

**COMMITTEE**  
**ON**  
**GOVERNMENT ASSURANCES**  
**(2019-2020)**

**(SEVENTEENTH LOK SABHA)**

**EIGHTH REPORT**

**REQUESTS FOR DROPPING OF**  
**ASSURANCES**  
**(ACCEDED TO)**

*Presented to Lok Sabha on... 20/09/2020*



**LOK SABHA SECRETARIAT**  
**NEW DELHI**

**September, 2020/ Bhadrapada, 1942 (Saka)**

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**COMPOSITION OF THE COMMITTEE  
ON GOVERNMENT ASSURANCES\*  
(2019 - 2020)**

**SHRI RAJENDRA AGRAWAL** - Chairperson

**MEMBERS**

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri Parbatbhai Savabhai Patel
12. Shri M.K. Raghavan
13. Shri Chandra Sekhar Sahu
14. Dr. Bharatiben Dhirubhai Shyal
15. Smt. Supriya Sule

**SECRETARIAT**

- |    |                             |   |                  |
|----|-----------------------------|---|------------------|
| 1. | Shri Pawan Kumar            | - | Joint Secretary  |
| 2. | Shri Lovekesh Kumar Sharma- |   | Director         |
| 3. | Shri S. L. Singh            | - | Deputy Secretary |

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\* The Committee has been constituted w.e.f. 09 October, 2019 *vide* Para No. 609 of Lok Sabha Bulletin Part-II dated 09 October, 2019

(iv)

## INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2019-2020), having been authorized by the Committee to submit the Report on their behalf, present this Eighth Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee (2019-2020) at their sitting held on 03 January, 2020 *inter-alia* considered Memorandum Nos. 52 to 76 containing requests received from the various Ministries/Departments for dropping of 44 pending Assurances and decided to drop 32 Assurances.

3. At their sitting held on 25 August, 2020, the Committee (2019-2020) considered and adopted their Eighth Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this Report.

NEW DELHI;  
25 August, 2020  
-----  
03 Bhadrapada, 1942 (Saka)

**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES**

(v)



## REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurances on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2019-2020) considered Twenty-five Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 44 pending Assurances at their sitting held on 03 January, 2020.

3. After having considered the grounds cited by the Ministries/Departments, the Committee were convinced with the reason furnished and decided to drop the following thirty-two Assurances :-

S. No.	SQ/USQ No. & Date	Ministry	Subject
1.	SQ No. 207 dated 04.08.2015 (Supplementary by Smt. Bijoya Chakravarty, M.P.)	Home Affairs	Grant of Indian Citizenship (Appendix-II)



2.	SQ No. 202 dated 16.03.2017 (Supplementary by Shri Rama Kishore Singh, M.P.)	Power	Electrification of Villages (Appendix-III)
3.	USQ No. 1588 dated 24.11.2016	Road Transport and Highways	Issuance of Licence for Drivers and Prevention of Traffic Violation (Appendix-IV)
4.	SQ No. 366 dated 11.08.2016	Road Transport and Highways	Development of Expressway (Appendix-V)
5.	USQ No. 1893 dated 10.12.2015	Road Transport and Highways	Traffic Management System (Appendix-VI)
6.	USQ No. 5200 dated 14.08.2014	Road Transport and Highways	Decade of Action for Road Safety (Appendix-VII)
7.	USQ No. 2424 dated 27.08.2012	Road Transport and Highways	Delhi-Jaipur Expressway (Appendix-VIII)
8.	Special Mention dated 19.02.2014 by Shri M.B. Rajesh, M.P.	Home Affairs	Alleged incident of Assault by CRPF and Delhi Police on Members of Parliament. (Appendix-IX)
9.	(i) USQ No. 2081 dated 16.12.2003 (ii) USQ No. 1121 dated 07.12.2004 (iii) USQ No. 3892 dated 20.12.2005 (iv) USQ No. 3715 dated 16.05.2006	Home Affairs	(i) Khasi Language in 8 <sup>th</sup> Schedule (ii) Inclusion of Regional Language in Eighth Schedule (iii) Promotion of Rajasthani Language (iv) Inclusion of Gond Language in 8 <sup>th</sup> Schedule of Constitution

(v) USQ No. 942 dated 28.11.2006	(v) Languages in Eighth Schedule
(vi) Calling Attention dated 18.12.2006 by Shri Prabhunath Singh, M.P.	(vi) Need to include Bhojpuri Language in the Eighth Schedule to the Constitution
(vii) USQ No. 220 dated 27.02.2007	(vii) Inclusion of Languages in 8 <sup>th</sup> Schedule
(viii) USQ No. 4107 dated 22.04.2008	(viii) Inclusion of Languages in Eighth Schedule
(ix) USQ No. 5130 dated 27.04.2010	(ix) Criteria for Inclusion of Languages in Eighth Schedule
(x) USQ No. 4386 dated 07.12.2010	(x) Inclusion of Languages in Eighth Schedule
(xi) USQ No. 5474 dated 06.09.2011	(xi) Inclusion of Languages in Eighth Schedule
(xii) USQ No. 4268 dated 20.12.2011	(xii) Development of Tribal Languages
(xiii) Calling Attention dated 17.05.2012	(xiii) Need to include Bhojpuri Language in the Eighth Schedule
(xiv) USQ No. 743 dated 27.11.2012	(xiv) Inclusion of Languages
(xv) SQ No. 356 dated 18.02.2014	(xv) Inclusion of Languages
(xvi) USQ No. 3640 dated 05.08.2014	(xvi) Inclusion of Languages in Eighth Schedule
(xvii) USQ No. 2184 dated 10.03.2015	(xvii) Inclusion of Languages
(xviii) USQ No. 1407 dated 26.07.2016	(xviii) Inclusion of Languages in Eighth Schedule (Appendix-X)

10.	USQ No. 3892 dated 09.08.2017	Railways	New Rail Line Between Armoor and Adilabad  (Appendix-XI)
11.	USQ No. 2386 dated 31.07.2017	Labour and Employment	Small Factories Bill, 2015  (Appendix-XII)
12.	SQ No. 203 dated 31.07.2017 (Supplementary by Shri K.C. Venugopal, M.P.)	Tourism	Revenue-Sharing Agreement  (Appendix-XIII)
13.	SQ No. 203 dated 31.07.2017 (Supplementary by Smt. Darshana Vikram Jardosh, M.P.)	Tourism	Revenue-Sharing Agreement  (Appendix-XIV)
14.	USQ No. 5123 dated 05.04.2017	Skill Development and Entrepreneurship	Aerospace in Andhra Pradesh (Appendix-XV)
15.	USQ No. 294 dated 19.07.2016	Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs)	Complaints Against Consumer Courts  (Appendix-XVI)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned thirty two Assurances are given in Appendices -II to XVI.

5. The Minutes of the sitting of the Committee dated 03 January, 2020, whereunder the requests for dropping of the Assurances were considered, are given in Appendix-XVII.

NEW DELHI;  
25 August, 2020

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03 Bhadrapada, 1942 (Saka)

**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES**



**COMMITTEE ON GOVERNMENT ASSURANCES (2019-2020)**

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances

SI No.	Me mo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
1	52	(i) USQ No. 1004 dated 28.11.2006  (ii) USQ No. 3293 dated 16.03.2011  (iii) USQ No. 1393 dated 14.08.2013	Human Resource Development	Department of Higher Education	Implementation of Reservation Policy  Reservation in Unaided Private Educational institutions  Reservation to OBCs in Private Unaided institutions
2	53	SQ No. 207 dated 04.08.2015 (Supplementary by Smt. Bijoya Chakravarty, M.P.)	Home Affairs		Grant of Indian Citizenship
3	54	USQ No. 710 dated 27.02.2015	Information and Broadcasting		Press and Registration of Books Act
4	55	SQ No. 202 dated 16.03.2017 (Supplementary by Shri Rama Kishore Singh, M.P.)	Power		Electrification of Villages
5	56	USQ No. 1588 dated 24.11.2016	Road Transport and Highways		Issuance of Licence for Drivers and Prevention of Traffic Violation

6	57	SQ No. 366 dated 11.08.2016	Road Transport and Highways		Development of Expressway
7	58	USQ No. 3893 dated 08.12.2016	Road Transport and Highways		Execution of NH Projects
8	59	USQ No. 1893 dated 10.12.2015	Road Transport and Highways		Traffic Management System
9	60	USQ No. 5200 dated 14.08.2014	Road Transport and Highways		Decade of Action for Road Safety
10	61	USQ No. 2424 dated 27.08.2012	Road Transport and Highways		Delhi-Jaipur Expressway
11	62	Special Mention dated 19.02.2014 by Shri M.B. Rajesh, M.P.	Home Affairs		Alleged incident of Assault by CRPF and Delhi Police on Members of Parliament
12	63	(i) USQ No. 2081 dated 16.12.2003  (ii) USQ No. 1121 dated 07.12.2004  (iii) USQ No. 3892 dated 20.12.2005  (iv) USQ No. 3715 dated 16.05.2006  (v) USQ No. 942 dated 28.11.2006	Home Affairs		(i) Khasi Language in 8 <sup>th</sup> Schedule  (ii) Inclusion of Regional Language in Eighth Schedule  (iii) Promotion of Rajasthani Language  (iv) Inclusion of Gondi Language in 8 <sup>th</sup> Schedule of Constitution  (v) Languages in Eighth Schedule



	<p>(vi) Calling Attention dated 18.12.2006 by Shri Prabhunath Singh, M.P.</p> <p>(vii) USQ No. 220 dated 27.02.2007</p> <p>(viii) USQ No. 4107 dated 22.04.2008</p> <p>(ix) USQ No. 5130 dated 27.04.2010</p> <p>(x) USQ No. 4386 dated 07.12.2010</p> <p>(xi) USQ No. 5474 dated 06.09.2011</p> <p>(xii) USQ No. 4268 dated 20.12.2011</p> <p>(xiii) Calling Attention dated 17.05.2012</p> <p>(xiv) USQ No. 743 dated 27.11.2012</p> <p>(xv) SQ No. 356 dated 18.02.2014</p> <p>(xvi) USQ No. 3640 dated 05.08.2014</p> <p>(xvii) USQ No. 2184</p>			<p>(vi) Need to include Bhojpuri Language in the Eighth Schedule to the Constitution</p> <p>(vii) Inclusion of Languages in 8<sup>th</sup> Schedule</p> <p>(viii) Inclusion of Language in Eighth Schedule</p> <p>(ix) Criteria for Inclusion of Languages in Eighth Schedule</p> <p>(x) Inclusion of Language in Eighth Schedule</p> <p>(xi) Inclusion of Languages in Eighth Schedule</p> <p>(xii) Development of Tribal Languages</p> <p>(xiii) Need to include Bhojpuri Language in the Eighth Schedule</p> <p>(xiv) Inclusion of Languages</p> <p>(xv) Inclusion of Languages</p> <p>(xvi) Inclusion of Languages in Eighth Schedule</p> <p>(xvii) Inclusion of</p>
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		dated 10.03.2015  (xviii) USQ No. 1407 dated 26.07.2016			Languages  (xviii) Inclusion of Languages in Eighth Schedule
13	64	USQ No. 3892 dated 09.08.2017	Railways		New Rail Line Between Armoor and Adilabad
14	65	USQ No. 1628 dated 04.05.2016	Railways		Consumption of Diesel and Electricity by Railways
15	66	USQ No. 1090 dated 08.02.2017	Information and Broadcasting		New FM Radio Stations
16	67	USQ No. 2386 dated 31.07.2017	Labour and Employment		Small Factories Bill, 2015
17	68	SQ No. 402 dated 15.12.2016	Textiles		Utilisation of NTC Mills Land
18	69	SQ No. 203 dated 31.07.2017 (Supplementary by Shri K.C. Venugopal, M.P.)	Tourism		Revenue-Sharing Agreement
19	70	SQ No. 203 dated 31.07.2017 (Supplementary by Smt. Darshana Vikram Jardosh, M.P.)	Tourism		Revenue-Sharing Agreement

20	71	USQ No. 5123 dated 05.04.2017	Skill Development and Entrepreneurs hip		Aerospace in Andhra Pradesh
21	72	USQ No. 338 dated 25.11.2014	Home Affairs.		Construction of Roads Along Border Areas
22	73	USQ No. 3630 dated 16.03.2018	Health and Family Welfare	Department of Health Research	Ill Effect of Smart Phones
23	74	USQ No. 3119 dated 03.08.2017	Shipping		Port Development Projects
24	75	USQ No. 294 dated 19.07.2016	Consumer Affairs, Food and Public Distribution	Department of Consumer Affairs	Complaints Against Consumer Courts
25	76	USQ No. 4640 dated 23.03.2018	Finance	Department of Economic Affairs	Debt Management Office



COMMITTEE ON GOVERNMENT ASSURANCES  
(LOK SABHA)

MEMORANDUM No. 53

Subject: Request for dropping of Assurance given in reply to Supplementary to Starred Question No. 207 dated 04 August, 2015 by Smt. Bijoya Chakravarty, M.P., regarding "Grant of Indian Citizenship"

On 04 August, 2015, Shri E. Ahamed, M.P., addressed a Starred Question No. 207 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During the discussion, Smt. Bijoya Chakravarty, M.P., raised the following Supplementary Question to the Minister of Home Affairs:-

"In Assam and in interim Tripura, there are more than four lakh people who are called 'D' Voters, that is, Doubtful Voters. They are coming in the wake of election because of a provision. They are still not getting citizenship. Some of those who are coming from West Pakistan are given citizenship but not to the Bengali Hindus, who are coming from that area. I think, there is a commitment from the Government also. I would like to know whether the Government is thinking something to grant citizenship to these people. These Hindu Bengalis are coming because they have been facing a lot of troubles. They may not come with documents because they flew away. They have no documents. They cannot come with any document. They are seeking citizenship simply. I would like to know from the hon. Minister whether the Government is considering the plight of these Bengali Hindus residing in Assam, Tripura, Bengal and Bihar sympathetically."

3. In reply, the Minister of state for Home Affairs stated as follows:-

**"All the issues being raised by the hon. Members are very much under the consideration of the Ministry of Home Affairs. Since we have not yet declared any policy, it is difficult for me to make a statement in this august House. Otherwise, this issue is very much under the consideration. We are very much concerned about the issues being raised by the hon. Members."**

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

5. The Ministry of Home Affairs *vide* O.M. No.27017/02/2015-IC-I dated 19 March, 2018 have stated as under:

"That the Citizenship (Amendment) Bill, 2016 was introduced in Lok Sabha on 19/07/2016 and the Bill has been referred to a Joint Committee of the Parliament which is examining the proposal."

6. In view of the above, the Ministry, with the approval of the Minister of State (R) in the Ministry of Home Affairs, have requested to drop the Assurance.

The Committee may consider.

NEW DELHI

DATED: 01/01/2020



**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
STARRED QUESTION NO. \*207**

**TO BE ANSWERED ON THE 4<sup>TH</sup> AUGUST, 2015/SHRAVANA 13, 1937 (SAKA)**

**GRANT OF INDIAN CITIZENSHIP**

**\*207. SHRI E. AHAMED:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the rules and the procedure governing grant of Indian Citizenship or Long Term Visa;**

**(b) the number of Long Term Visa Issued to the foreigners during the last three years, country-wise;**

**(c) the number of applications received from foreign nationals for grant of Indian citizenship, the number of applications approved by the Government and pending for grant of citizenship during each of the last three years and the current year; and**

**(d) whether the applications pending for grant of citizenship are mostly from the minority community and if so, the details thereof including the measures taken/ being taken by the Government to make the procedure simpler, faster and transparent for grant of Indian citizenship?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJJU)**

**(a) to (d): A Statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN LOK SABHA STARRED QUESTION NO.\*207  
FOR 04.08.2015**

(a): Grant of Indian Citizenship is governed by the provisions of the Citizenship Act, 1955 and rules framed there under. The Act provides for the acquisition of Indian Citizenship by birth, by descent, by registration, by naturalization and by incorporation of the territory.

As per extant Long Term Visa policy guidelines, Pakistani and Bangladeshi nationals in various categories are granted Long Term Visa (LTV)

As per existing procedure, Citizenship/Long Term Visa applications are made to the Collector/FRRO/FRO within whose jurisdiction the applicant is ordinarily resident. The Collector/FRRO/FRO forwards the application with their report to the State Government or the Union Territory Administration, as the case may be. The State Government or the Union Territory Administration along with its report and recommendations forwards the application to Central Government, where applications are examined in consultation with security agencies.

(b): As per available information, details of Long Term Visa granted to Pakistani and Bangladeshi nationals during 2013, 2014 and 2015 (29-07-2015) are as follows:-

Year	No. of Pakistani nationals granted LTV	No. of Bangladeshi nationals granted LTV
2013	3085	109
2014	2779	126
2015	1934	11



(c): The number of applications received from foreign nationals for grant of Indian citizenship, the number of applications approved by the Government and pending for grant of citizenship during each of the last three years and the current year till date:-

Year	Total Received in year	Total Grant in Year	Total Pending
2012	659	556	336 *
2013	879	563	652
2014	647	619	680
2015 (till date)	51	290	441

\* Includes pending cases of previous years.

(d): The Citizenship applications are processed not on the basis of nationality or religion. These are processed as per the eligibility criteria and other provisions laid down by Citizenship Act, 1955 and rules made there under. In order to make the procedure simpler, faster and transparent, the Ministry of Home Affairs has introduced the procedure for online submission of the applications for grant of Indian citizenship. Government has taken several other measures in recent past, which inter-alia include setting up of Task Force, delegation of power to Heads of Indian Mission abroad to register the birth of children born outside India even after expiry of one year, relaxation upto a period of 30 days in the required continuous stay period of one year just before making the application, etc.

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माननीय अध्यक्ष : प्रश्न संख्या 207, श्री ई अहमद — उपस्थित नहीं।

श्री सुधीर गुप्ता।

(Q. 207)

श्री सुधीर गुप्ता : अध्यक्ष महोदया, मैं इस प्रश्न के संदर्भ में कहना चाहता हूँ कि आपने वर्ष 2013-14 और 2015 में पाकिस्तान के 7798 नागरिकों और बंगला देश के 246 नागरिकों को दीर्घावधि वीजा प्रदान किया है। ... (व्यवधान) इस वर्ष आपके पास 441 नागरिकों के आवेदन पेंडिंग हैं। मैं मंत्री जी से जानना चाहता हूँ कि इसके अलावा जिन लोगों ने आवेदन नहीं किया है, उनकी संख्या कितनी है और ऐसे लोगों को आप क्रमशः देश से बाहर करने के लिए कौन सी योजना पर काम कर रहे हैं? ... (व्यवधान)

श्री किरन रिज्जीजू : अध्यक्ष महोदया, माननीय सदस्य ने पिछले साल की संख्या कोट की है। हमने टास्क फोर्स बनाकर जो एप्लीकेशन्स रिरीव नहीं की हैं, उनकी संख्या हम यहाँ अभी नहीं दे पायेंगे। ... (व्यवधान) लेकिन माननीय सदस्य चाहें, तो हम पूरी जानकारी एकत्र करके उन्हें दे सकता हूँ। देश के बाहर हमारा जो मिशन है, तो फॉरेन मिनिस्ट्री में उस मिशन को जो मेन्ड करता है, उसके माध्यम से हम यह सारा प्रोसेस करते हैं। ... (व्यवधान) हमने पिछले एक साल में इस बारे में काफी स्टेप्स उठाये हैं खासकर बंगलादेश और पाकिस्तान के स्पेशली रिलिजस माइनोरिटीज कुछ विशेष घटना के कारण यहाँ आते हैं, उन्हें हम एक ह्यूमन टच देते हैं, अवरवाइज हम लोग लॉग टर्म वीजा देने, सिटीजनशिप देने में धर्म या कोई और आधार नहीं देखते हैं। ... (व्यवधान)

श्री एस.एस.अहलुवालिया : अध्यक्ष महोदया, मैं आपके माध्यम से मंत्री महोदय से कहना चाहूँगा कि पाकिस्तान से लोग विस्थापित होकर भारत में आये तो उन्हें नागरिकता प्रदान की गयी। उसी तरह अफगानिस्तान और बंगलादेश से बहुत सारे हिन्दू, बुद्धिस्ट और सिख विस्थापित हुए, जिन पर रिलिजस परसिक्चरन हुआ, जिन्होंने अपनी आत्मरक्षा के लिए यहाँ से त्याग करके भारत में शरण ली, वे लोग नागरिकता के लिए इंतजार कर रहे हैं। ... (व्यवधान) क्या भारत सरकार उन्हें नागरिकता देने के बारे में कोई विचार कर रही है? ... (व्यवधान) क्या ऐसा कोई विचार है? विशेषकर वर्ष 1971 में बंगलादेश से जो लोग विस्थापित होकर यहाँ आये, उनमें से कई लोगों को असम अर्कोर्ड के माध्यम से मान्यता दी गयी। ऐसे बच्चे-बच्चियों की शादियाँ भी हो गयीं और उनके बाल-बच्चे भी हो गये। ... (व्यवधान) वे अपनी नागरिकता मांग रहे हैं, लेकिन उनकी नागरिकता लंबित पड़ी है और नागरिकता नहीं मिलने के कारण उन्हें सरकारी नौकरी करने या और कोई काम करने में बहुत असुविधा आ रही है। ... (व्यवधान) क्या इस पर भारत सरकार गौर फरमावेगी? ... (व्यवधान)



श्री किरन रिजीजू : अध्यक्ष महोदय, यह सवाल बहुत वाजिब है और इस तरह की घटनाएँ बहुत देखने में आयी हैं। खासकर बंगलादेश से जो लोग आते हैं, उनमें से ज्यादातर विदाउट डाक्यूमेंट्स आते हैं। पाकिस्तान और अफगानिस्तान से जो लोग आते हैं, वे डाक्यूमेंट्स के साथ आते हैं, लेकिन उनका डाक्यूमेंट्स ओवर दी पीरियड ऑफ टाइम इनवैलिड हो जाता है या किसी कारण से वह रिन्वू नहीं हो पाता। ... (व्यवधान) लेकिन हम इस पर गौर करके स्पेशल कदम उठा रहे हैं। ... (व्यवधान) मैं माननीय सदस्य को बताना चाहता हूँ कि हमने पिछले एक साल से यह प्रीरीस बहुत ईजी कर दिया है। उसे हमें फास्टर और ट्रांसपेरेंट भी कर दिया है। इसके अलावा क्विक रिस्पांस के लिए हमने टास्क फोर्स का गठन भी किया है। इसके माध्यम से सिटिजनशिप स्टेटस एक्वायर करने या लॉग टर्म वीजा प्राप्त करने में हमने बहुत ईजी प्रीरीस कर दिया है। इसके अतिरिक्त कोई और समस्या भी सामने आती है, तो उसका अध्ययन भी हम कर रहे हैं, ताकि स्पेशली रिलिजस माइनोरिटीज जो अंडर रिलिजस परिसक्यूशन के डर से आते हैं, उनकी हम खास मदद कर सकें।

SHRIMATI BIJOYA CHAKRAVARTY : The hon. Member, Shri Ahluwalia ji has asked a question regarding granting citizenship to the people who are coming to India after partition. In Assam and in interim Tripura, there are more than four lakh people who are called 'D' Voters, that is, Doubtful Voters. They are coming in the wake of election because of a provision. ... (Interruptions) They are still not getting citizenship. Some of those who are coming from West Pakistan are given citizenship but not to the Bengali Hindus, who are coming from that area. I think, there is a commitment from the Government also. I would like to know whether the Government is thinking something to grant citizenship to these people. These Hindu Bengalis are coming because they have been facing a lot of troubles. ... (Interruptions) They may not come with documents because they flew away. ... (Interruptions) They have no documents. They cannot come with any document. They are seeking citizenship simply. I would like to know from the hon. Minister whether the Government is considering the plight of these Bengali Hindus residing in Assam, Tripura, Bengal and Bihar sympathetically. ... (Interruptions)



SHRI KIREN RIJU: Madam, acquisition of Indian citizenship, under the Citizenship Act, 1965, is by way of five processes – by birth, by descent, by naturalisation, by registration and by acquiring territory. Anybody falls into the ambit of these five categories is automatically given the Indian citizenship. But there is a procedure. I want to tell the hon. Member that those people who do not possess any kind of document are branded as illegal migrants. Now, there is no provision for providing citizenship to illegal migrants. Still we are taking certain steps ... *(Interruptions)*

श्री एस.एस.अहलुवालिया : बिना डॉक्यूमेंट के क्या होगा?...*(स्यवधान)*

HON. SPEAKER: Let the Minister complete his reply first.

... *(Interruptions)*

HON. SPEAKER: I will allow you. Let him complete first.

... *(Interruptions)*

SHRI KIREN RIJU: Madam, all the issues being raised by the hon. Members are very much under the consideration of the Ministry of Home Affairs. Since we have not yet declared any policy, it is difficult for me to make a statement in this august House. Otherwise, this issue is very much under the consideration. We are very much concerned about the issues being raised by the hon. Members. ... *(Interruptions)*

श्री प्रेम सिंह चन्दूभाजरा : माननीय अध्यक्ष जी, मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहता हूँ कि हजारों लोग अफगानिस्तान से आए थे, उनको पहले तो कह दिया गया कि हम सिटिजनशिप दे देंगे। लेकिन अब एक नए डॉक्यूमेंट्स की डिमांड की जा रही है जो वहाँ से नहीं मिलते हैं। जो डॉक्यूमेंट्स उनके पास हैं, उनके आधार पर अन्य देशों ने उन लोगों को सिटिजनशिप दे दी जो अलग-अलग देशों से अफगानिस्तान से आए, लेकिन इनको भारत में सिटिजनशिप नहीं मिली है। यहाँ बहुत से अफगानिस्तानी सिख और हिन्दू भाइयों को सिटिजनशिप नहीं मिली है जबकि उनको यहाँ आए हुए 20 साल हो गए हैं। क्या माननीय मंत्री जी इसके लिए कोई उपाय कर रहे हैं?

**श्री प्रकाश जावड़ेकर:** माननीय अध्यक्ष जी, मैंने पहले भी जिक्र किया था कि हम अफगानिस्तान और पाकिस्तान से आए सिखों को ह्यूमैनिटेरियन टच दे रहे हैं। हमारे पास आगे के लिए विकल्प खुला है, हम जो भी कर सकते हैं, करने के लिए तैयार हैं। जैसा कि मैंने कहा कि जब तक पालिसी नहीं बनाते हैं, उसका जिक्र या एनाउंसमेंट करना नामुमकिन है। यह हमारे संज्ञान में है, खास तौर से रिफ्यूजियस माइनोरिटी को गृह मंत्रालय बहुत सीरियसली देख रहा है।

**SHRI BHARTRUHARI MAHTAB :** Madam Speaker, because of religious persecution, because of economic consideration and employment generation, citizens from other countries are migrating to our country. India has been accepting a large number of people who are being persecuted because of their religion in our neighbouring countries into our fold with open hands. This is not a new phenomenon. ... (*Interruptions*) This has been continuing for the last thousands of years. A large number of people from Persia and other Arab countries had come to our country. ... (*Interruptions*) But in recent times, religious persecution is taking place in the Central Asian countries and also in our neighbouring countries. Therefore, there is a need to have a migration policy in our country and we do not have that.

The United Nations has repeatedly said that respective countries where migration is taking place, should have a migration policy. Therefore, would the Government consider to have a migration policy as early as possible so that they can come and settle here with full support from our citizens, from our country?

**SHRI KIREN RIJU:** The hon. Member has given a new dimension to the whole debate. We do not even have a refugee policy so far. India is not signatory to the Refugee Convention. So, to talk about migration policy will be too early because before that, we have to set ourselves in order to ensure how the so-called refugees, who have left their homeland and come into India, need to be categorized with. Once that thing is very clearly stated, then we can talk about migration because these are inter-linked issues. That is why I am not in a position to make any

statement. But, definitely we will give a thought to the matter, which is raised by the hon. Member if anything is possible in that regard.



COMMITTEE ON GOVERNMENT ASSURANCES  
(LOK SABHA)

MEMORANDUM No. 55

Subject: Request for dropping of Assurance given in reply to Supplementary to Starred Question No. 202 dated 16 March, 2017 by Shri Rama Kishore Singh, MP regarding "Electrification of Villages."

On 16 March, 2017, Shri Rama Kishore Singh, M.P., addressed a Starred Question No. 202 to the Minister of Power. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During the discussion, Shri Rama Kishore Singh, M.P., raised the following Supplementary to Starred Question No. 202 dated 16 March, 2017 to the Minister of Power:-

**"The Government aspires to develop all the villages across the country, but in the State of Bihar approximately more than one thousand villages are unelectrified. The agencies involved in the task of electrification are providing incorrect facts and information. When we visit the villages we come across the real situation. 80% people are given electricity connection and 20% are kept deprived of it whereas that village is put in the list of completely electrified village. Thus, the people are being misguided.**

In my area, particularly for Muzaffarpur and Hazipur, Hon'ble Minister has fixed the time also. By May 2018, all the villages will be electrified. Once again I would like to express my gratitude to the Hon'ble Minister but would like to submit that due to certain lapses people are facing the problems viz where requirement is of 63 KVA or 100 KVA transformer, but the transformer installed is of 16 KVA, and the same is being transferred for the other projects by saying that the transformer for supply is separate. Thus, in this regard people face problems due to the system of the State Government. Therefore, through you I would like to make a request that special initiatives should



**be taken in the monitoring of all these things and steps should be taken to remove the obstacles.**

3. In reply, the Minister of State for Power, Coal, New Renewable Energy and Minies (I/C) (Shri Piyush Goyal) stated as follows:-

**"It is a matter of delight for all the Hon'ble Members of Parliament that under the Disha Scheme of Rural Development Ministry, a provision has been made for monitoring of this Scheme under the Chairmanship of the senior most member of Parliament of Lok Sabha. Still if you come across any inadequacies, please take up through Disha Committee. You can intimate me also. We will take it up at our level."**

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply but the Assurance is yet to be implemented.

5. The Ministry of Power vide O.M. No. 40/21/2017-RE dated 23 November, 2017 and 09 January, 2018 have stated as under:-

"That Ministry of Power vide their OM dated 31.08.2017 conveyed the following programmes under Ministry of Power to be monitored by District Development Coordination and Monitoring Committee (DDCMC) also known as DISHA

- (i) Deen Dayal Upadhyaya Gram Jyoti Yojana (DDUGJY) may be kept under the ambit of DISHA.
- (ii) Integrated Power Development Scheme (IPDS) may be included in DISHA.
- (iii) Ujjwal DISCOM Assurance Yojana (Uday) is more of systemic reform for financial and operational turn.
- (iv) DISHA should also be consulted for DPR of DISCOMs while proposing to Ministry of Power or Nodal Agency for approval and funding under DDUGJY and IPDS.
- (v) District Electricity Committee (DEC) stands subsumed in DISHA.

Ministry of Rural Development vide their D.O letter dated 11.09.2017 has informed that a data-driven governance solution for DISHA Committee known as the DISHA Dashboard, is being developed as an analytics-cum-user interface tool which will integrate, analyze and visualize the relevant

data from the schemes/programmes, across districts and Ministries in a comprehensive web dashboard.

Under the said dashboard, Deen Dayal Upadhyay Gram Jyoti Yojana (DDUGY) and Integrated Power Development Scheme (IPDS) of Ministry of Power have been included for monitoring under DISHA. To understand the requirements for incorporation of these schemes on the DISHA Dashboard a Technical Team from Ministry of Rural Development are likely to meet the concerned officers of this Ministry to discuss the identification of monitorable progress indicators of the respective schemes to be included in the Dashboard and timelines for API/web services enable integration of the information of the above schemes with the DISHA Dashboard. In the light of the position explained above, it may be seen that action on the Assurance given by the then Hon'ble MOS (I/C) has been taken."

6. In view of the above, the Ministry, with the approval of the Minister of state (IC) for Power, have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI:

DATED: 01/01/2020

**GOVERNMENT OF INDIA  
MINISTRY OF POWER**

**LOK SABHA  
STARRED QUESTION NO.202  
TO BE ANSWERED ON 16.03.2017**

**ELECTRIFICATION OF VILLAGES**

†\*202. SHRI RAMA KISHORE SINGH:

**Will the Minister of POWER  
be pleased to state:**

- (a) whether his Ministry and the Rural Electrification Corporation Ltd. have received representations for electrification of un-electrified villages in the country during the last three years and the current year and if so, the details thereof, State-wise;
- (b) whether the Government has conducted review of electrified/ un-electrified villages in the country including Bihar during the last one year and the current year and if so, the details thereof; and
- (c) whether the Government proposes to electrify the un-electrified villages in the country, especially the villages in Hajipur and Muzaffarpur regions of Bihar during the current financial year and if so, the details thereof?

**A N S W E R**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,  
COAL, NEW & RENEWABLE ENERGY AND MINES**

**( SHRI PIYUSH GOYAL )**

**(a) to (c) : A Statement is laid on the Table of the House.**

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STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF STARRED QUESTION NO. 202 TO BE ANSWERED IN THE LOK SABHA ON 16.03.2017 REGARDING ELECTRIFICATION OF VILLAGES.

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(a) : As reported by States, there were 18,452 un-electrified villages in the country as on 01.04.2015. Based on the Detailed Project Reports (DPRs) submitted by States, details of the projects, including electrification of villages sanctioned under the Deen Dayal Upadhyaya Gram Jyoti Yojana (DDUGJY) by Government of India during the last three years and the current year, are given at Annexure.

(b) : DDUGJY is reviewed at following levels for close monitoring and speedy resolution of the issues:-

At State level, a Committee under the Chairmanship of Chief Secretary is in place to monitor the progress and resolve issues relating to its implementation.

District Development Co-ordination & Monitoring Committee, namely, DISHA (administered by Ministry of Rural Development) headed by senior most Hon'ble Member of Parliament (Lok Sabha) is in place to review and monitor implementation of central sector schemes including DDUGJY.

Rural Electrification Corporation Limited (REC), the nodal agency, monitors implementation of scheme through its project offices at field level. REC has developed a web enabled Mobile App, 'GARV' for monitoring of village electrification. At Central level, inter-ministerial Monitoring Committee on DDUGJY headed by the Secretary, Ministry of Power, monitors progress of the scheme. Progress is also reviewed with States / Power Utilities in meetings of Ministry of Power, on monthly basis.

(c) : The electrification of all the un-electrified villages in the country including villages in Hazipur and Muzaffarpur regions of Bihar are targeted to be completed by May, 2018.



## ANNEXURE

ANNEXURE REFERRED TO IN PART (a) OF THE STATEMENT LAID IN REPLY TO STARRED QUESTION NO. 202 TO BE ANSWERED IN THE LOK SABHA ON 16.03.2017 REGARDING ELECTRIFICATION OF VILLAGES.

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Details of projects Sanctioned under DDUGJY during the last three years and the current year.					
Sl. No.	Name of the State	2013-14	2014-15	2015-16	Rs. in crore
					2016-17 (As on 28.02.2017)
1	Andhra Pradesh	49.18	328.61	615.56	-
2	Andaman Nicobar	-	-	-	20.96
3	Arunachal Pradesh	-	-	384.68	41.83
4	Assam	1,621.07	-	1,568.91	-
5	Bihar	5,220.65	-	5,856.36	-
6	Chhattisgarh	300.92	-	1,431.94	100.74
7	Dadra & Nagar Haveli	-	-	5.00	-
8	Goa	-	-	20.00	-
9	Gujarat	-	-	924.72	-
10	Haryana	1,260.93	-	316.38	-
11	Himachal Pradesh	-	159.12	-	-
12	Jammu & Kashmir	101.28	-	619.67	-
13	Jharkhand	-	-	3,843.41	74.88
14	Karnataka	127.03	-	1,750.73	4.19
15	Kerala	5.32	-	485.37	-
16	Madhya Pradesh	1,430.93	2,865.26	60.93	20.03
17	Maharashtra	-	-	2,163.44	11.53
18	Manipur	204.73	-	54.96	-
19	Meghalaya	3.89	-	269.92	32.32
20	Mizoram	77.03	-	30.43	-
21	Nagaland	92.31	-	42.38	42.18
22	Odisha	3,552.44	-	1,713.24	38.29
23	Puducherry	-	-	-	20.15
24	Punjab	-	-	252.06	-
25	Rajasthan	1,453.91	-	2,819.41	-
26	Sikkim	-	-	-	49.70
27	Telangana	-	-	462.30	-
28	Tamil Nadu	-	924.12	-	-
29	Tripura	316.23	-	74.12	-
30	Uttar Pradesh	7,282.81	313.93	6,632.47	-
31	Uttarakhand	-	-	842.00	3.31
32	West Bengal	609.61	4,262.10	-	-
Total		23,719.27	8,853.14	33,240.39	460.11

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## (Q.202)

**श्री रामा किशोर सिंह :** माननीय अध्यक्ष महोदया, माननीय मंत्री जी ने हमारे प्रश्न का उत्तर विस्तार से दे दिया है। उनका उत्तर बहुत ही संतोषजनक है। मैं माननीय मंत्री जी के प्रति हृदय से आभार प्रकट करता हूँ। माननीय मोदी जी के नेतृत्व में सरकार की मंशा है कि पूरे देश के सभी गांवों का विकास किया जाएगा, लेकिन बिहार में आज स्थिति यह है कि लगभग एक हजार से अधिक गांव अन-इलेक्ट्रिफाइड हैं। इलेक्ट्रिफिकेशन से संबंधित जो एजेंसियाँ वहाँ काम कर रही हैं, वे गलत तथ्य और गलत सूचनाएँ दे रही हैं। जब हम लोग गांवों में भ्रमण करते हैं, तो वहाँ लोगों की तमाम परेशानियाँ सामने आती हैं। 80 प्रतिशत लोगों को बिजली का कनेक्शन दिया जाता है और 20 प्रतिशत लोग इससे वंचित रहते हैं, लेकिन उस गांव को पूर्णतः इलेक्ट्रिफाइड गांव की सूची में डाल दिया जाता है। इस प्रकार से लोगों को दिग्भ्रमित किया जाता है।

मैं माननीय मंत्री जी के उत्तर से बिल्कुल संतुष्ट हूँ। मेरे क्षेत्र में, खासकर मुज़फ्फरपुर और हाजीपुर के लिए माननीय मंत्री जी ने समय भी निर्धारित कर दिया है। मई, 2018 तक पूरे गांव इलेक्ट्रिफाइड हो जाएंगे। मैं पुनः माननीय मंत्री जी के प्रति आभार प्रकट करता हूँ, लेकिन मैं उनसे एक बात कहना चाहता हूँ कि जो खानियाँ आ रही हैं, जिनके कारण आम जनता परेशान है, कहीं पर ट्रांसफॉर्मर 16 कंवीए का रहता है, वहाँ 63 कंवीए और 100 कंवीए का ट्रांसफॉर्मर देना होता है, तो उसे दूरे प्रोजेक्टर के ऊपर डाल दिया जाता है, कहा जाता है कि जो सप्लाय का ट्रांसफॉर्मर है, वह अलग है। इस प्रकार से, इसके संबंध में, राज्य सरकार की जो व्यवस्था है, उसके कारण लोग परेशानी झेलते हैं। इसलिए आपके माध्यम से मैं आग्रह करता हूँ कि उन तमाम चीजों की मॉनिटरिंग की दिशा में कुछ विशेष पहल की जाए और खानियों को दूर करने के लिए कदम उठाये जाएं।

**श्री पीयूष गोयल :** माननीय अध्यक्ष महोदया, माननीय सदस्य ने बहुत ही अच्छा प्वाइंट रैज किया है। सबसे पहले मैं बता दूँ कि किसी योजना की इतने विस्तार से मॉनिटरिंग की व्यवस्था पहली बार की गयी है। यदि बिहार के आँकड़े देखें, तो पिछले वर्ष 2016-17 में स्टेट लेवल पर वहाँ के चीफ सेक्रेट्री के साथ छ मीटिंग्स चेयर हुईं, भारत सरकार के मिनिस्ट्री ऑफ पावर के सेक्रेट्री या मेरे लेवल पर 11 रिव्यू प्लानिंग और मॉनिटरिंग से संबंधित मीटिंग्स चेयर की गईं। आर.ई.सी. के नोडल ऑफिसर्स हर राज्य में स्टेट्स स्पेशिफिक रिव्यू मीटिंग्स करते हैं। ये मीटिंग्स 91 टाइम्स की गईं। दीनदयाल उपाध्याय ग्रामीण विद्युतीकरण योजना के तहत मॉनिटरिंग की दो मीटिंग्स की गईं। इस सबके बावजूद यह बात सही है कि गुणवत्ता में



और सुधार किए जाने की आवश्यकता है। गुणवत्ता सुधारे जाने के संबंध में हमने सभी राज्य सरकारों से बात की है। कांटेक्टर्स के ऊपर निगरानी किए जाने के संबंध में भी हमने राज्य सरकारों से बात की है।

सभी माननीय सांसदों को यह बात जानकर खुशी होगी कि ग्रामीण विकास मंत्रालय की 'दिशा योजना' के अंतर्गत लोक सभा के सीनियर मोस्ट सांसद की अध्यक्षता में इस योजना की मॉनिटरिंग किए जाने का प्रावधान किया गया है। यदि आपको अभी भी इसमें कोई कमियाँ मिलें, तो आप उसे दिशा कमेटी के माध्यम से जस्ट उठाएं। आप इस बारे में मुझे भी अवगत करा सकते हैं। हम इसे अपने लेवल पर टेकअप करेंगे।

**श्री रामा किशोर सिंह:** माननीय अध्यक्ष महोदय, 2022 तक रिन्युएबिल एनर्जी सोर्सज से 175 गीगावॉट के विद्युत उत्पादन का सरकार का लक्ष्य है। मैं माननीय मंत्री महोदय से जानना चाहूंगा कि अनइलेक्ट्रीफाईड गाँवों के पूर्ण विद्युतीकरण के कार्य की संपन्नता का बोझ यदि अधिक है, तो क्या इसे मनरेगा से जोड़े जाने की कोई योजना सरकार द्वारा बनाई गई है?

**श्री पीयूष गोयल :** वास्तव में मनरेगा के अंतर्गत जो भी कार्यक्रम अलाउड हैं, उनमें सौर ऊर्जा का इस्तेमाल भी किया जा सकता है। सौर ऊर्जा का इस्तेमाल खास तौर पर स्कूल या कॉलेज में किया जा सकता है।

मैं माननीय सदन को यह बताना चाहूंगा कि दीनदयाल उपाध्याय ग्राम ज्योति योजना में नवीकरणीय ऊर्जा से जुड़ने वाले 3709 ऑफ-ग्रिड प्रोजेक्ट्स को रैक्शन किया गया है। हमारे माननीय प्रधानमंत्री जी का यह विजन और सपना है कि जो दूर-दराज के इलाके हैं, जहाँ 15-20 घर ही हैं और जहाँ बिजली की लाइन पहुँचाने में खतरा है, उन्हें इस डिस्ट्रीब्यूटिड ऊर्जा अर्थात् नवीकरणीय ऊर्जा के माध्यम से बिजली उपलब्ध कराई जाए। माननीय प्रधानमंत्री जी ने कहा है कि 2022 में जब भारत की आजादी के 75 वर्ष पूरे हो जाएंगे, तो देश में एक भी घर ऐसा नहीं रहेगा जहाँ विद्युतीकरण न हुआ हो।

**माननीय अध्यक्ष :** जय प्रकाश जी आप अपना बिहार का प्रश्न पूछिए।

**श्री जय प्रकाश नारायण यादव:** महोदय, मैं आपके माध्यम से माननीय मंत्री जी से कुछ सवाल पूछना चाहता हूँ। मैं माननीय मंत्री जी की प्रशंसा भी करता हूँ। मुझे इस बात की जानकारी है कि राज्य सरकार हमारे यहाँ काम करवा रही है। मेरे बाँका संसदीय क्षेत्र में मेगा पावर प्रोजेक्ट्स लंबित हैं। इस विषय पर माननीय मंत्री जी से हमने चर्चा भी की थी, जिसमें हमें इनका पॉजिटिव आयेक्शन देखने को मिला था। हम माननीय मंत्री जी से आग्रह करते हैं कि वे बिहार में विद्युतीकरण की स्थिति, विद्युतीकरण से बचे हुए गाँवों की डी.पी.आर. बनवाने एवं एजेंसियों द्वारा कराए जाने वाले कार्यों में व्याप्त उदासीनता को दूर किए

जाने के संबंध में निवेदन देने का काम करें। इससे बिहार में जो विद्युतीकरण का काम तेजी से चल रहा है, उसमें और भी तेजी आ सकेगी।

**श्री पीयूष गोयल :** इस विषय पर माननीय सांसद महोदय से मेरी कई बार बात हुई है। बाँका में अल्ट्रा मेगा पावर प्रोजेक्ट बनाने की योजना तैयार हो गई है। हम उसके लिए जमीन की आवश्यकता को पूरा करने के लिए राज्य सरकार से बात कर रहे हैं। उसके लिए कोयले के ब्लॉक का भी आईडेंटिफिकेशन हो गया है। आज पूरे देश में बिजली और कोयला सरप्लस है। ऐसी स्थिति में यदि हम कोई नया प्लांट बहुत जल्दबाजी में लगा लेंगे, तो उसकी पर यूनिट कॉस्ट का बिहार की जनता पर बहुत अधिक बोझ पड़ेगा। हमारा पक्का इरादा है कि जैसे-जैसे डिमांड बढ़ती है, उसके अनुसार बाँका में भी यू.एन.पी.पी. लगे। आज पूरे देश में साधारणतः 3.5-4 रुपये में बिजली उपलब्ध है। हम विद्युत प्रवाह के माध्यम से सभी को लगातार यह जानकारी उपलब्ध कराते हैं कि कितनी बिजली, कहीं, किस समय सरप्लस है और वह कितने दाम पर उपलब्ध है। बिहार के आँकड़े देखने से मुझे लगता है कि पावर एक्सचेंज में कभी भी बिजली का दाम 2.5-3.5 रुपये के ऊपर जाता ही नहीं है। यदि हम आज कोई नया प्लांट लगाएं, तो वह हमें ज्यादा महंगा पड़ेगा। कॅलिबरेटड अप्रोच अपनाते हुए जब हमें उसकी जरूरत पड़ेगी, तब हम उसे लगाएंगे। माननीय सदस्य ने बाँका की बात की है। बाँका में 1 अप्रैल, 2015 को 30 अनइलेक्ट्रिफाईड गाँव पाए गए थे। प्रधानमंत्री जी के निर्देशानुसार जो देश के सभी गाँव बचे हुए हैं, चाहे वे कितने भी दूर हों, कितने भी कठिन हों, उनमें बिजली पहुंचाने का काम लिया गया है। अभी तक 30 में से 29 गाँवों में बिजली पहुंच चुकी है। बचे हुए एक गाँव में भी बिजली जल्द पहुंच जाएगी।

**श्री पशुपति नाथ सिंह:** अध्यक्ष महोदय, माननीय मंत्री जी ने बहुत तेजी से ग्रामीण विद्युतीकरण के कार्य को प्रारंभ करवाया है। हम लोग पहले देखते थे कि आठ-दस वर्षों से पोल खड़ा है, लेकिन वह तार के लिए तरस रहा है, ट्रांसफार्मर के लिए तरस रहा है, लेकिन इस काम को माननीय मंत्री जी ने बहुत तेजी से किया है, इसके लिए मैं इनको बधाई देता हूँ। साथ ही एक निवेदन भी करता हूँ कि हमारे यहां झारखण्ड में गाँव का कॉन्सैन्ट छोटे-छोटे टोले से है। वह आधा किलोमीटर की दूरी पर है, कहीं दो फर्लांग पर है, कहीं एक किलोमीटर पर है। गाँव एक ही है। बिजली गाँव में तो पहुंच गयी, लेकिन सभी टोलों में नहीं पहुंची। माननीय मंत्री जी से आपके माध्यम से यह जानना चाहुंगा कि क्या कोई योजना है जिस तरह प्रधानमंत्री सड़क योजना में पहले एक हजार की पॉपुलेशन, फिर पाँच सौ की पॉपुलेशन, फिर दस सौ की पॉपुलेशन और आदिवासी क्षेत्र में 100 की पॉपुलेशन इस तरह था, तो उस तरह से क्या कोई योजना



है कि टोले का सर्वेक्षण कराएँ और टोले का सर्वेक्षण कराकर उसका विद्युतीकरण करें? इसके लिए अगर कोई योजना हो तो बताएँ?

**श्री पीयूष गोयल :** माननीय सदस्य ने बहुत अच्छा प्रश्न उठाया, बल्कि यह पीछा पूरे देश भर में पायी गई कि पहले जो ग्रामीण विद्युतीकरण की कल्पना थी, उस कल्पना के तहत एक गाँव में 10 प्रतिशत घरों में एक बार बिजली पहुँच जाए या एक बेसिक इन्फ्रास्ट्रक्चर बन जाए, डिस्ट्रीब्यूशन ट्रांसफार्मर, डिस्ट्रीब्यूशन लाइन लग जाए जो सरकारी स्कूल-कॉलेज, पंचायत ऑफिस, स्वास्थ्य केंद्र, डिस्पेंसरी, कम्युनिटी सेंटर हो, उसमें एक बार बिजली पहुँच जाए तो उसका विद्युतीकरण हो गया है, ऐसा माना जाता था और लगभग संतुष्टि पायी जाती थी कि हमारा काम पूरा हो गया है। माननीय प्रधानमंत्री जी ने अपना पद संभालते ही तुरंत निर्देश दिया कि एक भी ऐसा घर बचना नहीं चाहिए, जिसे विद्युतीकरण से लाभ न मिले। आजादी के लगभग 68 वर्ष पूरे हो चुके थे। योजना में जो तुरंत संशोधन किया गया, उसमें पहली बात तो यह है कि जिन इलाकों में 100 से भी कम लोग रहते हैं, the number of inhabitants are less than hundred, उनको भी ग्रामीण विद्युतीकरण के काम में जोड़ा गया। इस प्रकार से जिम्मेदारी उठायी गई कि देश के हर इलाके में चाहे वह मझला, टोला, डागी कितना भी छोटा क्यों न हो, उस तक बिजली पहुँचाने का काम सरकार ने अपने हाथ में लिया, उसके लिए पर्याप्त धनराशि राज्यों को भी स्वीकार की और आज मुझे यह बताते हुए प्रसन्नता हो रही है कि झारखण्ड में जो कार्य शुरू हुआ है, उसमें एक तो गाँव तक बिजली पहुँचाने का काम, उसके बाद गाँव से लेकर मझला, टोला व छोटे इन्हेबिटेशंस हैं, उन तक बिजली पहुँचाना और फिर तीसरी कड़ी में घर तक बिजली पहुँचाने का काम तेजी से चल रहा है। लगभग 35,314 ऐसे इन्हेबिटेशंस मझला, टोला, डागी झारखण्ड में पाए गए हैं, उनमें से अभी तक मात्र 5634 ही मझले, टोले तक विद्युतीकरण का काम हुआ है। नए मुख्यमंत्री श्री रघुवर दास जी ने इसको बहुत गंभीरता से लिया है। मुझे पूरा विश्वास है कि निर्धारित समय में हर मझले, टोले तक यह विद्युतीकरण का काम किया जाएगा।

**SHRI PARTHA PRATIM RAY:** Madam, many of the villages all over India, including few areas of West Bengal, till now are un-electrified. In my parliamentary constituency, that is Cooch Behar, 54 *moujas*, which are disconnected from the mainland due to the rivers Kaljani and Dharla, are un-electrified. You know, Madam, 55 Bangladeshi enclaves which are recently exchanged between the Government of India and the Government of Bangladesh, till now, they are also unelectrified.

My earnest request to the Minister is to electrify the whole unelectrified area immediately. What is the Government's initiative taken in this regard? Thank you, Madam.

SHRI PIYUSH GOYAL: I really thank the hon. MP because, honestly, despite the exchange of territories with Bangladesh, this particular issue has never been flagged even to me. So, I really thank you for raising this issue. In fact, I am sure all the hon. Members will appreciate that the Central Government is only a policy making Government and we can support the States. But the real work has to be executed at the State level and we get the reports also from the State about the work.

As reported by the West Bengal Government, in West Bengal, as on 31<sup>st</sup> March, 2015, about 22 villages were found unelectrified; eight were completed in 2015-16; nine have been completed in the current year so far. About five villages are still left. But, I would suspect that possibly those areas may not have as yet been included in the old programmes. I would urge the hon. MP also to take it up in the DISHA committee. As the hon. MP from Mumbai was mentioning that DISHA committee is not formed in Mumbai. I think, it is not that the DISHA committee has to be formed. माननीय सांसद बातचीत कर रहे हैं, क्योंकि वह मेरे इलाके के सांसद हैं और मेरे रिजिस्ट्रार हैं, इसलिए मैं इसी में उनके प्रश्न का भी जोड़कर जवाब दे रहा हूँ। He is really my representative in this august House. परंतु कोई दिशा कमेटी बनाई नहीं जाती है, दिशा कमेटी एग्जिस्ट करती है। आपको उसे एक्टिवेट करना है, आपको अपने कलक्टर को बोलकर उस कमेटी की मीटिंग को करना है, आप अध्यक्ष होंगे, आपको उसे एक्टिवेट करने की आवश्यकता है। ... (Interruptions) But, I will come to the hon. MP's point. In West Bengal also, if there are any areas which have not yet been covered under the electrification programme, please take it up in your Committee. The State Government will have to make up the programme for electrification and particularly for those areas. I am sure the State Government as well as the Central Government will be happy to

take up electrification of those new areas which have come into India on a fast track basis.... *(Interruptions)*

माननीय अध्यक्ष : दिशा कमेटी का विषय बाद में लेंगे।

... *(Interruptions)*

HON. SPEAKER: Please sit down.

... *(Interruptions)*

SHRI K.H. MUNIYAPPA: Madam Speaker, thank you for giving me an opportunity. The Prime Minister announced the Adarsh Gram Panchayats. Every Member of Parliament selects the Gram Panchayats and then the Deputy Commissioner approves it. Now, 1,629 Gram Panchayats are covered in eight to ten villages. I would like to know from the hon. Minister whether he would be able to give a special programme and give directions to the State Governments in this regard. What we find is that the Government of India is not giving any money for the development of the Adarsh Gram Panchayats. But as you are so active and an effective Minister, at least, from your Department, could you give directions to the States that they should give priority to these Panchayats so as to fully cover the rural electrification. Madam Speaker, I believe, you are also very much concerned on this issue.

SHRI PIYUSH GOYAL: Hon. Speaker, Madam, I am delighted to inform the hon. MP that while we approved the Deen Dayal Upadhyaya Gram Jyoti Yojana and the Integrated Power Development Scheme, we have kept the special component for Sansad Adarsh Gram Yojana in almost all the districts and the plans of the districts that came to us, there is a separate component of SAGY villages. I would urge you also to check up in your district or to give me the name. Then I will give you the exact amount that is allocated under these two schemes. For Sansad Adarsh Gram Yojana, there is only one caveat. While allocating funds for DDUGJY or IPDS, I have had to take into consideration those States which have remained deprived of development for over 68, 70 years.



Therefore, more focus has been given in allocating and supporting through funds to the States which have remained backward over so many years. Particularly in the Eastern corridor, West Bengal, Odisha, Jharkhand, Uttar Pradesh, Bihar and the North Eastern States which have remained neglected for so many years, we have made a conscious effort to allocate more funds to these States. Relatively more developed Western and Southern States are in a position to take care of their requirements far better than the North Eastern and Eastern States. However, having said that, I am happy to share with the august House that for Sansad Adarsh Gram Yojana villages alone, under Deendayal Upadhyaya Gram Jyoti Yojana, across the country, we have allocated Rs. 398.54 crore लगभग चार सौ करोड़ रुपये सिर्फ सांसद आदर्श ग्राम योजना के तहत हर राज्य में दिए गए हैं। उनमें अगर देखें तो प्रमुखतः कर्नाटक को 55 करोड़ रुपये मिले हैं। केरल को 59 करोड़ रुपये मिले हैं। उत्तर प्रदेश को 60 करोड़ रुपये मिले हैं। उड़ीसा को 37 करोड़ रुपये मिले हैं। असम को 50 करोड़ रुपये मिले हैं। ये अलग-अलग डीपीआर, जो आपके यहाँ से बन कर आई हैं, आप सबको याद होगा कि तब हमने एक डिस्ट्रिक्ट मॉनिट्रिंग कमेटी बनाई थी, जो विद्युतीकरण के काम का जायजा लेकर पूरी रिपोर्ट भेजती थी तो ये सभी रिपोर्ट्स आप सभी माननीय सदस्यों के अप्रूवल से हमारे पास आई हैं और उसके बाद ही हमने इनको अप्रूव किया है।

SHRI ANANDRAO ADSUL: Madam, in my constituency Amravati, Melghat is a tribal area. There are 42 villages which are unelectrified since pre-independent India. The Minister is very competent and is also my friend. I had brought this matter to the notice of the Minister along with the proposal. But unfortunately, it has not worked out till today. I would like to know when it will work out.

SHRI PIYUSH GOYAL: Madam, Adsul Ji is a very senior Member and, of course, he was a colleague of my father also. So, we have a very long relationship. But I have tried to be fair across the board, across the country, to everybody and within the limited resources available to us. As I said earlier, I have tried to make a conscious effort to support the region and the States where the State Government themselves have their own limitations. Maharashtra is a

State where I come from. Many times I have been criticized for not giving extra funds to Maharashtra and the people have also complained to me. They said:

"Every Minister looks after his own State more than he looks after other States."

But, I believe my hon. Prime Minister's direction was clear that you are a Power Minister for India as a whole. Maharashtra is a relatively developed State. I will talk to the hon. Chief Minister and the Minister of Power in Maharashtra and, of course, for any backward region of Maharashtra, power has to be taken. We will make sure that power goes there but having said that, I am also happy to share that I have adopted my own Sansad Adarsh Gram Yojana villages in Amravati. So, I have a particular affinity to Amravati and I am sure that along with all the other regions, those backward regions and tribal areas of Amravati will also be taken care of.

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 56

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1588 dated 24 November, 2016 regarding "Issuance of Licence for Drivers and Prevention of Traffic Violation."

On 24 November, 2016, Shrimati V. Sathya Bama and Shri K. Ashok Kumar, M.Ps., addressed an Unstarred Question No. 1588 to the Minister of Road Transport and Highways. The contents of the Question along with the reply of the Minister of State in the Ministry of Road Transport and Highways are as given in Annexure.

2. The reply to the Question was treated as an Assurance and required to be implemented by the Ministry of Road Transport and Highways within three months of the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Road Transport and Highways vide O.M. No. H-11016/50/2016-MVL dated 18 April, 2018 have stated as under:-

"That the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture presented its report on 08.02.2017 to the Rajya Sabha, which was examined in the Ministry. The Motor Vehicles (Amendment) Bill, 2017 alongwith amendment was passed by Lok Sabha on 10<sup>th</sup> April, 2017. The Bill is presently with Rajya Sabha for consideration and passing. There is no action pending in the part of Ministry. Further, amendment in the Act is a long drawn process and it may take long time for enactment of the Bill."



4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Road Transport and Highways, have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI:

DATED: 01/01/2020

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA  
UNSTARRED QUESTION NO. 1588  
ANSWERED ON 24<sup>TH</sup> NOVEMBER, 2016

ISSUANCE OF LICENCE FOR DRIVERS AND PREVENTION OF TRAFFIC  
VIOLATION

1588. SHRIMATI V. SATHYA BAMA:  
SHRI K. ASHOK KUMAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether it is a fact that there is shortage of drivers in the country, if so, the details thereof for the last three years and the current year and the reasons therefor;
- (b) whether unnecessary delays in the issuance of transport licences, is one of the many reasons behind shortage of drivers in the country, if so, the corrective steps taken by the Government in this regard;
- (c) whether the Government is considering issuing of driving licence online, if so, the details thereof; and
- (d) the steps taken by the Government to contain traffic violations?

ANSWER

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) and (b) Sections 3 to 28 in Chapter II of the Motor Vehicles Act, 1988 (MV Act) contain detailed provisions regarding licensing of drivers of motor vehicles. Section 27 of the MV Act empowers the Central Government to make rules on matters specified in clauses (a) to (g) of the section 27. The Central Motor Vehicles Rules, 1989 (CMVRs) in exercise of the powers conferred by various sections of the MV Act provides various rules in regard to licensing of drivers, including driving test and driving schools and establishments. The learners' licences and driving licences are, however, issued by authorities of the States/UTs. Hence, details of shortage are not centrally maintained by this Ministry.

(c) and (d) The Motor Vehicles (Amendment) Bill, 2016 introduced in the Lok Sabha for consideration and passing on 9<sup>th</sup> August, 2016 inter-alia proposes simplification and citizen facilitation for obtaining a learner's licence. It seeks to enable an applicant to apply to any licensing authority in the State, to use online means to submit the application, fee and other documents and allow the government flexibility in determining the eligibility to obtain a learner's licence. It also seeks to provide for the issue of a learner's licence in electronic form.

The Bill has been referred to the Department - related Parliamentary Standing Committee on Transport, Tourism and Culture for examination and report.

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 57

Subject: Request for dropping of Assurance given in reply to Starred Question No. 366 dated 11 August, 2016 regarding "Development of Expressway."

On 11 August, 2016, Shri Janardan Singh Sigriwal and Shri Abhishek Singh, M.Ps., addressed a Starred Question No. 366 to the Minister of Road Transport and Highways. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Road Transport and Highways vide O.M. No. H-11016/34/2016-PPP dated 15<sup>th</sup> November, 2017 and 23<sup>rd</sup> May, 2018 have stated as under:-

"That work for Delhi-Meerut Expressway Package I,II & III have already been awarded. Bids for Package IV have also been invited. The construction of Eastern Peripheral Expressway has been started w.e.f. 14.09.2015 with scheduled completion date as 11.03.2018. The various Expressway Projects were earlier identified for development under NHDP-Phase VI. In the meantime, Cabinet Committee on Economic Affairs has approved Bharatmala Pariyojana having revised delegation of powers etc. under which some Expressway Projects will be taken up for implementation."

4. In view of the above, the Ministry, with the approval of Minister of State for Road Transport and Highways have requested to drop the above Assurance.

The Committee may consider.

DATED :- 01/01/2020

NEW DELHI:



GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA  
STARRED QUESTION NO. \*366  
ANSWERED ON 11<sup>TH</sup> AUGUST, 2016

DEVELOPMENT OF EXPRESSWAY

\*366. SHRI JANARDAN SINGH SIGRIWAL:  
SHRI ABHISHEK SINGH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has envisaged development of expressways under Phase-VI of the National Highways Development Project;
- (b) if so, the details thereof and the States/corridors covered under the project;
- (c) whether the expressways constructed recently have not been able to address the issue of traffic congestion at toll plazas and if so, the reasons therefor;
- (d) whether the Government is contemplating any scheme for construction of these expressways of international standards; and
- (e) if so, the details thereof and the timeframe fixed for completion of the said expressway projects?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (e): Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 366 FOR ANSWER ON 11<sup>TH</sup> AUGUST, 2016 ASKED BY SHRI JANARDAN SINGH SIGRIWAL AND SHRI ABHISHEK SINGH REGARDING DEVELOPMENT OF EXPRESSWAY

(a) Yes Madam.

(b) Govt. of India has approved a plan for constructing 1000 km of Expressways under NHDP Phase-VI at a cost of Rs.16,680cr on DBFOT basis. The main criteria for selection of Expressway corridors will be the traffic volume and it was approved that the highest density corridor i.e. Vadodara-Mumbai Corridor (400 km) was given top priority and considered for feasibility study. It was also decided that remaining 600 km will be selected out of the routes identified on the basis of traffic volume. The high density corridors approved under NHDP Phase-VI are (i) Vadodara-Mumbai Corridor (400 km) in Gujarat and Maharashtra, (ii) Delhi-Meerut (66 km) on NH-58 in Delhi/UP, (iii) Bangalore-Chennai (334 km) on NH-4 in Karnataka/Tamil Nadu, (iv) Delhi-Jaipur (261 km) on NH-8 in Delhi/Rajasthan, (v) Delhi-Chandigarh (249 km) on NH-1 and NH-22, (now changed to Delhi-Ludhiana-Amritsar-Katra Expressway) in Delhi/Punjab/J&K, (vi) Kolkata-Dhanbad (277 km) on NH-2 in West Bengal/Jharkhand and (vii) Delhi-Agra (200 km) on NH-2 in Delhi/UP.

Out of 66 Km length of Delhi-Meerut expressway, 30.63 Km length has already been awarded in 2 packages and contract agreement is executed on 4.3.2016. Bid for one package of 19.284 Km length has been received and are under evaluation. Feasibility study of remaining length is under progress.

In addition to above, Government has approved to take up one more expressway namely Eastern Peripheral expressway for a length of 135 Km in 6 packages. The construction on Eastern Peripheral Expressway has been started w.e.f 14.09.2015 (Appointed Date) with construction period of 30 months.

(c) No Madam.

(d)&(e) Yes Madam. The construction on Eastern Peripheral Expressway has been started w.e.f 14.09.2015 (Appointed Date) with construction period of 30 months. The construction of 30.63 Km length of Delhi-Meerut expressway (two packages) will be started after declaration of Appointed date. Completion date of remaining expressways could not be indicated since feasibility study is under progress as of now.

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LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 59

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1893 dated 10 December, 2015 regarding "Traffic Management System."

On 10 December, 2015, Shri R.Parthipan M.P., addressed an Unstarred Question No. 1893 to the Minister of Road Transport and Highways. The contents of the Question along with the reply of the Minister of State in the Ministry of Road Transport and Highways are as given in Annexure.

2. The reply to the Question was treated as an Assurance and required to be implemented by the Ministry of Road Transport and Highways within three months of the date of the reply but the Assurance is yet to be implemented.
3. The Ministry of Road Transport and Highways vide O.M. F.No. H-11016/52/2015-RS dated 08 March, 2018 have stated that:-

"That this Ministry has forwarded format for preparing the action plan to all the States/UTs with request to prepare and furnish the same to the Ministry of Road Transport & Highways so that National Action Plan could be prepared. Most of the States/UTs prepared the action plan and furnished it to this Ministry. These action Plans were forwarded to the Hon'ble Supreme Court appointed Road Safety Committee. The Committee examined the action plan and observed that the action plan is not in order as it needs to be more specific in terms of fixing a time bound target for fatality reduction, constitution of empowered and functional lead agency and allocation of resources for implementing the identified measures. The Committee also directed States/UTs to submit the revised action plan. Now States/UTs are submitting the action plan to the committee. As such no proposal for preparing for National Action Plan is under consideration of the Ministry. Now, therefore, no action lies with the Ministry."



4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Road Transport and Highways, have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI:

DATED: 01/01/2020

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA  
UNSTARRED QUESTION NO.1893  
ANSWERED ON 10<sup>TH</sup> DECEMBER, 2015

TRAFFIC MANAGEMENT SYSTEM

1893. SHRI R. PARTHIPAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री  
be pleased to state:

- (a) whether a study conducted by Institute of Road Transport Education (IRTE) has reported that traffic violations is the prime cause of accidents on National Highways;
- (b) if so, the details thereof along with the reaction of the Government thereto;
- (c) whether it is a fact that the role and responsibilities of traffic management agencies are overlapping and not properly defined; and
- (d) if so, the details thereof and the steps taken by the Government to prepare a national plan to improve road safety and better traffic management system in the country?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
(SHRI PON. RADHAKRISHNAN)

- (a) & (b) Ministry of Road Transport & Highways has not received any such report.
- (c) & (d) Enforcement of various provisions of Motor Vehicles Act, 1988, including traffic management comes within the purview of the State Governments. However, the Government has approved a National Road Safety Policy in line with the globally accepted strategy to improve road safety based on 4 'E's viz. Education, Engineering, Enforcement and Emergency Care. Based on this, a draft action plan has been circulated to the States.

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LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES  
MEMORANDUM No. 60

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 5200 dated 14 August, 2014 regarding "Decade of Action for Road Safety."

On 14 August, 2014, Dr. Shashi Tharoor, M.P., addressed an Unstarred Question No. 5200 to the Minister of Road Transport and Highways. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Road Transport and Highways vide O.M. F.No. H-11016/28/2014-RS dated 20<sup>th</sup> November, 2017 and 2<sup>nd</sup> February, 2018 have stated as under:-

"That this Ministry has forwarded format for preparing the action plan to all the States/UTs with request to prepare and furnish the same to the Ministry of Road Transport & Highways so that National Action Plan could be prepared. Most of the States/UTs prepared the action plan and furnished it to this Ministry. These Action Plans were forwarded to the Hon'ble Supreme Court appointed Road Safety Committee. The Committee examined the action plan and observed that the action plan is not in order as it needs to be more specific in terms of fixing a time bound target for fatality reduction, constitution of empowered and functional lead agency and allocation of resources for implementing the identified measures. The committee also directed States/UTs to submit the revised action plan. Now State/UTs are submitting the action plan to the Committee. As such no proposal for preparing for National Action Plan is under consideration of the Ministry."

4. In view of the above, the Ministry, with the approval of Minister of State for Road Transport and Highways have requested to drop the above Assurance.

The Committee may consider.

DATED :- 01/01/2020

NEW DELHI:



GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA  
UNSTARRED QUESTION NO. 5200  
ANSWERED ON 14<sup>TH</sup> AUGUST, 2014

DECADE OF ACTION FOR ROAD SAFETY

5200. DR. SHASHI THAROOR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether specific measures have been introduced to reduce road fatalities by 50% in pursuance of the 'Decade of Action for Road Safety' adopted by the UN General Assembly for 2011-2020;
- (b) if so, the details thereof;
- (c) whether the Government has reduced the allocation of funds for road safety in the current budget; and
- (d) if so, the reasons for reduction in allocation?

ANSWER

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI KRISHANPAL GURJAR)

(a) to (b) Ministry of Road Transport & Highways has adopted a multi-pronged strategy to address the issue of road safety based on four E's of Road Safety viz. (i) Education (ii) Enforcement (iii) Engineering (roads as well as vehicles) and (iv) Emergency care and constituted five working groups to recommend the course of action. The consolidated report of the working groups recommending various short terms and long terms has been advised to the States for implementation. Based on the aforesaid strategy and in pursuance of the 'Decade of Action for Road Safety' adopted by the UN General Assembly for 2011-2020, the ministry is in the process of finalizing the 'Action Plan for Road Safety' in consultation with State Governments to reduce road fatalities by 50%.

- (c) No, Madam.
- (d) Does not arise.

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LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 61

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2424 dated 27 August, 2012 regarding "Delhi Jaipur Expressway."

On 27 August, 2012, Shri Raghuvir Singh Meena, Shri Somen Mitra, Shri Bharat Ram Meghwal and Shri Inderjit Singh Rao, M.Ps., addressed an Unstarred Question No. 2424 to the Minister of Road Transport and Highways. The contents of the Question along with the reply of the Minister of State in the Ministry of Road Transport and Highways are as given in Annexure.

2. The reply to the Question was treated as an Assurance and required to be implemented by the Ministry of Road Transport and Highways within three months of the date of the reply but the Assurance is yet to be implemented.
3. The Ministry of Road Transport and Highways vide O.M. No. H-11016/10/2012-PPP dated 22 August, 2016 had requested to drop the Assurance on the following grounds:-

"That the reply was furnished as per the requirement of the question. The proposal for construction of Delhi-Jaipur Expressway is being finalized as the feasibility report is being prepared by the NHAI. It is pre-mature to say any thing about project details including mode of construction until feasibility is finalized and proposal is approved by the Cabinet. Hence, the answer given by this Ministry may not be qualified for an Assurance. In view of the above, it is requested not to treat the reply furnished in respect of part (d) & (e) of Lok Sabha Unstarred Question No. 2424 answered on 27.08.2012 on the above subject as an Assurance and drop the above Assurance from the list of pending Assurance."

4. The above request was not acceded to by the Committing at their sitting held on 06<sup>th</sup> January, 2017 and the Committee accordingly presented their 62nd Report (16th Lok Sabha) on 01 August on 2017 Inter-alia recommending that the Ministry should pursue the matter and apprise then Committee of the latest developments in the matter and the Assurance be implemented.

5. However, the Ministry of Road Transport and Highways vide O.M. No. H-11016/10/2012-PPP dated 15 November, 2017 have stated as under:-

"That the project was earlier identified for development under NHDP-VI. In the meantime, Cabinet Committee on Economic Affairs has approved the 'Bharatmala Pariyojna' wherein the instant project has been identified for development and proposed to be taken up. The 'Bharatmala Pariyojna' approved by the Cabinet has revised delegation of powers etc".

6. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Road Transport and Highways, have requested to drop the above Assurance.

The Committee may re- consider.

NEW DELHI:

DATED: 01/01/2020



GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA  
UNSTARRED QUESTION NO. 2424  
ANSWERED ON 27<sup>th</sup> AUGUST, 2012

**DELHI-JAIPUR EXPRESSWAY.**

2424. SHRI RAGHUVIR SINGH MEENA:  
SHRI SOMEN MITRA:  
SHRI BHARAT RAM MEGHWAL:  
SHRI INDERJIT SINGH RAO:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

सड़क परिवहन और राजमार्ग मंत्री

- (a) the present status of Delhi-Jaipur Expressway which is proposed to be constructed on the lines of Yamuna Expressway to Agra;
- (b) whether route identification has been completed for the said Expressway;
- (c) if so, the total length and starting point of the said expressway and its distance in Delhi, Haryana and Rajasthan along with their share in its construction cost;
- (d) whether the Government proposes to develop real estate hubs alongside the Expressway;
- (e) if so, the details thereof and the source of funding for construction of this ambitious Expressway project along with its mode of construction;
- (f) whether any timeline has been fixed for land acquisition, getting other clearances and construction of the Expressway; and
- (g) if so, the details thereof?

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
(SHRI JITIN PRASADA)**

- (a) (b) & (c) The study for fixing the alignment (Pre-Feasibility Study) of Delhi-Jaipur Expressway is currently under progress. The alignment of the proposed Expressway, including start and end points, is under discussion with the states of Delhi, Haryana and Rajasthan. The States of Rajasthan and Haryana have given in principle consent to an alignment which is to be finalized after concurrence of Govt. of Delhi.

(d) & (e) In order to firm up best suited model for implementation of Expressway projects, Government is considering various options including township development at certain pre-identified locations along the Expressway. The mode of construction has not yet been finalized at this stage.

(f) & (g) After finalization of the alignment, further Feasibility Study and Detailed Project Report is to be carried out to ascertain various project parameters and land requirement prior to initiating action for appointment of Concessionaire. As such, exact time frame cannot be ascertained at this stage.

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LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES  
MEMORANDUM No. 62

Subject: Request for dropping of Assurance given in reply to Special Mention dated 19.02.2014, regarding "Alleged incident of Assault by CRPF and Delhi Police on Shri M.B. Rajesh and another Member of Parliament."

On 19 February 2014, Shri M.B. Rajesh and various other M.Ps., addressed a Special Mention to the Minister of Home Affairs and raised the following matter:-

"Madam Speaker, on 14th February by around 4.30 p.m. we were waiting for a car, which was sent from the Kerala House, in front of our home in the V.P. House in Rafi Marg. At that time we saw a group of North East students being attacked by CRPF right in front of the V.P. House. We were witnessing that. Then, as responsible Members of Parliament and as responsible representatives of the People, we went there and asked the police, "Why are you brutally attacking these innocent students?" We introduced ourselves and we showed our Identity Cards. We told them that we are the Members of Parliament. Despite that, they caught our collar and dragged us on the road, and they thrown us inside the bus. I was hit with Lathi just below my chest and I was beaten on my right leg, and then they abused us, insulted us and threatened us. This is shocking. They told us: "You all MPs are criminals". They abused us like anything. Then, we were taken to the Parliament Street Police Station and there we saw a group of students, most of the girls students from the Delhi University and many other Universities. They complained to us that the male police not only attacked them but also they sexually harassed them.

2. In reply, the Minister of Parliamentary Affairs (Shri Kamal Nath) stated as follows:-

"Madam, what the Hon. Member has said is deplorable and condemnable; and I think the strictest possible action should be taken against the those police officials. This House is concerned about what is being happening with those from the North East-young and old. The Government is seized of this matter. I would request that as soon as this Report from the hon. Member about the incident, which, I repeat, is deplorable and condemnable, is received, I will request the hon. Home Minister also to take the strictest possible action against those officials for the misbehavior and also for the attitude and approach towards the North-Eastern students."



3. The reply to the Special Mention was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.

4. The Ministry of Home Affairs *vide* O.M. F. No. 11012/62/2014-Cdn dated 18 November, 2014 had requested to drop the Assurance on the following grounds:-

- (i) "It is observed that Deputy Commissioner of Police has submitted the report after corroborating the facts from the footage of the CCTV Camera. As per the CCTV footage, Hon'ble MP Shri M.B. Rajesh is seen entering the Police Station alongwith his students supporters on his own and not escorted by any police or security personnel. His clothes were intact and do not have sign of any tear. The footage also shows that due care and sensitivity has been shown by the police force while dealing with female protestors.
- (ii) It is further stated that later in the evening, when the Hon'ble MP alleged that he was physically assaulted in the bus by CRPF personnel, then immediately, the senior police officials of New Delhi District summoned the entire deployment of CRPF and Delhi Police personnel and got them assembled in a single file formation and the Hon'ble MPs were requested to identify the police personnel who could have assaulted them, but the Hon'ble MPs failed to identify and Police personnel who could have assaulted them.
- (iii) Regarding indiscriminate attack by CRPF and Delhi Police on North East Students, it is reported that prohibitory order under section 144 Cr. P.C. were in force and these protestors moved towards Vijay Chowk minutes before the impending movement of Hon'ble Prime Minister of India. Several of these protestors belonged to non North Eastern region.
- (iv) The action taken by the police was commensurate with the law & order and security implications of the sudden movement of the protestors towards Vijay Chowk, especially in view of the movement of the Hon'ble PM of India. The police acted in a restrained manner and took steps to control the situation. The allegations leveled by the Hon'ble M.P. are not based on facts.
- (v) The Police have conscientiously ensured that during public protests and dharnas, due care is taken to ensure that the Hon'ble MP's esteem and high constitutional position is not compromised. Therefore, when the Hon'ble MP informed about the alleged assault, the senior police officers not only made sustained efforts to ascertain and verify the allegations, but also expressed their deep regret and personal apologies to the Hon'ble MPs. The Delhi Police has always strived to maintain utmost respect and reverence towards the elected representatives and public functionaries.



- (vi) As per the report of CRPF, on 14/02/2014 at about 1230 hrs., students hailing from N.E. Region protested against atrocities committed on the people hailing from North East. They sat on Dharna near the main gate of NDCR (New Delhi Control Room) at about 1435 hrs.
- (vii) A group of teachers of "Haryana Teachers Association" also came at NDCR and protested for their demands. CRPF troops of 27 Bn-were deployed at the place. At about 1630 hrs. troops of 27 Bn under command Insp/GD B. Ranjeet Sharma, saw that students of North Eastern region were coming from Rashtrapati Bhawan and being chased by Civil Police.
- (viii) Troop of CRPF only came to know from Sh. S.B.S. Tyagi, the then DCP New Delhi District, that 02 MPs were beaten by some security force.
- (ix) In this connection all troops available at the spot i.e. Delhi Police as well as troops from C/27, F/96 & E/118 Bns of CRPF were made to assemble at NDCR for identification by senior Police Officer of Delhi Police i.e. DCP, Joint Commissioner of Police and Shri S.B.S Tyagi, IPS, DCP New Delhi, in the presence of CPM Lok Sabha M.P. Sh. M.B. Rajesh and CPI Rajya Sabha MP Sh. Achutan, but they did not identify the person who had allegedly beaten/misbehaved with them. It is stated that the person alleged to have beaten/misbehaved with the Hon'ble MPs was wearing Khaki Shirt and Pant. However, on that day CRPF personnel deployed were wearing Angola Shirt and no CRPF person was wearing Khaki Shirt.
- (x) As per Sh. S.B.S Tyagi, IPS DCP New Delhi, the above MPs had captured the photos of security person who had beaten them but even after repeated requests by him, the same was not provided to Delhi Police by the said MPs.
- (xi) The Hon'ble MPs have not mentioned the name of any CRPF/Delhi Police officer or official. CCTV footage also does not show any assault on the MPs or student protestors. In the line-up of CRPF and Delhi Police personnel, the Hon'ble MPs failed to identify the alleged culprits. In the circumstances, it is not possible to implicate or hold responsible any officer/official of the security forces. Because of these reasons, the Assurance on special Mention dated 19.02.2014 cannot be fulfilled. It is therefore, requested to get the Assurance dropped after taking the matter with Committee on Government Assurance.

5. The above request for dropping the Assurance was considered by the Committee at their sitting held on 15 February, 2016 and it was decided not to drop the Assurance. The Committee accordingly presented their Thirty-Fifth Report (16th Lok Sabha) on 10 May, 2016 inter alia pointing out that instead of making serious efforts to identify and nab the culprits, the Ministry have downplayed/neglected the

incident narrated by the Hon'ble Members and have also given an impression that the Hon'ble Members were lying and misleading the House. The issue being a sensitive matter which puts parliamentary privilege at stake, the Committee urged upon the Ministry to take more concerted efforts to identify, nab and punish the culprits and if required hand over the case to the CBI for a proper investigation into the matter.

6. However the Ministry of Home Affairs vide O.M. F. No. 11012/62/2014-Cdn dated 08 August, 2017 have stated as under:

"With regard to the above mentioned Assurance Lok Sabha Secretariat had directed to make more concerted efforts to identify, nab and punish the rogue police personnel. Accordingly, Delhi police was requested by this Ministry to investigate the matter again and submit the report to this Ministry. Sh. Braja Kumar Singh, IPS, DCP, New Delhi has informed that the matter has been again enquired into and during the course of enquiry, a few police personnel who were detailed on duty at the time of the alleged incident, have been examined. They failed to point out/identify the erring police officials involved in the alleged assault. It has been further stated that sincere efforts were also made to join the public witnesses to find out any clue but no fruitful result gained. In view of the above, DCP, New Delhi has stated that no fresh enquiry is feasible at this stage."

7. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Home Affairs, have again requested to drop the above Assurance.

The Committee may re-consider.

DATED : 01/01/2020

NEW DELHI:



12.37 hrs.

**(iv)Re : Alleged incident of assault by CRPF and Delhi Police on Members of Parliament.**

SHRI M.B. RAJESH (PALAKKAD): Madam, with deep pain and anguish, I would like to draw the attention of this august House, the Government and the hon. Speaker to a shocking incident of assault by CRPF and Delhi police on me and another hon. Member of the other House, a senior aged hon. Member of the other House.

Madam Speaker, on 14<sup>th</sup> February by around 4.30 p.m. we were waiting for a car, which was sent from the Kerala House, in front of our home in the V.P. House in Rafi Marg. At that time we saw a group of North East students being attacked by CRPF right in front of the V.P. House. We were witnessing that. Then, as responsible Members of Parliament and as responsible representatives of the people, we went there and asked the police, "Why are you brutally attacking these innocent students?" We introduced ourselves and we showed our Identity Cards. We told them that we are the Members of Parliament. Despite that, they caught our collar and dragged us on the road, and they thrown us inside the bus. I was hit with *lathi* just below my chest and I was beaten on my right leg, and then they abused us, insulted us and threatened us. This is shocking. They told us: "You all MPs are criminals". They abused us like anything. Then, we were taken to the Parliament Street Police Station and there we saw a group of students, most of the girl students from the Delhi University and many other Universities. They complained to us that the male police not only attacked them but also they sexually harassed them. They pointed out who are the responsible police officers. Some students were present there. They complained that these people even sexually harassed them.

Then, senior leaders and Members of Parliament came; the police officials apologized to us and we were released after one hour.

I do not accept their apology because it was an insult and it was a blatant violation of privilege.

Madam Speaker, what we did was in the true spirit of the concern expressed by this House a few days ago.

Madam Speaker, the other day, you made an announcement from the chair condemning the attacks on the North-Eastern students; and the entire House, despite various other differences, unanimously accepted that announcement.

I believe that I also acted in the true spirit of that condemnation of this House. It was proper for me... *(Interruptions)*

MADAM SPEAKER: All right.

SHRI M.B. RAJESH : Madam, give me just one more second. I want to conclude... *(Interruptions)*

MADAM SPEAKER: Just one minute. I want to speak. What is this? I want to speak from the Chair.

... *(Interruptions)*

SHRI M.B. RAJESH : Madam, let me conclude

MADAM SPEAKER: Please sit down. I want to speak from the Chair. I want to speak on behalf of all of you from the Chair.

Let me speak because I want to really condemn this incident on behalf of the whole House unequivocally. It is concerning the safety and the dignity of the Members of Parliament – Members of this House – and also the safety and dignity of all the people – young, old of North-East -- and also of the women and girls of our country.

So, we have taken cognizance of it. You please send me a written complaint. I will take action on that.

I would now request the hon. Minister to kindly respond.

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF  
PARLIAMENTARY AFFAIRS(SHRI KAMAL NATH ): Madam.....

*(Interruptions)*



12.45 hrs.

**(v) Re : Alleged ill-treatment to the students and people of North-Eastern region.**

SHRIMATI BIJOYA CHAKRAVARTY (GUWAHATI): Madam Speaker, I want to bring it to your notice that nowadays, North-Eastern students and other North-Eastern people who are doing jobs in Delhi, have been issued urgent notices to vacate their residential houses.

Madam, as we also know, the North-East comprises of seven States and Sikkim has also joined them. The important point is that thousands and thousands of students and other people from the North-East are here in Delhi for better education, for better facilities and better jobs. But now, all of a sudden, they have been given notices to vacate their houses.

You know that there is already a sense of alienation in the minds of such people. If such things happen, what will be their fate? The entire North-East is surrounded by the foreign countries. China is already increasing its activities in Arunachal Pradesh. Myanmar is now a hub of extremists. So, if such things happen here, where will the people of North-East go?

That is why we urge, Madam Speaker, that you must come to the rescue of the North-Eastern people. Your intervention will only help them.

MADAM SPEAKER: Thank you so much.

... (Interruptions)

SHRI KAMAL NATH: Madam, what the hon. Member has said.....  
(Interruptions)

MADAM SPEAKER: Hon. Minister is responding. Please listen to him.

... (Interruptions)

MADAM SPEAKER: Please address the Chair.

SHRI KAMAL NATH: Madam, what the hon. Member has said is deplorable and condemnable; and I think the strictest possible action should be taken against the those police officials. ... (*Interruptions*)

अध्यक्ष महोदया : सुन लीजिए, मंत्री जी कुछ कहना चाह रहे हैं। कृपया करके सुन लीजिए।

... (*व्यवधान*)

SHRI KAMAL NATH: This House is concerned..... (*Interruptions*)

MADAM SPEAKER: I know it is a very sensitive matter.

... (*Interruptions*)

SHRI KAMAL NATH: This House is concerned about what is being happening with those from the North-East -- young and old. The Government is seized of this matter. I would request that as soon as this Report from the hon. Member about the incident, which, I repeat, is deplorable and condemnable is received, I will request the hon. Home Minister also to take the strictest possible action against those officials for the misbehaviour and also for the attitude and approach towards the North-Eastern students.

MADAM SPEAKER: And, the girls.

SHRI KAMAL NATH: Yes, of course. It is incumbent upon us to stand by them at this point of time.

MADAM SPEAKER: Now, Shri Sharad Yadav.

... (*Interruptions*)

MADAM SPEAKER: Those who want to associate themselves with this incident, they may send the slips; and their names will be associated.

... (*Interruptions*)

MADAM SPEAKER: The names of Shri Badruddin Ajmal, Shri Prem Das Rai, Shri Jitender Singh Malik, Shri P.L. Punia, Shri Khagen Das, Shri Joseph Toppo, Shrimati Jaya Prada, and Shri Lalit Mohal Suklabaidya will be associated in connection with the issues raised by Shri M.B. Rajesh and Shrimati Chakravarty.

Appendix - X

**LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES**

MEMORANDUM No. 63

Subject: Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 2081 dated 16.12.2003 regarding "Khasi Language in 8th Schedule." (Annexure-I).
- (ii) Unstarred Question No. 1121 dated 07.12.2004 regarding "Inclusion of Regional Language in the Eighth Schedule." (Annexure-II).
- (iii) Unstarred Question No. 3892 dated 20.12.2005 regarding "Promotion of Rajasthani Language." (Annexure-III).
- (iv) Unstarred Question No. 3715 dated 16.05.2006 regarding "Inclusion of Gondi Language in Eighth Schedule of Constitution." (Annexure-IV).
- (v) Unstarred Question No. 942 dated 28.11.2006 regarding "Languages in Eighth Schedule." (Annexure-V).
- (vi) Calling Attention Motion dated 18.12.2006 regarding "Need to Include Bhojpuri Language in the Eighth Schedule to the Constitution." (Annexure-VI).
- (vii) Unstarred Question No. 220 dated 27.02.2007 regarding "Inclusion of Languages in the Eighth Schedule." (Annexure-VII).
- (viii) Unstarred Question No. 4107 dated 22.04.2008 regarding "Inclusion of Languages in Eighth Schedule." (Annexure-VIII).
- (ix) Unstarred Question No. 5130 dated 27.04.2010 regarding "Criteria for Inclusion of Languages in Eighth Schedule." (Annexure-IX).
- (x) Unstarred Question No. 4386 dated 07.12.2010 regarding "Inclusion of Languages in Eighth Schedule." (Annexure-X).
- (xi) Unstarred Question No. 5474 dated 06.09.2011 regarding "Inclusion of Languages in Eighth Schedule." (Annexure-XI).
- (xii) Unstarred Question No. 4268 dated 20.12.2011 regarding "Development of Tribal Languages." (Annexure-XII).
- (xiii) Calling Attention Motion dated 17.05.2012 regarding "Need to Include Bhojpuri language in the Eighth Schedule." (Annexure-XIII).



- (xvi) Unstarred Question No. 743 dated 27.11.2012 regarding "Inclusion of Languages." (Annexure-XIV).
- (xv) Starred Question No. 356 dated 18.02.2014 regarding "Inclusion of Languages." (Annexure-XV).
- (xvi) Unstarred Question No. 3640 dated 05.08.2014 regarding "Inclusion of Languages in Eighth Schedule." (Annexure-XVI).
- (xvii) Unstarred Question No. 2184 dated 10.03.2015 regarding "Inclusion of Languages." (Annexure-XVII).
- (xviii) Unstarred Question No. 1407 dated 26.07.2016 regarding "Inclusion of Languages in Eighth Schedule." (Annexure-XVIII).

The above mentioned Questions/Calling Attention Motions were asked/raised by various M.Ps. to the Minister of Home Affairs. The contents of the Questions/Calling Attention Motions along with the replies of the Minister are as given in Annexures (I to XVIII).

2. The replies to the Questions/Calling Attention Motions were treated as Assurances and required to be implemented by the Ministry of Home Affairs within three months of the date of the reply but the Assurances are yet to be implemented.
3. The Ministry of Home Affairs vide their O.M. No. H-11017/1/2007-NI-II dated 13 April, 2009 had requested for dropping the Assurance mentioned at Sl. Nos. (i) to (vi) and (viii) on the following grounds:-

"It is stated that at present demands for inclusion of 38 more languages in the Eighth Schedule to the Constitution are pending with this Ministry.

A Committee was constituted in 2003 under the Chairmanship of Shri Sitakant Mohapatra to evolve a set of objective criteria with reference to which all proposals/representations for more languages in the Eighth Schedule could be examined and finally disposed of. The Committee submitted its report and made certain recommendations. No decision so far has been taken either to accept or reject the report of the Committee, and the report has been kept in abeyance.

Meanwhile, a draft Cabinet note for inclusion of Bhojpuri and Rajasthani languages was circulated by this Ministry among various departments for their views and comments. This was done even while a decision on Mohapatra Committee was still pending. Various departments provided their

comments. Department of Personnel & Training (DOP&T) informed, with the approval of the Prime Minister, that the candidates appearing in the Civil Services (Main) Examination conducted by Union Public Service Commission (UPSC) are allowed to take the examination in any of the languages included in the Eighth Schedule to the Constitution. UPSC has requested that the present link between the Eighth Schedule languages may be delinked from the Commission's scheme of examination keeping in view the problems faced by the Commission in conducting the examination in all the Eighth Schedule languages. In view of this, DOP&T informed that the matter of inclusion of Bhojpuri and Rajasthani languages in the Eighth Schedule to the Constitution may be deferred till a decision is taken by the Government on the language issue with reference to the UPSC examinations.

Department of Personnel & Training has now informed that UPSC is already facing problems in conducting the examinations in some of the languages included in the Eighth Schedule as some of these languages are not being taught at graduation level in various Universities/Colleges and most of the medical, technical and science subjects are taught primarily in English/Hindi only. It has recommended that the question of including languages in the Eighth Schedule of the Constitution may be considered after the related issues are resolved and academic level of the languages and the resources available reach a level so as to meet the UPSC standards.

Department of Personnel & Training has also informed that a large number of Parliamentary Assurances in the name of their department on the issue of conducting the examination by the UPSC in all the languages of Eighth Schedule have been dropped by the Committee on Government Assurances of both Lok Sabha and the Rajya Sabha in view of intrinsic difficulties.

In view of the fact that the issue of inclusion of languages in the Eighth Schedule to the Constitution is linked to the issue of conducting of examination in these languages by UPSC, and it would not be possible to indicate a fixed time frame as to when the issue would be completely resolved, it is requested that the aforesaid Lok Sabha Assurance may be dropped."

4. The above request of the Ministry was considered by the Committee at their sitting held on 29 October, 2009 and the Committee decided not to drop the above mentioned Assurances. The Committee accordingly presented their Fourth Report (15th Lok Sabha) to the House on 16 December, 2009 in which the Committee recommended that a final decision in the matter may be taken at the earliest.

5. However, the Ministry of Home Affairs *vide* their O.M. No. H-11016/19/2005-NI-II dated 25 November, 2011 had again requested to drop the Assurances



mentioned at Sl. Nos. (i) to (vi) and (viii) alongwith the Assurances mentioned at Sl. Nos. (ix) to (xi) on the following grounds:-

"That at present demands for inclusion of 38 more languages in the Eighth Schedule to the Constitution are pending with this Ministry.

A Committee was constituted in 2003 under the Chairmanship of Shri Sitakant Mohapatra to evolve a set of objective criteria with reference to which all proposals/representations for inclusion of more languages in the Eighth Schedule could be examined and finally disposed of. The Committee submitted its report and made certain recommendations. No decision has so far been taken either to accept or reject the report of the Committee.

Meanwhile, a draft Cabinet note for inclusion of Bhojpuri and Rajasthani languages was circulated by this Ministry among various departments for their views and comments. Various departments provided their comments. Department of Personnel & Training (DOP&T) informed, with the approval of the Prime Minister, that the candidates appearing in the Civil Services (Main) Examination conducted by Union Public Service Commission (UPSC) are allowed to take the examination in any of the languages included in the Eighth Schedule to the Constitution. UPSC has requested that the present link with the Eighth Schedule languages may be delinked from the Commission's scheme of examination keeping in view the problems faced by the Commission in conducting the examination in all the Eighth Schedule languages. In view of this, DOP&T informed that the matter of inclusion of Bhojpuri and Rajasthani languages in the Eighth Schedule to the Constitution may be deferred till a decision is taken by the Government on the language issue with reference to the UPSC examinations.

Department of Personnel & Training has further informed that UPSC is already facing problems in conducting the examinations in some of the languages included in the Eighth Schedule as some of these languages are not being taught at graduation level in various Universities/Colleges and most of the medical, technical and science subjects are taught primarily in English/Hindi only. It has recommended that the question of including languages in the Eighth Schedule of the Constitution may be considered after the related issues are resolved and academic level of the languages and the resources available reach a level so as to meet the UPSC standards.

Department of Personnel & Training has recently submitted the status note stating that the Department of Personnel & Training is concerned with the subject only from the point of writing answers in UPSC Examinations. UPSC constituted a High Level Standing committee to examine the modalities for implementing the recommendations of the Parliamentary Resolution in a manner consistent with the high standards of UPSC, for the existing languages in the Eighth Schedule.



It is also stated that during the oral evidence in January, 2011 before the Committee on Government Assurances in Rajya Sabha regarding disposal of pending Assurances in this Division, Home Secretary had stated that it is neither practical nor financially viable nor administratively feasible at present to increase the number of official languages. On the basis of the same, with the approval of the Home Minister, we have requested Rajya Sabha Secretariat to drop the Assurances pending in this Ministry.

In view of the fact that the issue of inclusion of languages in the Eighth Schedule to the Constitution is linked to the issue of conducting of examinations in these languages by UPSC for which UPSC has raised reservations and has constituted a High Level Standing Committee to look into this issue, it would not be possible to indicate a fixed time frame as to when the issue would be completely resolved; it is, therefore requested that the aforesaid Lok Sabha Assurances may be dropped."

6. The above request of the Ministry was again considered by the Committee at their sitting held on 20 July, 2012, and the Committee decided not to drop the above mentioned Assurances. The Committee accordingly presented their Twenty-Fourth Report (15th Lok Sabha) to the House on 04 September, 2012 in which the Committee inter-alia recommended that languages are important and one way of keeping them alive is to include them in the Eighth Schedule of the Constitution.

7. However, the Ministry of Home Affairs vide O.M. No. H-11021/3/2014-NI-II dated 17 January 2018 and 23 May 2018 have stated with regard to the above mentioned 18 Assurances as under:-

- (i) That there are 18 Lok Sabha Assurances regarding the inclusion of languages in the Eighth Schedule to the Constitution pending with the Ministry of Home Affairs. In all the above cases, in reply to the Parliament Questions we have inter-alia answered to the effect that the objective criterion for the inclusion of more languages in the Eighth Schedule to the Constitution is being evolved for deciding the inclusion or other-wise of a language in the Eighth Schedule. This has been treated as an Assurance by the Ministry of Parliamentary Affairs, and extension of time for fulfilling the Assurances in each case is being sought regularly.
- (ii) It may be noted that a Committee of Linguistic Experts (Shri Sitakant Mohapatra) was constituted in 2003 to evolve a set of objective criteria with reference to which all proposals/representations for inclusion of more languages in the Eighth Schedule could be examined and finally disposed of. The Committee submitted its report in 2004. In order to take a conclusive decision with respect to each of the criteria proposed by the Sitakant

Mohapatra Committee, In subsequent times, different Committees were formed. However, no objective criteria could be finalized till now.

- (iii) It is stated that four languages i.e. Bodo, Dogri, Maithili and Santhali were Included in the Eighth Schedule in the year 2004. Since then no language has been included due to the divergent opinions of the stake-holders on the issue. In this regard, it may also be mentioned that the benefits that accrue to the languages Included in the Eighth Schedule to the Constitution come under the jurisdiction of various Ministries/Departments including Ministry of Home Affairs, and all the stake-holder Ministries have divergent opinion on the issues. The decision in question centres around not only on the criteria but also on the implications that would follow in case of inclusion of a language in the Eighth Schedule.
- (iv) It is pertinent here to mention that inclusion of any language in the Eighth Schedule to the Constitution requires following a certain procedure which entails amendment to Constitution. The matter/representation for any language to be Included in the Eighth Schedule to the Constitution is first examined by the Government. Then a legislative proposal is prepared in consultation with the Ministry of Law and Justice. After it is decided to proceed with the legislation, a Cabinet Note is prepared for seeking approval of the Cabinet. After the approval is sought from the Cabinet, the Parliamentary procedure to pass the Bill starts which includes giving notice of intention to move the Bill, to introduce the Bill for consideration and passing and finally the passing of the Bill. Thus, it is seen that the matter requires both the Executive and Legislative branches of the Government to go hand in hand for making and amendment in the Constitution. The Parliament is competent to make the required amendment in the Constitution."

8. In view of the above, the Ministry, with the approval of Minister of Home, have again requested to drop the above Assurances.

The Committee may re-consider.

NEW DELHI:

DATED: 01/01/2020



GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO 2081  
ANSWERED ON 16.12.2003  
KHASI LANGUAGE IN 8TH SCHEDULE

2081 Kyndiah Shri Paty Ripple

- (a) the criteria for inclusion of a language in the 8th Schedule of the Constitution;
- (b) whether the Government received any representation for the inclusion of the Khasi Language in the 8th Schedule which is a rich tribal language in the North Eastern Region; and
- (c) if so, the steps taken by the Government for the inclusion of the language to the 8th Schedule of the Constitution?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI)

- (a): No criteria has been laid down in the Constitution for inclusion of any language in the Eighth Schedule to the Constitution.
- (b) & (c): Representations have been received for inclusion of various languages, including Khasi language, in the Eighth Schedule to the Constitution. A Committee has been constituted under the Chairmanship of Shri Sita Kant Mohapatra to make recommendations, inter-alia to evolve a set of objective criteria for inclusion of more languages, including Khasi, in the Eighth Schedule to the Constitution. The Government will consider the recommendations of the Committee and take a suitable decision in the matter.



GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA

UNSTARRED QUESTION NO 1121

ANSWERED ON 07.12.2004

INCLUSION OF REGIONAL LANGUAGE IN EIGHTH SCHEDULE

1121 Singh Shri Dushyant

Will the Minister of HOME AFFAIRS

be pleased to state:-

(a) whether the proposal to include some regional languages particularly Rajasthani language in the eighth schedule of the constitution is under consideration of the Government; and

(b) if so, the steps taken/being taken to implement such proposal?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL )

(a) & (b): The Sita Kant Mohapatra Committee constituted to evolve a set of objective criteria for inclusion of more languages in the Eighth Schedule has submitted its report. A decision on the pending demand for inclusion of languages in the Eighth Schedule, including Rajasthani, is under consideration in the light of the recommendations of the Committee.

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO 3892  
ANSWERED ON 20.12.2005  
PROMOTION OF RAJASTHANI LANGUAGE

3892 Singh Shri Dushyant

Will the Minister of HOME AFFAIRS be pleased to state:-

- (a) whether the Government has any proposal under consideration to promote the Rajasthani Language;
- (b) if so, the details thereof; and
- (c) the steps taken in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a) to (c): Demands of Rajasthani and various other languages for inclusion in the Eighth Schedule to the Constitution are pending with the Government.

A Committee was set up under Shri Sitakant Mohapatra to evolve a set of objective criteria for inclusion of more languages in the Eighth Schedule. The Committee has submitted its report and made certain recommendations. A decision on the pending demands for inclusion of languages in the Eighth Schedule, including Rajasthani, will be taken in the light of the recommendations of the Committee.

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA

UNSTARRED QUESTION NO 3715

ANSWERED ON 16.05.2006

INCLUSION OF GONDI LANGUAGE IN TH SCHEDULE OF  
CONSTITUTION

3715 Mohite Shri Subodh

Will the Minister of HOME AFFAIRS be pleased to state:-

(a): whether Government has received any memorandum from `All India Gond Samaj Religious Conference` to include Gond Language in the Eight Schedule of the Constitution of India; and

(b): if so, the reaction of the Government thereon?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a) & (b): Demands of Gond and various other languages for inclusion in the Eighth Schedule to the Constitution are pending with the Government.

A Committee was set up under Shri Sitakant Mohapatra to evolve a set of objective criteria for inclusion of more languages in the Eighth Schedule. The Committee has submitted its report and made certain recommendations. A decision on the pending demands for inclusion of languages in the Eighth Schedule, including Gond, will be taken in the light of the recommendations of the Committee.



GOVERNMENT OF INDIA  
 MINISTRY OF HOME AFFAIRS  
 LOK SABHA

UNSTARRED QUESTION NO 942

ANSWERED ON 28.11.2006

LANGUAGES IN EIGHTH SCHEDULE

942 . Reddy Shri Karunakara G.

Will the Minister of HOME AFFAIRS be pleased to state:-

- (a) Whether the Government has received any proposal from the State Government of Karnataka for inclusion of Kodava Language in the 8th Schedule of the Constitution;
- (b) If so, the details thereof ;
- (c) Whether the Government has also received any proposal from other State Governments Institution for inclusion of languages in the 8th Schedule of the Constitution;
- (d) If so, the details thereof alongwith the names of the languages State-wise; and
- (e) The time by which these languages are likely to be included in 8th Schedule of the Constitution?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a) to (d) : Yes, Sir. The Government has received demands from State Governments/ Chief Ministers for inclusion of various languages, including Kodava, in the Eighth Schedule to the Constitution as follows:-

	Name of Language	State Government
i)	Bhojपुरी	Bihar
ii)	Chattisgarhi	Chattisgarh
iii)	Bhutia, Lepcha &	Limboo Sikkim
iv)	Kodava & Tulu	Karnataka
v)	Mizo	Mizoram
vi)	Rajasthani	Rajasthan
vii)	Tenyidie	Nagaland

(e): A Committee was set up under Shri Sitakant Mohapatra to evolve a set of objective criteria for inclusion of more languages in the Eighth Schedule. The Committee has submitted its report and made certain recommendations. The demands for inclusion of these languages in the Eighth Schedule will be considered in the light of the recommendations of the Committee and Government decision thereon.

Calling attention to matters of urgent public importance –need to include Bhojpuri language in the Eighth Schedule to the Constitution, raised by Shri Prabhunath Singh, MP on 18 December, 2006 wherein he *inter alia* desired to know the following:-

"Sir, I through you would like to draw the attention of the Hon'ble Minister of Home Affairs for including Bhojpuri language in the Eighth Schedule. I would like to urge that the ground for including Bhojpuri language in the Eighth Schedule is very strong..... the Government has included languages spoken by lesser number of people in the Eighth Schedule but has shown disrespect to the Bhojpuri speaking people by not including it in the Eighth Schedule even though it is spoken by a population of 24 crore in India and abroad..... I would like to demand that Rajasthani language may also be included in the Eighth Schedule along with Bhojpuri....."

In reply, the then Minister of State in the Ministry of Home Affairs (Shri Sriprakash Jaiswal) stated as follows :-

We hope that the Bill in this regard will be passed in the next Session and both these languages will get recognition....."



GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO 220  
ANSWERED ON 27.02.2007

INCLUSION OF LANGUAGES IN TH SCHEDULE

220 . Shri Harisingh Nasaru Rathod

Smt. Nivedita Mane

Shri Eknath Mahadeo Galkwad

Shri Kirti Vardhan Singh

Shri Shailendra Kumar

Will the Minister of HOME AFFAIRS be pleased to state:-

(a) whether the Government has received memorandums/representations/ reports from various associations/ organisations/Members of Parliament/State Governments including from Sitakant Mahapatra Report for inclusion of various languages including Banjara language in the 8th Schedule of the Constitution;

(b) If so, the details of the representations / recommendations / suggestions and names of languages thereof, State-wise;

(c) the steps taken by the Government to include each language in 8th Schedule of the Constitution including Banjara language; and

(d) the time by which such languages are likely to be included in the Constitution? ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a) & (b) : Yes, Sir. The representations for inclusion of 37 languages viz. Angika, Banjara, Bazika, Bhojpuri, Bhoti, Bhotia, Chhatisgarhi, Dhatki, English, Garhwal(Pahari), Gondli, Gujar, Ho, Kachachhi, Kamtapuri, Khasi, Khul, Kodava (Coorg), Kok Barak, Kumaoni (Pahari), Kurak/Kurukh, Kurmali, Lepcha, Limbu, Mizo (Lushai), Magahi, Mundari, Nagpuri, Nicobrese, Pahari (Himachali), Pall, Rajasthani, Sambalpuri/Kosali, Shaurseni (Prakrit), Siraiki, Tenyidie and Tulu for inclusion in the Eighth Schedule to the Constitution have been received from various States including organizations and individuals. The Sitakant Mohapatra Committee, which was set up to evolve a set of objective criteria for inclusion of more languages in the Eighth Schedule had submitted its report indicating the criteria to be adopted for inclusion of languages in the Eighth Schedule.

(c) & (d) : The demands for inclusion of these languages including Banjara in the Eighth Schedule will be considered, inter-alia, in the light of the recommendations of the Committee and Government decision thereon.

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO 4107  
ANSWERED ON 22.04.2008

INCLUSION OF LANGUAGES IN EIGHTH SCHEDULE

4107 Barman Shri Hiten

Bose Shri Subrata

Will the Minister of HOME AFFAIRS be pleased to state:-

- (a) whether the Government had considered the report of Sitakant Mohapatra Committee for inclusion of 37 languages including Bhotia and Lepcha in the Eighth Schedule of the Constitution;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the time by when these languages are likely to be included in the Eighth Schedule of the Constitution?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a) to (d): The Sitakant Mohapatra Committee, which was set up, inter-alia, to evolve a set of objective criteria for inclusion of more languages in the Eighth Schedule, submitted its report and the same is under examination in consultation with the concerned departments of the Central Government. No time frame can be fixed for consideration of the demands for inclusion of more languages including Bhotia and Lepcha in the Eighth Schedule as it involves a lot of consultation with the concerned departments of the Central Government.



GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO 5130  
ANSWERED ON 27.04.2010  
CRITERIA FOR INCLUSION OF LANGUAGES IN EIGHTH  
SCHEDULE

5130 Mishra Shri Mahabal

Hussain Shri Syed Shahnawaz  
Agarwal Shri Jal Prakash

Will the Minister HOME AFFAIRS be pleased to state:-  
of

- (a) the criteria adopted for the inclusion of a language in the Eighth Schedule of the Indian Constitution as an official language;
- (b) whether any committee has been set up to revise/change the criteria;
- (c) if so, the details thereof alongwith the composition and terms of reference of the committee; and
- (d) the time by which Government is likely to take a final decision on the inclusion of Bhojpuri and Rajasthani in the Eighth Schedule of the Indian Constitution?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a): No criteria has been laid down in the Constitution of India for inclusion of a language in the Eighth Schedule of the Constitution.

(b) to (d): A committee was set up in September 2003 under the Chairmanship of Shri Sitakant Mohapatra to evolve a set of objective criteria for inclusion of more languages in the Eighth Schedule to the Constitution of India. The committee submitted its report in 2004 and made certain recommendations.

The composition of the committee is as follows:

- (i) Shri Sitakant Mohapatra - Chairperson



- (ii) Shri Bh. Krishnamurti - Member
- (iii) Shri B.K. Sharma - Member
- (iv) Shri Gopi Chand Narang - Member
- (v) Dr. Birendranath Datta - Member
- (vi) Shri S.R. Faruqui - Member
- (vii) Prof. Suraj Bhan Singh - Member
- (viii) Shri Udaya Narayan Singh - Member
- (ix) Secretary, Deptt of - Member Secretary Official Language

**The terms of reference of the Committee:-**

(i) To evolve a set of objective criteria with reference to which all proposals/ representations for inclusion of more languages in the Eighth Schedule could be examined and finally disposed of and also consider the feasibility of including languages in the Eighth Schedule of the Constitution for which requests have been received.

(ii) To study the feasibility of treating all 18 languages included in the Eighth Schedule to the Constitution as Official Languages.

The report of the committee is under consideration in consultation with the concerned Ministries/Departments. No time frame can be fixed for consideration of the demands for inclusion of more languages including Bhojpuri and Rajasthani in the Eighth Schedule.

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA

UNSTARRED QUESTION NO 4386  
ANSWERED ON 07.12.2010

INCLUSION OF LANGUAGE IN EIGHTH SCHEDULE

4386 Yadav Shri Madhusudan

Will the Minister of HOME AFFAIRS be pleased to state:-

- (a) whether the Government has any proposal to include more languages in the Eighth Schedule of the Constitution of India;
- (b) if so, the details thereof, languagewise and State-wise;
- (c) the time by which such languages are likely to be included in the Eighth Schedule;
- (d) whether the Union Government has taken any assistance from various State Governments in this regard;
- (e) if so, the details thereof;
- (f) whether the Sitakant Mohapatra Committee looking into the matter of inclusion of more languages in the Eighth Schedule of the Constitution has submitted its report;
- (g) if so, the details thereof; and
- (h) if not, the time by which the Committee is likely to submit its report along with the directives issued in this regard?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (h): A Committee was set up in September, 2003 under the Chairmanship of Shri Sitakant Mohapatra to evolve a set of objective Criteria for inclusion of more languages in the Eighth Schedule to the Constitution of India. The Committee submitted its report in 2004. The report of the Committee is under consideration in consultation with the concerned departments of the Central Government. No time frame can be fixed for consideration of the demands for inclusion of more languages in the Eighth Schedule.

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO 5474  
ANSWERED ON 06.09.2011

INCLUSION OF LANGUAGES IN EIGHTH SCHEDULE

5474 Thakur Shri Anurag Singh

Bhol Shri Sanjay

Will the Minister HOME AFFAIRS be pleased to state:-  
of

(a) the names of languages which are under consideration of the Government for inclusion in the Eighth Schedule of the Constitution, language-wise including Himachali, Bhoti and Kosali; and

(b) the time by which any decision in this regard is likely to be taken?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a): At present there are demands for inclusion of 38 more languages including Pahari (Himachali), Bhoti and Sambalpuri (Kosali) in the Eighth Schedule to the Constitution of India. These are: (1) Angika, (2) Banjara, (3) Bazika, (4) Bhojpuri, (5) Bhoti, (6) Bhotia, (7) Bundelkhandi (8) Chhattisgarhi, (9) Dhatki, (10) English, (11) Garhwali (Pahari), (12) Gondli, (13) Gujjar/Gujjari (14) Ho, (15) Kachachhi, (16) Kamtapuri, (17) Karbi, (18) Khasi, (19) Kodava (Coorg), (20) Kok Barak, (21) Kumaoni (Pahari), (22) Kurak, (23) Kurmali, (24) Lepcha, (25) Limbu, (26) Mizo (Lushai), (27) Magahi, (28) Mundari, (29) Nagpuri, (30) Nicobarese, (31) Pahari (Himachali), (32) Pali, (33) Rajasthani, (34) Sambalpuri/Kosali, (35) Shaurseni (Prakrit), (36) Siraiki, (37) Tenyidi and (38) Tulu.

(b): A Committee was set up in 2003 under the Chairmanship of Shri Sitakant Mohapatra to evolve a set of objective criteria for inclusion of more languages in the Eighth Schedule to the Constitution of India. The Committee submitted its report in 2004. The report of the Committee is under consideration in consultation with the concerned Departments/Ministries of the Central



**Government.** No time frame can be fixed for consideration of the demands for inclusion of more languages in the Eighth Schedule.

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA

UNSTARRED QUESTION NO 4268

ANSWERED ON 20.12.2011

DEVELOPMENT OF TRIBAL LANGUAGES

4268 Bhagat Shri Sudarshan

Will the Minister of HOME AFFAIRS be pleased to state:-

- (a) whether the Government has formulated any plan for the development of tribal languages like Santhali, Mundari, Ho and Kurankh etc.;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor including the reasons for not including these languages in the Eighth Schedule of the Constitution of India?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) & (b) Santhali language was included in the Curriculum of the Central Institute of Indian Languages (CIIL), Mysore, a subordinate office of the Ministry of Human Resource Development by way of teaching Santhali to the non-Santhali speakers. Side by side, development of teaching materials and research on the languages were also taken up by the CIIL. Mundari, Ho and Kurukh are covered by the Centre for Tribal and Endangered Languages in CIIL. Primers, Dictionaries, Grammers and Materials for teaching the primary level were developed by the CIIL.

(c) Santhali Language has already been included in the Eighth Schedule to the Constitution of India. A Committee was constituted in 2003 under the Chairmanship of Shri Sitakant Mohapatra to evolve a set of objective criteria with reference to which all proposals/representations for inclusion of more languages in the Eighth Schedule could be examined and finally disposed of. The Committee submitted its report and made certain recommendations. In a reference, Department of Personnel & Training has informed that UPSC is already facing problems in conducting the examinations in some of the languages included in the Eighth Schedule and they have constituted a High Level Standing committee to examine the modalities for implementing the recommendations of the

Parliamentary Resolution in a manner consistent with the high standards of UPSC, for the existing languages in the Eighth Schedule. In view of this, it has been decided to await the report of the High Level Standing Committee and Government decision to be taken thereon after which a fresh assessment of the demands of inclusion of more languages including Mundari, Ho and Kurak will be made and a decision on Dr. Sitakant Mohapatra Committee's Report taken.



17.05.2012

47

12.04 hrs.CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE

(i) Need to include Bhojpuri language in the Eighth Schedule to the Constitution and steps being taken by the Government in this regard.

MADAM SPEAKER: Now, the House will take up Item No. 13, Calling Attention.

Shri Jagdambika Pal.

... (Interruptions)

SHRI JAGDAMBIKA PAL (DIMARIYAGANJ): I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a Statement thereon:

"The need to include Bhojpuri language in the Eighth Schedule to the Constitution and steps being taken by the Government in this regard."

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): There are 22 languages in the Eighth Schedule of the Constitution. The Government has received, from time to time, representations and suggestions for including more languages in the Eighth Schedule. There are representations in respect of 38 languages for inclusion in the Eighth Schedule. Bhojpuri is one of the 38 languages. There was no established set of criteria for considering proposals for inclusion of languages in the Eighth Schedule. A High Powered Committee was constituted under the Chairmanship of Shri Sitakant Mohapatra to evolve a set of objective criteria for inclusion of more languages in the Eighth Schedule. This Committee submitted its report in 2004 and suggested certain criteria for inclusion of languages in the Eighth Schedule. A final decision on these recommendations is yet to be taken.

A proposal was mooted in 2006 for inclusion of Bhojpuri and Rajasthani languages in the Eighth Schedule of the Constitution. The inclusion of a language

in the Eighth Schedule has, at present, a direct link to the examinations conducted by UPSC. Hence, it was decided that a decision on the inclusion of these languages in the Eighth Schedule may be deferred till a decision is taken by the Government on the issue of the UPSC examinations. UPSC made a request that the Eighth Schedule languages may be de-linked from the Commission's scheme of examinations, keeping in view the problems faced by the Commission in conducting the examinations in all the Eighth Schedule languages.

UPSC had constituted a High level Standing Committee to examine the modalities for implementing the recommendations of the Parliamentary Resolution of 1968 which had recommended that all languages of the Eighth Schedule may be permitted as alternative media for the All India and Higher Central Services Examinations. It was decided to await the report of the said High Level Committee before a decision is taken on the Shri Sitakant Mohapatra Committee's report regarding inclusion of more languages in the Eighth Schedule. The report of the High Level Committee constituted by the UPSC has been received by the Department of Personnel and Training in March, 2012 and it is under consideration.

श्री जगदम्बिका पाल: अध्यक्ष महोदया, माननीय मंत्री जी ने, मेरे संदर्भ के उल्लेख में, 8वीं अनुसूची में भोजपुरी या राजस्थानी को शामिल करने के संबंध में कहा कि यूपीएससी के द्वारा परीक्षाओं के लेने के संबंध में एक समिति है और जब तक उसमें निर्णय न हो जाए, तब तक इसे स्थगित किया जाता है।

जब भारत का संविधान बना, उस समय 8वीं अनुसूची में केवल 14 भाषाएं थीं। अगर समय-समय पर देश की जन-भावनाओं को देखते हुए इसमें 8 भाषाओं को और शामिल किया गया है और माननीय मंत्री जी ने इसे स्वीकार किया है कि आज संविधान की आठवीं अनुसूची में 22 भाषाएं हैं और 38 भाषाओं के लिए उनके सामने प्रस्ताव लम्बित हैं, जिसमें एक भोजपुरी भाषा भी है। इसी सदन में कम से कम 15 बार प्राइवेट मेम्बर बिल इस पर आ चुके हैं। यह सवाल पहली बार ध्यानाकर्षण प्रस्ताव के माध्यम से नहीं उठा है। यह वर्ष 2004 में, 2008 में भी उठ चुका है। आज मंत्री जी सदन में बयान दे रहे हैं तथा संविधान की 8वीं अनुसूची में भोजपुरी भाषा को शामिल करने के लिए यूपीएससी की परीक्षाओं की समिति का सहाय लेकर, स्थगित करने के प्रस्ताव के संबंध में, जो बयान संदर्भित किया है, मैं समझता हूँ कि यह सदन की भावनाओं को देखते हुए कदाचित उचित नहीं है।

इसी सदन में तत्कालीन गृह मंत्री शिवराज पाटिल जी ने कहा था कि कांग्रेस यूपीए की सरकार संविधान की 8वीं अनुसूची में भोजपुरी को शामिल करने पर विचार करेगी। आज शिवराज पाटिल जी सदन के सदस्य नहीं हैं लेकिन माननीय श्रीप्रकाश जायसवाल जी आज भी कैबिनेट मिनिस्टर हैं और जब वे केन्द्रीय गृह राज्य मंत्री थे, वहीं पर उठाये गये प्रश्न के जवाब में उन्होंने कहा था कि हमारी सरकार भोजपुरी भाषा को संविधान की 8वीं अनुसूची में शामिल करेगी। ...(व्यवधान)

अध्यक्ष महोदया : आप क्यों खड़े हो गये हैं, आप बैठ जाइये।

...(व्यवधान)

MADAM SPEAKER: Nothing else will go on record.

*(Interruptions)\**

श्री जगदम्बिका पाल: आदरणीय रघुवंश जी ने जो बात कही, उन्होंने कहा कि अगले सत्र में इसका बिल भी आ जाएगा। मैं धन्यवाद दूंगा आदरणीय रघुवंश जी को जिन्होंने बताया कि इसी सदन में ऐसा कहा गया। इस सरकार के मंत्रियों के द्वारा इस सदन में दिये गये आश्वासन क्या कुछ मानने रखते हैं। हमने कांग्रेस यूपीए की चेयर-पर्सन श्रीमती सोनिया जी को भी अप्रोच किया, हमने चिट्ठियां लिखीं और उन्होंने गृह मंत्री को चिट्ठियां मार्क कीं। इस सदन में आज पक्ष या प्रतिपक्ष का सवाल नहीं है।

\* Not recorded



अध्यक्ष महोदया, मैं समझता हूँ कि सदन के सभी सदस्य चाहे वे भोजपुरी न जानते हों, लेकिन भोजपुरी भाषा की मिठास, जो दुनिया के 16 मुल्कों में 20 करोड़ से ज्यादा लोग बोलते हैं, अगर आज वोटिंग हो जाए तो सम्पूर्ण सदन सम्मति से भोजपुरी भाषा को संविधान की आठवीं अनुसूची में शामिल कर लेगा। भोजपुरी भाषा को आठवीं अनुसूची में शामिल करने के लिए कोई व्यय नहीं पड़ेगा, सरकार पर किसी प्रकार का पैसा का बोझ नहीं पड़ेगा, बल्कि यह सवाल केवल हमारी भाषा को अपनी पहचान दिलाने का है। हम सभी लोग जनता द्वारा चुनकर आते हैं, क्या हम अपनी भाषा को पहचान नहीं दिला सकते, उसे एक संविधानिक दर्जा नहीं दिला सकते हैं? जब दिल्ली में अखिल भारतीय भोजपुरी विश्व सम्मेलन होगा, अध्यक्ष महोदया आपको बुलाया जाएगा, सभी दलों के लोग बुलाए जाएंगे। आपने कहा कि सरकार विचार कर रही है, जहाँ स्पीकर महोदया आप हैं, पूरा सदन है लगातार इस बात का आश्वासन आ रहा है, तो क्या कारण है कि सरकार द्वारा आश्वासन देने के बाद भी भोजपुरी भाषा को आठवीं अनुसूची में शामिल नहीं किया जा रहा है। यह बहुत दुख की बात है कि हमारी भाषा मान्यता प्राप्त करने के लिए दंश झेल रही है और मारीशस में जब विश्व भोजपुरी सम्मेलन हुआ तो वहाँ के राष्ट्रपति जी ने वर्ष 2011 में कहा कि हम भोजपुरी भाषा को मारीशस में राष्ट्रीय भाषा के रूप में रिकग्नाइज करेंगे और उन्होंने ऐसा किया भी, तथा आज भोजपुरी वहाँ की सैकेंड लैंग्वेज है। दुनिया के दूसरे देशों में भारत की भाषा भोजपुरी मान्यता प्राप्त कर चुकी है और आज हम सदन में उस भाषा को मान्यता दिलाने के लिए आपसे फरियाद कर रहे हैं और सरकार से न्याय की उम्मीद कर रहे हैं। भोजपुरी भाषा, जो देश की जनभावना से जुड़ी है, ऐसा नहीं है कि केवल बिहार में, पूर्वी उत्तर प्रदेश में, झारखंड में, बंगाल में बोली जाती है बल्कि दिल्ली में हम केवल भोजपुरी भाषा बोलते ही नहीं हैं, बल्कि इस भाषा द्वारा श्री महाबल मिश्रा जी चुनकर संसद में आए हैं। मुंबई में यह भाषा बोली ही नहीं जाती है, संजय निरुपम जी भी इसी भाषा से संबंधित हैं और चुनकर आए हैं। अगर मैं एमपीज़ और एमएलए की गिनती करूँ तो एक लम्बी लिस्ट बन जाएगी। देश की राजधानी में इस भाषा को बोलने वालों की इतनी संख्या हो, जिससे संसद सदस्य चुने जा रहे हों, विधायक चुने जा रहे हों, मंत्री चुने जा रहे हों, महाराष्ट्र में, बंगाल में कोई भी ऐसा राज्य नहीं है, जहाँ इस भाषा को बोलने वाले लोग न रहते हों। दुनिया के देशों में आज प्रधानमंत्री बन रहे हैं, राष्ट्रपति बन रहे हैं, उस भाषा के बोलने वालों की बात कि इसे संविधान की आठवीं अनुसूची में शामिल कर लिया जाए, तो इसमें कोई गलत बात नहीं है।

माननीय गृह मंत्री जी ने कहा कि एक कमेटी बना दी है, क्योंकि इसका कोई क्राइटेरिया सेट नहीं है कि संविधान की आठवीं अनुसूची में किसी भाषा को कैसे शामिल किया जाए, इसके लिए कोई क्राइटेरिया सेट नहीं है। मैं कहना चाहता हूँ कि जब कोई सैट क्राइटेरिया नहीं है, तो जब पहले संविधान की आठवीं अनुसूची में 14 भाषाएँ थीं, तो कैसे नेपाली, मैथिली, संघाल और कोंकणी जुड़ गईं। आज जो भाषाएँ जोड़ी गई हैं, वह जनभावनाओं को देखकर जोड़ी गई हैं। आठ भाषाओं को बोलने वाले लोगों की संख्या 3 करोड़ 71 लाख है। जबकि 20 करोड़ लोग भोजपुरी बोलते हैं। सरकार ने एक कमेटी बनायी थी कि संविधान की आठवीं अनुसूची में किसी भाषा या बोली को सम्मिलित किया जा सके। श्री श्रीकांत महापात्रा की अध्यक्षता में यह कमेटी बनी। उस कमेटी ने वर्ष 2004 में सरकार को रिपोर्ट प्रेषित कर दी। वर्ष 2004 से आज वर्ष 2012 है, आज आठ साल हो चुके हैं और सरकार फैसला नहीं ले पायी कि हम किस तरीके से संविधान की आठवीं अनुसूची में इसे शामिल करेंगे। यह मंत्री जी का जवाब है, मैं अपनी तरफ से इसका उल्लेख नहीं कर रहा हूँ। वर्ष 2004 में सरकार द्वारा गठित समिति श्री श्रीकांत महापात्रा ने रिपोर्ट प्रस्तुत समिति की और सुझाव दिया कि किस तरह से किसी भाषा को हम संविधान की आठवीं अनुसूची में शामिल कर सकते हैं, लेकिन वर्ष 2012 तक इस बारे में कोई निर्णय नहीं हुआ है। आठ वर्षों में इसी सरकार ने, इसी सदन में मंत्रियों ने आश्वासन दिया, लेकिन कुछ नहीं हुआ। क्या सरकार इस बारे में विचार कर रही है? अगले सत्र में हम बिल लाएंगे, लेकिन इतना कुछ होने के बावजूद भोजपुरी को शामिल क्यों नहीं किया जा रहा है? या तो इसमें कोई प्रशासनिक अड़ंगा हो, इसलिए हम इस भाषा को मान्यता देने के लिए तैयार नहीं हैं। हम इस देश के लोगों को कहते हैं कि विविधता में एकता है। इस देश की सबसे बड़ी पूंजी क्या है? वह है कि इस देश में तमाम भाषाएँ और क्षेत्रीयता। कन्याकुमारी से कश्मीर तक विभिन्न भाषाएँ हैं। (व्यवधान)

श्री शरद यादव (मधेपुरा): अध्यक्ष महोदय, जगदम्बिका पाल जी ने कहा है, मैं उनकी बात के साथ अपनी बात जोड़ता हूँ कि अटल जी ने मैथिली भाषा को एनाउंस किया था। किसी कमेटी की बात नहीं चुनी थी। (व्यवधान)

अध्यक्ष महोदय : ठीक है। जगदम्बिका पाल जी, आप बोल रहे हैं या बैठ रहे हैं?

... (व्यवधान)

श्री जगदम्बिका पाल: महोदय, मैं कन्कलूड कर रहा हूँ।

अध्यक्ष महोदय : फिर आप बैठ क्यों रहे हैं?

... (व्यवधान)

श्री जगदम्बिका पाल: स्पष्ट तौर पर भारत के संविधान अनुच्छेद 44(1) और 35 में भाषा की डेफिनेशन दी गई है कि भाषा को कैसे डिफाइन किया जाएगा। अगर इस देश में न्यायपालिका और कार्यपालिका की भाषा अंग्रेजी हो सकती है, हिंदी हो सकती है, क्षेत्रीय भाषाएं हो सकती हैं तो क्या आजादी के इतने सालों बाद संविधान की आठवीं अनुसूची में भोजपुरी भाषा शामिल नहीं हो सकती है? संविधान के अनुच्छेद में इस भाषा को रिकोगनिशन या मान्यता प्राप्त नहीं है। संविधान के अनुच्छेद 344(1) और 351 में भारत की संसद में शक्तियां निहित हैं। संसद में ही शक्तियां निहित हैं कि किसी भाषा को, चाहे राजस्थानी हो, मान्यता दे सकते हैं। इसमें कोई मतभेद नहीं है कि आप चाहे भोजपुरी लें, राजस्थानी लें। हम कहते हैं कि 38 भाषाएं चाहती हैं कि इस देश की आठवीं अनुसूची में शामिल हो जाएं। यह सौभाग्य होगा कि ये भाषाएं संविधान की आठवीं अनुसूची में शामिल हो जाएं जिससे उस भाषा को बोलने वालों को मान्यता मिलेगी। इस मान्यता से देश मजबूत होगा, एकता मजबूत होगी, अखण्डता मजबूत होगी और देश एक सूत्र में बंधेगा। भोजपुरी भाषा को मान्यता देना लगातार लंबित हो रहा है। आज भी दो बिल पेंडिंग है, ओम प्रकाश यादव का भी बिल है। संजय जी का प्राइवेट मेंबर बिल है, हमने भी बिल लगाया है, मेघवाल जी का भी है। इस तरह से सदन कैसे चलेगा?

महोदया, जहां तक यूपीएससी की बात है, उन्होंने प्रस्ताव दिया कि इन भाषाओं को डिलीट कर दिया जाए। मुझे समझ में नहीं आता कि उसका निर्णय इस भाषा से जोड़ने का क्या तात्पर्य है? हम इस भाषा को संविधान की आठवीं अनुसूची में शामिल कराना चाहते हैं और आप यूपीएससी की परीक्षाओं के साथ जोड़कर लंबित रखना चाहते हैं। आप कब तक लंबित रखना चाहते हैं? आज जवाब आ गया। हम आपको बड़ी कृपापूर्वक धन्यवाद देना चाहते हैं कि आज आपने इसे स्वीकार कर लिया कि अब शायद एक या आधा साल यह विषय स्वीकार नहीं होगा। आज यह आश्वासन मिल गया कि इसे यूपीएससी एग्जाम के साथ जोड़ रखा है। यह बात तो पहली बार आ रही है कि यूपीएससी के एग्जाम के साथ जोड़ा जा रहा है। मैं कहता हूँ कि आप इसे मान्यता दे दीजिए और चाहे यूपीएससी कमीशन के साथ एग्जाम में जोड़ें या न जोड़ें। आज बिहार के विश्वविद्यालयों में यह भाषा पढ़ाई जाती है। वेस्ट बंगाल में विषय है, मारीशस में है। मैं हिंदुस्तान और दुनिया के कई उदाहरण दे सकता हूँ।

महोदया, दुनिया के तमाम विश्वविद्यालयों में भोजपुरी भाषा पर शोध हो रहा है, भोजपुरी भाषा में पढ़ाई हो रही है। जबकि हम आज अपने ही देश में भोजपुरी भाषा बोलने वाली लगभग 20 करोड़ की आबादी की भावना नहीं समझ रहे हैं। मैं कोई नई बात नहीं कह रहा हूँ। मैं चाहता हूँ कि सरकार दिए गए आश्वासनों को पूरा करे। प्रणव या ने भी इस बात पर इन्टरवीन किया था। पिछली बार इस पर चर्चा हुई थी



तब नेता सदन ने कहा था कि इस विषय पर नियम 193 के तहत चर्चा करके पारित करेंगे। आप एक बार राय ले लें, भावनाएं देख लें। सारा सदन इस बात से सहमत होगा कि भोजपुर को संविधान की आठवीं अनुसूची में शामिल किया जाए।

**श्री शैलेन्द्र कुमार (कौशाम्बी):** माननीय अध्यक्ष महोदया, आपने मुझे कालिंग अटेंशन के महत्वपूर्ण विषय पर मांग लेने का मौका दिया, इसके लिए मैं आपका आभारी हूँ। मुझे इस बात की खुशी है कि आपने भोजपुरी भाषा के कालिंग अटेंशन के लिए स्वीकृति दी, मैं इसके लिए भी आपको विशेष धन्यवाद देना चाहता हूँ। मैं इस सदन में तीसरी बार चुनकर आया हूँ। 12वीं, 14वीं और 15वीं लोक सभा में मैं चुनकर आया हूँ और लगातार मैंने देखा कि शून्यकाल में, प्राइवेट मੈम्बर्स बिल के माध्यम से और कालिंग अटेंशन में हमेशा यह मांग उठती रही है कि भोजपुरी भाषा को संविधान की आठवीं अनुसूची में शामिल किया जाए। मैं यह भी जानता हूँ कि आप भी बिहार और भोजपुरी प्रदेश से चुनकर आती हैं और आपकी मनोभावना भी हम लोगों के साथ है, यह मुझे मालूम है और मैं इसका स्वागत भी करता हूँ और मैं आपसे आग्रह करता हूँ कि आप हम लोगों के वक्तव्य पर बल देंगी और कुछ निर्देश भी देंगी। मैं आभार व्यक्त करना चाहूंगा कि पिछली लोक सभा में श्री प्रभुनाथ सिंह जी ने प्राइवेट मੈम्बर्स बिल के माध्यम से इस विषय पर इस सदन में चर्चा कराई थी। माननीय शत्रुघ्न सिन्हा जी यहां बैठे हुए हैं, आपने जीरो ऑवर में यह मामला उठाया था। श्री संजय निरूपम जी बैठे हैं, आपने भी यह मामला उठाया था। ... (व्यवधान)

**डॉ. रघुवंश प्रसाद सिंह (वैशाली):** किसी की सुनवाई कहाँ है। ... (व्यवधान)

**अध्यक्ष महोदया :** आप बैठ जाइये। आपकी बारी आ रही है, लेकिन अभी आप क्यों बोल रहे हैं?

**श्री शैलेन्द्र कुमार:** श्री जगदम्बिका पाल जी ने अभी इस भावना को सदन में उठाया। डॉ. रघुवंश प्रसाद सिंह जी बहुत आक्रोशित हैं, इन्होंने भी कई बार यह मामला सदन में उठाया। श्री उमा शंकर जी... (व्यवधान)

**MADAM SPEAKER:** Nothing else will go on record.

*(Interruptions)*

**अध्यक्ष महोदया :** आप चेयर को संबोधित कीजिए। आप प्रश्न पूछिये। आप स्पष्टीकरण का प्रश्न पूछिये और समाप्त कीजिए।

**श्री शैलेन्द्र कुमार :** मैं बोलकर ही प्रश्न पूछूंगा। अभी मैं माननीय गृह मंत्री जी का उत्तर पढ़ रहा था, उन्होंने 22 भाषाओं को आठवीं अनुसूची में शामिल कर दिया है। मैं पूछना चाहूंगा कि संघ लोक सेवा आयोग की परीक्षाओं में भाषाओं को लेकर आपने इस प्रश्न को टालने का काम कर दिया है। मैं यह पूछना

\* Not recorded

चाहूंगा कि वर्तमान समय में अगर आपने 22 भाषाओं को आठवीं अनुसूची में शामिल किया है तो क्या उनकी परीक्षाएं लगातार संघ लोक सेवा आयोग में हो रही हैं या जो उच्च स्तरीय परीक्षाएं हो रही हैं, उनमें आप ले रहे हैं। आप एक बहाना ढूंढ रहे हैं कि भोजपुरी भाषा आठवीं अनुसूची में शामिल न हो, यही बहाना लेकर आप आये हैं।

तीसरी बात मैं कहना चाहता हूँ कि 38 भाषाओं को आठवीं अनुसूची में शामिल करने के लिए यहां मांग उठी है। लेकिन आज देखा जाए तो भोजपुरी भाषा को देश-विदेश के 40 करोड़ लोग बोलने का काम करते हैं। अभी श्री जगदम्बिका पाल जी ने इस विषय में विस्तार से कहा है, मैं उसमें जाना नहीं चाहूंगा। आज भोजपुरी भाषा की फिल्में आ रही हैं, भोजपुरी के गाने आ रहे हैं। यहां तक की इससे देशभक्ति की भावना भी जागृत होती है। मैं विदेश में आइसलैंड गया था, वहां बिहार का एक नीजवान धर्मल पावर प्लान्ट में काम कर रहा था, वह मुझे दूतावास में एम्बेसेडर के भोज में मिला, उसने जब मुझसे भोजपुरी भाषा में बात की तो मुझे बेहद खुशी हुई। उसे यह गर्व हुआ कि मैं हिंदुस्तान से आया हूँ, उसे यह गर्व हुआ कि मैं बिहार से हूँ। एक तरीके से देखा जाए तो भोजपुरी भाषा एक-दूसरे देश को जोड़ने का काम भी करती है और देशभक्ति की भावना को लाने का काम करती है।

अभी कहा गया कि 2004 में भोजपुरी भाषा को आठवीं अनुसूची में शामिल करने के लिए श्री सीताकांत महापात्रा की अध्यक्षता में उच्च स्तरीय कमेटी बनाई गई और उसमें उन्होंने एक मानक दिया। मैं पूछना चाहूंगा कि उस रिपोर्ट को आपने आज तक सदन में प्रस्तुत क्यों नहीं किया? श्री सीताकांत महापात्रा के क्या मानक हैं, क्या मापदंड हैं। यदि 22 भाषाएं शामिल हुई हैं तो उन भाषाओं का भी आप मूल्यांकन और मापदंड कीजिए। आज देश और विदेश के चालीस करोड़ लोग भोजपुरी भाषा बोलते हैं। लेकिन उन्हें आपने वरकिनार कर दिया है, नजरअंदाज कर दिया है। इसी सदन में 2006 को यह मामला प्रस्तुत हुआ था, उस पर माननीय श्री श्रीप्रकाश जायसवाल जी ने कहा था अगले सत्र में भोजपुरी को संविधान की आठवीं अनुसूची में शामिल करने के लिए हम बिल लायेंगे। लेकिन आज तक वह ठंडे बस्ते में पड़ा हुआ है, जिसे हम पुरजोर तरीके से कंडैम करते हैं।

मैं अगली बात कहना चाहता हूँ कि श्री सीताकांत महापात्रा की जो रिपोर्ट है, उसे आपने कार्मिक प्रशिक्षण विभाग को सौंप दिया, उसे भी आपने ठंडे बस्ते में डालने का काम किया है। मैं आपके माध्यम से पूछना चाहूंगा कि आज पूरे सदन की भावना है और यह भाषा केवल देश ही नहीं बल्कि विदेशों में भी बोली जाती है। हमारे तमाम प्रधान मंत्री हुए हैं, अन्य देशों में वहां के सांसद हुए, विधायक हुए, काउंसलर हुए। अगर इस भाषा को इतना सम्मान देने का काम किया गया तो मैं आपके माध्यम से संरक्षण चाहूंगा कि आप भी उसे प्रदेश से आती हैं, आप भी भोजपुरी बोलती हैं। हम इस मामले में आपका संरक्षण चाहेंगे कि आप



सदन में निर्देशित करें और इस बारे में कोई घोषणा हो कि संविधान की आठवीं अनुसूची में भोजपुरी को शामिल किया जाए।

इन्हीं बातों के साथ मैं अपनी बात समाप्त करता हूँ।

डॉ. रघुवंश प्रसाद सिंह: अध्यक्ष महोदया, भोजपुरी भाषा के लिए मुझसे पहले बोलने वाले दोनों माननीय सदस्यों ने ध्यान आकृष्ट किया कि भोजपुरी को संविधान की आठवीं अनुसूची में डाला जाए। ... (व्यवधान) लोक सभा में जितनी बार यह सवाल उठा है, आज तक इतनी बार दूसरा कोई सवाल नहीं उठा है। 15 बार प्राइवेट मेम्बर्स बिल में, ध्यानाकर्षण में और ज़ीरो आवर में विभिन्न माननीय सदस्य इसे उठाते रहे हैं। यह 20 से 25 करोड़ लोगों की भाषा है। बिहार के 7 जिलों में, उत्तर प्रदेश के 17 जिलों में, मध्य प्रदेश, और देश भर के तमाम बड़े शहरों और दिल्ली, कोलकाता, मुंबई, लुधियाना सहित विश्व के 14 देशों में भोजपुरी भाषा बोली जाती है। मॉरीशस, फिजी, सूरीनाम, त्रिनिदाद, ब्रिटिश गुएना, मालदीव, सिंगापुर, बर्मा, नेपाल, बैंकाक, जमैका, स्याम, दक्षिण अफ्रीका आदि 14 देशों में यह भाषा बोली और समझी जाती है। यह इस भाषा का महत्व है।

महोदया, इसमें व्याकरण है। बाबू कुंवर सिंह पर आठ महाकाव्य लिखे गए। वीर गाथा, आल्हा ऊदल, लोरिकाइन, एक राजा भक्तहरि, गोपीचंद, विभिन्न लोकगाथा, लोक गीत, लोक साहित्य, लोक नाट्य, लोकोक्ति, मुहावरे आदि भरे पड़े हैं। सॉनिट भी लिखा गया है। केवल अंग्रेजी में लोग कहते हैं कि A sonnet is a poem of 14 lines. It was developed in Italian by Petrarca. There are two types of sonnets: Petrarchan sonnet and Shakespearean sonnet. लेकिन भोजपुरी में सॉनिट भी लिखा गया है। हिंदुस्तान के भोजपुरी के शेक्सपियर श्री बिहारी ठाकुर जी, उनकी रचना विदेशिया, बटोहिया चले। महोदया, उस इलाके से हिंदुस्तान में 50 हजार बर्ग मील में यह भाषा बोली जाती है। एक से एक महान विभूति - देशरत्न बाबू राजेन्द्र प्रसाद, बाबू जय प्रकाश नारायण, बाबू जगजीवन राम, एक से एक महान विद्वान - डॉ. हजारी प्रसाद द्विवेदी, डॉ. नागवर सिंह, श्रीचंद्र शेखर, जो उस समय के मजदूरों के नेता थे। भूतपूर्व प्रधानमंत्री तथा डॉ. गणेश प्रसाद विद्यार्थी ने दुनिया में नाम किया। महोदया, एक से एक महारथी भोजपुरी इलाके से इस देश को लोगों ने कंट्रीब्यूट किया है। देश की आजादी से लेकर सन् 1857 में बाबू कुंवर सिंह ने आजादी की लड़ाई की शुरुआत की। जब वहाँ के भोजपुरिया लोग बड़े कि बाबू कुंवर सिंह तेगवा महादुर, उदेल, उदेल गुलाल। इस तरह की वीर गाथा, आल्हा ऊदल, देखें इस मर्दानगी में कितनी क्षमता है। अनेक वीर गाथा, कुंवर विजयका के गीत, विजयमल का गीत, लोरिकाइन का गीत, एक से एक लोक साहित्य, लोक नृत्य और एक से एक विद्वान वहाँ पर हुए हैं।



महोदया, महेन्द्र मिश्र के गीत ने देश भर में नाम किया है। सुग्गन जी का लोक संगीत, ग्राम गीतांजली, चंदरीक का, महेन्द्र मिश्र का महेन्द्र मंगल, पैजनिया, जयनंद ओझा जी, संकटा प्रसाद, श्रीनति विध्यवासिनी देवी के लोक गीत कोई सुने तो आदमी रास्ता चलना रुक जाएगा। पं. राम नरेश त्रिपाठी, डॉ. उदय नारायण तिवारी, श्री झांगुर त्रिपाठी, डॉ. रसिक बिहारी ओझा निर्भीक, कैलाश नाथ इत्यादि के भोजपुरी में पर्याप्त साहित्य है। महोदया, भोजपुरी में पर्याप्त साहित्य का भंडार है। उसमें एक से एक लेखक, कविता, महाकाव्य, व्याकरण, सभी भाषा की क्षमता रखता है। इसे सरकार ने स्वयं स्वीकार किया है, लेकिन अफसोस है, यह सदन की गरिमा, महिमा पर सरकार के द्वारा एक आघात है। ऐसा मैं क्यों कहता हूँ? इन्हीं का मंत्री, इसी राज में, उन्होंने क्या कहा, यह मैं संक्षेप में बताना चाहता हूँ, यह श्री श्रीप्रकाश जायसवाल, राज्य मंत्री जी का उत्तर है कि अब इसमें ज्यादा देर नहीं लगेगी, हम उम्मीद करते हैं कि आगामी सत्र में इस संबंध में यह बिल पारित कराया जाएगा। वर्ष 2006 में इस सदन में वहीं से कहा गया कि अगले सत्र में पारित कराया जाएगा।... (व्यवधान) इतना ही नहीं, इसके साथ ही इन दोनों भाषाओं, राजस्थानी और भोजपुरी भी... (व्यवधान) इस संबंध में दोनों भाषाओं को मान्यता मिलेगी, जिसके लिए लंबे समय से न केवल भोजपुरी क्षेत्र के लोग, बल्कि हमारे माननीय सदस्य भी विवक्षित हैं। ... (व्यवधान)

अध्यक्ष महोदया : रघुवंश बाबू, अब समाप्त करिए।

... (व्यवधान)

डॉ. रघुवंश प्रसाद सिंह: महोदया, इसी तरह से फिर बाद में भी सवाल उठा तो माकन जी, जो होम मिनिस्टर थे, उन्होंने वहां से कहा कि हम इस पर तुरंत विचार कर रहे हैं। सीताकांत महापात्रा कमेटी आयी, यूपीएससी की कमेटी बना दी, वर्ष 2009 में उसकी रिपोर्ट बनी और मार्च में वह रिपोर्ट भी आ गयी, इन्होंने कहा कि मार्च में रिपोर्ट आ गयी।

अध्यक्ष महोदया : अब समाप्त करिए।

डॉ. रघुवंश प्रसाद सिंह: महोदया, मैं सवाल पूछता हूँ मैं सरकार से स्पेसिफिक उत्तर चाहता हूँ कि जो 14 भाषाओं के बाद 22 भाषायें बनीं, क्यों भोजपुरी के ही समय सीताकांत महापात्रा कमेटी बनी, फिर यूपीएससी की कमेटी और फिर वर्ष 2004 से लेकर आज 8 वर्ष तक अगर-मगर करके भोजपुरी को रोकने का क्या कारण है? जैसे आठ भाषाओं को शामिल किया गया, कम लोगों की बोली को शामिल कर लिया गया, लेकिन बीस से पच्चीस करोड़ लोगों की बोली का क्या हुआ? सरकार क्यों अडिग है, क्यों छल हो रहा है, क्यों कमेटी पर कमेटी बिठाकर देर करने के लिए भोजपुरिया जगत को उकसाने का काम हो रहा है?... (व्यवधान)

**अध्यक्ष महोदया :** ठीक है, अब समाप्त करिए।

**डॉ. रघुवंश प्रसाद सिंह:** मैं सरकार से यह स्पेसिफिक जानना चाहता हूँ। क्या कारण है कि ये सभी कमेटीयाँ बनने के बाद भी, वर्षों-वर्षों बीत जाने के बाद भोजपुरी शामिल नहीं हो पायी। आज विश्व भोजपुरी सम्मेलन हो रहा है, यह विश्वभाषा है, उसकी क्यों उपेक्षा हो रही है? सरकार इसे बताये, नहीं तो हाउस में बोलने का क्या लाभ है, यह फिर कागज में रह जाएगा। अगला सत्र कब आएगा? वर्ष 2006 से वर्ष 2012 आ गया, कहते थे कि अगले सत्र में पास हो जाएगा, ये लोग कैसे बोल देते हैं, क्या करते हैं? सदन की तरफ से इन लोगों को दंड भी मिलना चाहिए, डाइरेक्ट आस्वासन था तो क्यों ये सदन को आरबस्त करके इसे नहीं कर रहे हैं।... (व्यवधान)

**अध्यक्ष महोदया :** अब आप स्थान ग्रहण कर लीजिए।

**डॉ. रघुवंश प्रसाद सिंह:** महोदया, अमी और भी भाषायें हैं, मच्छिका लिच्छवी रिपब्लिक की भाषा, अंगिका, मगही, ये सभी भाषायें, भोजपुरी और राजस्थानी सहित अनेक भाषायें हैं, इस पर सरकार तुरंत निर्णय करे और आज हमें स्पष्ट बताये। अब टालमटोल से काम नहीं चलेगा, यातना नहीं अब रण होगा, जीवन जाये या मरण होगा, अब देखें इस भाषा में कौन बड़ा वीर बलिदानी है, किसकी घमनी में खून और किसकी घमनी में पानी है।

**श्री उमाशंकर सिंह (महाराजगंज):** हम स्तुआ आभारी बानी कि स्तुआ हमार ध्यानाकर्षण प्रस्ताव स्वीकार कइली।

**अध्यक्ष महोदया :** आप हिन्दी में बोलिये, अमी ट्रांसलेशन की सुविधा नहीं है। ट्रांसलेशन की सुविधा नहीं है।

**श्री उमाशंकर सिंह:** हमार निहोरा में निर्वा एकरे खातिर हम स्तुआ आभारी बानी, लेकिन हम ज्यादा समय न लेकर कुछ उदाहरण स्तुआ के सामने देहब, उदाहरण राउरे देहब।

**अध्यक्ष महोदया :** इंटरप्रिटेशन की सुविधा नहीं है, बहुत से लोगों को समझ में नहीं आयेगा, इसलिए आप हिन्दी में बोलिये।

**श्री उमाशंकर सिंह:** अच्छा महोदया, हम हिन्दी में बोलते हैं। आपने ही 23 सितम्बर 2009 को इंडिया हैबीटेट सेंटर में इग्नू द्वारा आयोजित भोजपुरी में आधार पाठ्यक्रम का विमोचन किया। उस अवसर पर जो भाषण आपने दिया, वह किताब मेरे पास है। आपकी अनुमति होगी तो मैं वह किताब टेबल पर रखूंगा। यही नहीं, हजार वर्ष पहले का इस भाषा का इतिहास है। इस भाषा में बाबू जगजीवन राम जी लिखते थे, गागर का सागर, वह किताब भी हमारे पास है। हजार वर्ष पहले के भोजपुरी के इतिहास की वह सब बातें ध्यानाकर्षण में आ गई हैं। 2004 में तत्कालीन गृह मंत्री शिवराज पाटिल जी ने कहा और अमी माननीय

मंत्री श्रीप्रकाश जायसवाल जी बैठे हैं। इन्होंने 2006 में कहा था 22 भाषाएँ हैं। उनमें से आठ भाषाएँ जो आपने ली हैं, उनको 20 से 25 हजार लोग ही बोलते हैं जबकि 20 से 25 करोड़ लोगों की बोलने वाली भाषा को आठवीं अनुसूची में लाने के लिए 12 वर्षों से यह बात चल रही है। आज तक यह अनुसूची में नहीं आई है। हम आपसे कहना चाहते हैं कि भोजपुरी की किताब लिखी गई है, मेरे पास वह किताब भी है। वह भोजपुरी का इतिहास है 5 जुलाई, 1984 - भोजपुरी भाषा और साहित्य, भोजपुरी भाषा का इतिहास - रास बिहारी पाण्डे, 1986; भोजपुरी ठेठ भाषा व्याकरण - पंडित शिवदास ओझा, 1983; भोजपुरी साहित्य का संक्षिप्त इतिहास - नागेन्द्र प्रसाद सिंह, 2009; भोजपुरी हिन्दी-अंग्रेज़ी शब्दकोश - केन्द्रीय हिन्दी संस्थान, संपादक - राजेन्द्र प्रसाद सिंह, 2009; इनवैस्ट ऑफ इंडियन फोक टेल्स, विदेश में भोजपुरी कहानी के अनुवाद - ओरियेंटल ब्लैकस्मिथ, पंडित रामगरीब चौबे 2003; भोजपुरी की लिपि, भोजपुरी अकादमी की स्थापना, मैथिली-भोजपुरी अकादमी की स्थापना।

मैं आपको बताना चाहता हूँ कि किन किन विश्वविद्यालयों में यह भोजपुरी भाषा अभी पढ़ाई जाती है। वीर कुँवर सिंह विश्वविद्यालय, आरा, बिहार विश्वविद्यालय मुजफ्फरपुर, नालंदा ओपन विश्वविद्यालय पटना, जहाँ से डिप्लोमा और सर्टिफिकेट दिया जाता है। जयप्रकाश विश्वविद्यालय छपरा, बीएचयू में भोजपुरी भाषा केन्द्र के डिप्लोमा, सर्टिफिकेट में एम.ए. तक की पढ़ाई प्रो. सदानन्द साही। इग्नू नई दिल्ली में भी भोजपुरी भाषा केन्द्र के आधार पाठ्यक्रम तथा सर्टिफिकेट कोर्स की पढ़ाई - प्रो. शत्रुघ्न, जौनपुर पूर्वांचल विश्वविद्यालय में भोजपुरी एम.ए. तक विषय है। दीनदयाल उपाध्याय विश्वविद्यालय गोस्वामपुर में भोजपुरी हिन्दी पाठ्यक्रम का हिस्सा है। इस तरह जो भाषा इतने विश्वविद्यालयों में पढ़ाई जा रही है और आपने विगत तीन वर्षों से जो बयान दिया है, वह बयान भी मेरे पास है। आपने विश्व भोजपुरी सम्मेलन में 2012 में, 2010 में, 2009 में भोजपुरी भाषी सांसदों से अपील की कि आप लोग सदन में विधेयक लाएँ। इस बार 25.3.2012 को हम भी मौजूद थे। आपने कहा कि आठवीं अनुसूची में भोजपुरी को शामिल करने की मांग जायज़ है और आप चाहती हैं कि भोजपुरी आठवीं अनुसूची में शामिल हो। यह छटा विश्व भोजपुरी सम्मेलन था। हम आपके माध्यम से माननीय मंत्री जी से यह पूछना चाहते हैं और आपका संरक्षण चाहते हैं कि जब आप खुद कहती हैं कि आप लोग विधेयक लाएँ तो आप क्यों नहीं निर्देश दे रही हैं कि इसको आठवीं अनुसूची में शामिल किया जाए? आपका कर्तव्य बनता है, आपने किताब का विमोचन किया है, आपने कई बार इस पर ध्यान दिया है। इसलिए मैं आपसे निवेदन करूँगा कि आप सरकार को और मंत्री जी को आवरैक्शन दीजिए कि भोजपुरी को आठवीं अनुसूची में शामिल किया जाए। इससे लोगों की भावनाओं को बल मिलेगा और आपके पिताजी बाबू जगजीवन राम जी, लोकनायक जयप्रकाश नारायण जी



और डॉ. राजेन्द्र प्रसाद, ये सारे लोग भोजपुरी भाषी थे जिन लोगों ने देश के निर्माण में, देश को आज़ादी दिलाने में अपनी कुर्बानियाँ दी हैं। ऐसे लोगों की बोलने वाली भाषा को शत्रुघ्न सिन्हा जी तथा कई सदस्यों ने कई बार उठाया लेकिन आज तक इसको 12 वर्षों से क्यों लटकाया जा रहा है, और कोई न कोई बहाना ढूँढ़ रहे हैं, यह मैं आपके माध्यम से माननीय मंत्री से जानना चाहता हूँ। मैं आपके माध्यम से, आप ही से अपील करना चाहता हूँ, सदन से अपील करना चाहता हूँ कि आप सरकार को निर्देश दें कि इसको आठवीं अनुसूची में जोड़ा जाए। (व्यवधान)

अध्यक्ष महोदय : रुल परमिट नहीं करता है।

... (व्यवधान)

अध्यक्ष महोदय : कॉलिंग अटेंशन में Rule does not permit.

... (व्यवधान)

अध्यक्ष महोदय : यह ऐसे तो 193 हो जाएगा। ध्यानाकर्षण में हमारे हाथ बंधे हुए हैं, क्योंकि नियम नहीं है।

... (व्यवधान)

अध्यक्ष महोदय : ऐसा नियम नहीं है।

... (व्यवधान)

अध्यक्ष महोदय : नियम नहीं है। अभी ध्यानाकर्षण चल रहा है।

... (व्यवधान)

अध्यक्ष महोदय : हम ध्यानाकर्षण में उसी को बुलवा सकते हैं, खिराने नोटिस दिया हुआ है।

... (व्यवधान)

अध्यक्ष महोदय : आप लोग बैठ जाइए।

... (व्यवधान)

अध्यक्ष महोदय : आप लोग बोल चुके हैं और बहुत अच्छे से बोले हैं। इसलिए आप लोग बैठ जाइए।

... (व्यवधान)

अध्यक्ष महोदय : इस समय ध्यानाकर्षण चल रहा है। ध्यानाकर्षण के नियम के मुताबिक जिन माननीय सदस्यों ने नोटिस दिया हुआ है, उन्हें को बुलवा सकते हैं और हमने उन्हें बुलवा दिया है। इससे आगे हम नहीं बढ़ सकते हैं, क्योंकि हम इस नियम में बंधे हुए हैं। कृपया आप यह समझें।

... (व्यवधान)

MADAM SPEAKER: Now, the hon. Minister, please.

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): Madam, we may associate...

(*Interruptions*)

MADAM SPEAKER: I cannot do it.

... (*Interruptions*)

MADAM SPEAKER: Yes, Mr. Minister.

... (*Interruptions*)

SHRI P. CHIDAMBARAM: Madam, Speaker, it appears that, from what all the hon. speakers said, they have made out a very strong and powerful case for inclusion of Bhojpuri language in the VIII Schedule. I am at disadvantage; I wish I could have replied, at least, in Hindi. Now, let me say in Bhojpuri that '*hum rauwa sabke bhavna samjhatani*'.... (Interruptions)

There has been some progress since 2006. Although I will be the first to admit that it has not progressed fast enough. As I have said in the statement, in 2006, a proposal was, indeed, moved to include Bhojpuri and another language in the VIII Schedule. But at that time, in the Government in which my good friend, Mr. Singh was a Minister, a decision was taken – 'Let us deal with the issue of the UPSC language first, and then take a decision on Shri Sitakant Mohapatra Committee Report.' Now, that is a decision taken in 2007.

Fortunately, as I stand up here, I can say that the UPSC Committee Report has come in March, 2012. The DoPT is examining the Report.

I will certainly make every effort to see that a decision is taken on that Report as early as possible; and immediately after a decision is taken on that Report, I shall certainly endeavour to have the Government to take a decision on Shri Sitakant Mohapatra Committee Report. I hope that I can come back to this House with good news but for the present, please bear with me. I again repeat –  
रउअ सबके भावना समझअतनि ... (Interruptions)

डॉ. रघुवंश प्रसाद सिंह: महोदया, आठ वर्षों से यह मामला चल रहा है। ... (व्यवधान) यह भोजपुरी के साथ क्यों हो रहा है? ... (व्यवधान) माननीय मंत्री जी को इसका जवाब देना पड़ेगा। ... (व्यवधान) महोदया, आपकी तरफ से निर्देश आना चाहिए। ... (व्यवधान)

अध्यक्ष महोदया : मुझे खुशी है कि हमारे गृह मंत्री जो अधिकांशतः अंग्रेजी में ही बोलते हैं, मैंने उन्हें हिन्दी में भी बोलते नहीं सुना है, लेकिन आज वे भोजपुरी में बोले हैं। उन्होंने आशा व्यक्त की है कि वे जल्दी ही एक खुरखबरी के साथ लौटेंगे। मैं आशा करती हूँ कि वे जल्दी लौटेंगे।

... (व्यवधान)

डॉ. रघुवंश प्रसाद सिंह: महोदया, जल्दी मतलब कितने महीने में लौटेंगे? ... (व्यवधान)



MADAM SPEAKER: Now, we will take up Item No.14, Calling Attention—Shri Basu Deb Acharia.

... (Interruptions)

श्री उमारांकर सिंह: महोदया, इसके लिए एक समय निर्धारित किया जाए। ... (व्यवधान)

श्री रामकिशुन (बन्दीली): महोदया, भोजपुरी को आठवीं अनुसूची में शामिल किया जाए। ... (व्यवधान)

श्री नीरज शेखर (बलिया): महोदया, इसके लिए कोई समय बताएं। आपका संरक्षण चाहिए नहीं तो फिर छः साल और इंतजार करना पड़ेगा। ... (व्यवधान)

श्री शैलेन्द्र कुमार: महोदया, इस पर फंसला होना चाहिए। ... (व्यवधान)

**12.47 hrs**

*At this stage, Shri Arjun Roy, Shri Kaushalendra Kumar, Shri Shatrughan Sinha, Shri Umashankar Singh and some other hon. Members came and stood on the floor near the Table*

अध्यक्ष महोदया : आप लोग वापस जाएं।

**12.48 hrs**

*At this stage, Shri Arjun Roy, Shri Kaushalendra Kumar, Shri Shatrughan Sinha, Shri Umashankar and some other hon. Members went back to their seats.*

श्री लालू प्रसाद (सारण): महोदय, आप उन्हें निर्देश दीजिए। ... (व्यवधान)

श्री शैलेन्द्र कुमार : महोदया, मानसून सत्र में इसकी घोषणा कर दें। ... (व्यवधान)

अध्यक्ष महोदया : वह हम कैसे करें?

... (व्यवधान)

**12.49 hrs**

*At this stage, Shri Shailendra Kumar, Shri Umashankar Singh, Shri Kaushalendra Kumar and some other hon. Members came and stood on the floor near the Table.*

अध्यक्ष महोदया : आप लोग वापस जाएं।

**12.50 hrs**

*At this stage, Shri Shailendra Kumar, Shri Umashankar Singh, Shri Kaushalendra Kumar and some other hon. Members went back to their seats.*

SHRI P. CHIDAMBARAM: Madam, we will consider these two Reports and take a decision and we will be able to announce a decision in the Monsoon Session. ...

*(Interruptions)*

(Placed in the Library. See No. LT 6930/15/12)

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GOVERNMENT OF INDIA  
 MINISTRY OF HOME AFFAIRS  
 LOK SABHA

UNSTARRED QUESTION NO 743  
 ANSWERED ON 27.11.2012  
 INCLUSION OF LANGUAGES

743 . Singh Shri Murarilal

Will the Minister HOME AFFAIRS be pleased to state:-  
 of

- (a) whether the Union Government has received any proposals from the State Governments for inclusion of more languages in the Eighth Schedule of the Constitution;
- (b) if so, the details thereof, State-wise and language-wise including Chhattisgarh; and
- (c) the time by which these languages including Chhattisgarhi are likely to be included in the Eighth Schedule?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a): Yes, Madam.

(b): The details of State-wise and language-wise proposals received from various State Governments from time to time for inclusion of languages in the Eighth Schedule are as under:-

	State Governments	Name of Language
(i)	Bihar	Bhojpuri
(ii)	Chhattisgarh	Chhattisgarhi
(iii)	Himachal Pradesh	Bhoti
(iv)	Karnataka	Kodava and Tulu



- |        |           |                           |
|--------|-----------|---------------------------|
| (v)    | Mizoram   | Mizo                      |
| (vi)   | Nagaland  | Tenyidi                   |
| (vii)  | Rajasthan | Rajasthani                |
| (viii) | Sikkim    | Bhutia, Lepcha and Limboo |

(c): There is no criteria for inclusion of languages in the Eighth Schedule. Government appointed Shri Sitakant Mohapatra Committee for recommending a criteria for inclusion of more languages in the Eighth Schedule. The report of this Committee is under consideration. In addition to above, in terms of Parliamentary Resolution of 1968, the inclusion of a language in the Eighth Schedule has a direct link to the examinations conducted by UPSC. The UPSC constituted a High Level Standing Committee in July, 2009 to examine the modalities for implementing the recommendations of the above Resolution. The report of the High Level Committee has since been received in Department of Personnel and Training in March, 2012 and is under examination. A final decision on the same is likely to be taken shortly in that Department. The pending proposals for inclusion of languages in the Eighth Schedule would be considered as and when, on the basis of above Committees, a criteria for inclusion of more languages in the Eighth Schedule is approved by the Government.

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
STARRED QUESTION NO 356  
ANSWERED ON 18.02.2014  
INCLUSION OF LANGUAGES

356 . Meghwal Shri Arjun Ram

Will the Minister of HOME AFFAIRS be pleased to state:-

- (a) the criteria adopted by the Government for inclusion of more languages in the Eighth Schedule of the Constitution;
- (b) the details of the proposals/requests received from the States and others for inclusion of more languages along with the response of the Government thereto, State and language-wise including Rajasthani and Bhojpuri;
- (c) the details of the recommendations submitted by the Committee of Linguistic Experts (Sitakant Mohapatra Committee) in its report;
- (d) whether all the recommendations of the said Committee have been implemented by the Government; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (e) : A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) to (e) LOK SABHA STARRED QUESTION NO. 356 FOR 18.02.2014

(a): There are no approved criteria for inclusion of languages in the Eighth Schedule of the constitution of India.

(b): At present there are demands for inclusion of 38 more languages in the Eighth Schedule of the Constitution of India. These are:

(1) Angika,

- (2) Banjara,
- (3) Bazika,
- (4) Bhojpuri,
- (5) Bhoti,
- (6) Bhotia,
- (7) Bundelkhandi,
- (8) Chhattisgarhi,
- (9) Dhatki,
- (10) English,
- (11) Garhwali (Pahari),
- (12) Gondi,
- (13) Gujjar/Gujjari,
- (14) Ho,
- (15) Kachachhi,
- (16) Kamtapuri,
- (17) Karbi,
- (18) Khasi,
- (19) Kodava (Coorg),
- (20) Kok Barak,
- (21) Kumaoni (Pahari),
- (22) Kurak,
- (23) Kurmall,
- (24) Lepcha,
- (25) Limbu,
- (26), Mizo (Lushai),
- (27) Magahi,
- (28) Mundari,



- (29) Nagpuri,
- (30) Nicobarese,
- (31) Pahari (Himachali),
- (32) Pall,
- (33) Rajasthani,
- (34) Sambalpuri/Kosali,
- (35) Shourseni (Prakrit),
- (36) Siralki,
- (37) Tenyidi and
- (38) Tulu.

(c) to (e): A Committee of Linguistic Experts (Sitakant Mohapatra Committee) was constituted in 2003 to evolve a set of objective criteria with reference to which all proposals/representations for inclusion of more languages in the Eighth Schedule could be examined and finally disposed off.

An internal Inter Ministerial Committee was constituted by the Ministry to make an in-depth study of the whole gamut of the issue, including recommendations of the Sitakant Mohapatra Committee to suggest a set of uniform criteria having regard to extent of development of a language, its usage etc. which may pave the way for deciding inclusion or otherwise of a language in the Eighth Schedule. The matter is under consideration of the Government.

**LOK SABHA**  
**UNSTARRED QUESTION NO.3640**  
**TO BE ANSWERED ON THE 5<sup>TH</sup> AUGUST, 2014/SHRAVANA 14, 1936 (SAKA)**  
**INCLUSION OF LANGUAGES IN EIGHTH SCHEDULE**

**3640. SHRI P. KARUNAKARAN:**

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the criteria adopted by the Government for inclusion of more languages in the Eighth Schedule of the Constitution;
- (b) the details of the proposals/requests and representations received from the States and various organizations for inclusion of more languages along with the response of the Government thereto, State and language-wise including Tulu language; and
- (c) the time by which such languages are likely to be included in the Eighth Schedule?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS**  
**(SHRI KIREN RIJJU)**

(a): There is no established set of objective criteria for the inclusion of languages in the Eighth Schedule of the Constitution.

(b) & (c): At present there are demands for 38 more languages including Tulu for inclusion in the Eighth Schedule. These are:

- (1) Angika, (2) Banjara, (3) Bazika, (4) Bhojpuri, (5) Bhoti, (6) Bhotia, (7) Bundelkhandi, (8) Chhattisgarhi, (9) Dhatki, (10) English, (11) Garhwali (Pahari), (12) Gondi, (13) Gujjar/Gujari (14) Ho, (15) Kachachhi, (16) Kamtapuri, (17) Karbi, (18) Khasi, (19) Kodava (Coorg), (20) Kok Barak, (21) Kumaoni (Pahari), (22) Kurukh, (23) Kurmai, (24) Lepcha, (25) Limbu, (26) Mizo (Lushai), (27) Magahi, (28) Mundari, (29) Nagpuri, (30) Nicobarese, (31) Pahari (Himachali), (32) Pali, (33) Rajasthani, (34) Sambalpuri/Kosali, (35) Shaurseni (Prakrit), (36) Siraiki, (37) Tenyidi and (38) Tulu.

The criteria for inclusion of languages into the Eighth Schedule are being evolved in consultation with the concerned Ministries/Departments of the Government of India. The pending representations for inclusion of more languages in the Eighth Schedule could be considered after a set of objective criteria are evolved and finally approved.

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MINISTRY OF HOME AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO.2184

TO BE ANSWERED ON THE 10<sup>TH</sup> MARCH, 2015/PHALGUNA 19, 1936 (SAKA)

INCLUSION OF LANGUAGES

2184. SHRI SANKAR PRASAD DATTA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is any specific rule or policy to include any language in the Eighth Schedule of the Constitution;
- (b) if so, the details thereof;
- (c) whether the Government has any proposal to include 'KokBrok' language of Tripura in the Eighth Schedule of the Constitution; and
- (d) if so, the time by which it is likely to be included in the Eighth Schedule of the Constitution?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJJU)

(a to d): At present, there is no established set of objective criteria for inclusion of languages in the Eighth Schedule to the Constitution of India. There are demands for inclusion of 38 more languages including Kokbrok in the Eighth Schedule. The pending representations for inclusion of more languages including Kokbrok in the Eighth Schedule could be considered after a set of objective criteria are evolved and finally approved. As such no time-frame can be fixed.

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GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

Annexure - XVIII

LOK SABHA  
UNSTARRED QUESTION NO.1407  
TO BE ANSWERED ON THE 26<sup>TH</sup> JULY, 2016/SHRAVANA 4, 1938 (SAKA)  
INCLUSION OF LANGUAGES IN EIGHTH SCHEDULE

1407. KUMARI SHOBHA KARANDLAJE:  
SHRI HARIOM SINGH RATHORE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any proposal to include more languages in the Eighth Schedule of the Constitution including Tulu and Rajasthani languages;
- (b) if so, the details thereof, language and State-wise; and
- (c) the time by which such languages are likely to be included in the Eighth Schedule?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJJU)

(a) & (b): At present there are demands for inclusion of 38 more languages including Tulu and Rajasthani in the Eighth Schedule of the Constitution. These are:

- (1) Angika, (2) Banjara, (3) Bazika, (4) Bhojpuri, (5) Bhoti, (6) Bhotia, (7) Bundelkhandi, (8) Chhattisgarhi, (9) Dhatki, (10) English, (11) Garhwali (Pahari), (12) Gondi, (13) Gujjar / Gujjari (14) Ho, (15) Kachachhi, (16) Kamtapuri, (17) Karbi, (18) Khasi, (19) Kodava

....2/

(Coorg), (20) Kok Barak, (21) Kusunda (Pahari), (22) Kurukh, (23) Kumali, (24) Lepcha, (25) Limbu, (26) Mizo (Lushai), (27) Magahi, (28) Mundari, (29) Nagpuri, (30) Nicobarese, (31) Pahari (Himachali), (32) Pali, (33) Rajasthani, (34) Sambalpuri/Kosali, (35) Shaurseni (Prakrit), (36) Siraiki, (37) Tenyidi and (38) Tulu.

Many of these languages are spoken in several States, and their use is not restricted by State boundaries.

(c): As the evolution of dialects and languages is dynamic, influenced by socio-eco-political developments, it is difficult to fix any criterion for languages, whether to distinguish them from dialects, or for inclusion in the Eighth Schedule to the Constitution of India. Thus, both attempts, through the Pahwa (1996) and Sitakant Mohapatra (2003) Committees to evolve such fixed criteria have not borne fruit.

The Government is conscious of the sentiments and requirements for inclusion of other languages in the Eighth Schedule, and will examine the requests keeping in mind the sentiments, and other considerations such as evolution of dialects into language, widespread use of a language etc.



Appendix XI

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES  
MEMORANDUM No. 64

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3892 dated 09.08.2017 regarding "New Rail Line Between Armour and Adliabad"

On 09 August, 2017, Shri Nagesh Godam, M.P., addressed an Unstarred Question No. 3892 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.
3. The Ministry of Railways vide O.M.No.2017/JV Cell/SCR/PQ/4 dated 06 August, 2018 have stated as under:-

"Formation of Joint Venture Company (JVC) needs support from concerned State Government. The Process of formation of JVC is a time consuming negotiation process and it takes a long time for Joint Venture Companies to become functional, which is not in the control of Ministry of Railways unilaterally. State Governments of Odisha, Haryana, Gujarat, Chhattisgarh, Kerala, Jharkhand and Maharashtra have incorporated JV Company and a similar company already exists for the State of Karnataka.

Ministry of Railways had signed Memorandum of Understanding with Government of Telangana on 11.02.2016 for formation of Joint Venture (JV) Company to take up Railways' projects. Government of Telangana has been requested several times to sign Joint Venture Agreement; but no positive feedback from them has been received yet even after Hon'ble Minister of Railways' letter dated 13.11.2017, requesting Hon'ble CM/Telangana for expeditious incorporation of the company.

Under these circumstances, it will not be feasible to set any deadline for formation of JVCs by State Governments. Hence continuation of this Assurance under pending list many not be justified."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Railways have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI

DATED : 01/01/2020



Annexure

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3892  
TO BE ANSWERED ON 09.08.2017**

**NEW RAIL LINE BETWEEN ARMOOR AND ADILABAD**

**3892. SHRI NAGESH GODAM:**

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government has got the survey for laying of new rail line between Armoor and Adilabad via Nirmal which has been sanctioned in 2017-18 budget;
- (b) if so, the details thereof;
- (c) whether an agreement between the Railways and the State Government of Telangana has been entered into for the said rail line and if so, the details thereof; and
- (d) the further action taken by the Railways in this regard and the time line fixed for the completion of the work?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS**

**(SHRI RAJEN GOHAIN)**

- (a) & (b): Survey for new rail line between Armoor and Adilabad via Nirmal (136 Km) having cost of ₹ 700 Cr. and Rate of Return (-) 10.77% was completed in the year 2011-12. Further, the project has been included in Capital Investment Programme 2017-18 subject to

State Government coming forward for sharing the cost of the project.

(c) & (d): No specific agreement for the said line has been entered into between the Railways and Government of Telangana. However, an MoU was signed between Government of Telangana and Ministry of Railways to form an Umbrella Joint Venture (JV) to undertake project development, resource mobilization and monitoring of mutually identified rail infrastructure project(s). Joint Venture Company once incorporated by Government of Telangana will decide about the project.

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LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES  
MEMORANDUM No. 67

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2386 dated 31.07.2017 regarding "Small Factories Bill, 2015."

On 31 July, 2017, Shri G. Hari, M.P., addressed an Unstarred Question No. 2386 to the Minister of Labour and Employment. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Labour and Employment within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Labour and Employment vide O.M. No. H-11016/07/2017-LRC-Electronic dated 21 December, 2017 have stated as under:-

"The copy of Amendment Bill, 2014 and fresh proposed new official amendments to the Bill has already been circulated to representatives of Central trade Unions for offering their comments and hence, no further action on the part of the Ministry of Labour and Employment is required to be taken and informed the same to the Lok Sabha."

4. In view of the above, the Ministry, with the approval of Minister of State (I/C) for Labour and Employment, have requested to drop the Assurance.

The Committee may consider.

DATED:- 01/01/2020

NEW DELHI:



GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT

Annexure

LOK SABHA

UNSTARRED QUESTION NO. 2386  
TO BE ANSWERED ON 31.07.2017

SMALL FACTORIES BILL, 2015

2386. SHRI G. HARI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has finalised the bill for factories with less than 40 workers, proposed as the Small Factories Bill, 2015;
- (b) if so, the details thereof along with the current status of the said bill;
- (c) whether the trade unions have requested the Government to circulate the draft bill to amend the Factories Act, 1948 and if so, the details thereof;
- (d) whether the Government had circulated a note to the unions stating the proposed changes to the Act instead of a copy of the draft bill; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)

(a) & (b): Ministry of Labour & Employment had initiated steps for drafting a Small Factory Bill regulating the working and service conditions of workers in small manufacturing units employing less than 40 workers. The Bill amalgamates, simplifies and rationalizes the relevant provisions of six Labour Laws at one place for these small factories thus facilitating ease of compliance for small factories. However, as the Ministry is simultaneously taking steps for amalgamation of all Central Labour Laws in Labour Codes, the ease of compliance for multiple labour laws will be ensured for the small manufacturing units also. In view of this, now it has been decided by the Ministry to not pursue with the proposal of formulation of Small factories Bill.

(c) to (e): In the bipartite meeting held on 14th February, 2017 to discuss the Amendments to Factories Act 1948, the representatives of the Central Trade Unions desired for a copy of Amendment Bill, 2014 and fresh proposed new official amendments to the Bill. The same has been circulated to them for offering their comments.

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(LOK SABHA)

COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 69

Subject: Request for dropping of Assurance given in reply to Supplementary to Starred Question No. 203 dated 31 July, 2017 by Shri K.C.Venugopal MP, regarding "Revenue Sharing Agreement"

On 31 July, 2017, Shri Prahlad Singh Patel, M.P., addressed a Starred Question No. 203 to the Minister of Tourism. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During discussion, Shri K.C.Venugopal, M.P., raised the following Supplementary Question:-

**"What about the houseboats"**

3. In reply, the Minister of Tourism (Shri Mahesh Sharma) stated as follows:-

**"I will discuss the matter with the GST Council and definitely we will ensure that it does not affect the tourism potential of this country"**

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Tourism within three months from the date of the reply but the Assurance is yet to be implemented.

5. The Ministry of Tourism *vide* O.M. No. 1-M&C(29)/2017 dated 30 January, 2018 have stated as under:-

"The issue of GST on Houseboats has been taken up with the Central Board of Excise and Customs (CBEC). The issue has also been shared with PMO and the Ministry of Finance. Applicability of tax in hotels, inns, guest houses, campsites etc. has already been addressed."

6. In view of the above, the Ministry, with the approval of the Hon'ble Minister of State for Tourism (Independent Charge), have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI

DATED: 01/01/2020



**GOVERNMENT OF INDIA  
MINISTRY OF TOURISM**

**LOK SABHA  
STARRED QUESTION NO.\*203  
ANSWERED ON 31.07.2017**

**REVENUE-SHARING AGREEMENT**

**\*203. SHRI PRAHLAD SINGH PATEL:**

Will the Minister of TOURISM be pleased to state:

- (a) whether the Union Government encourages States to enter into revenue-sharing agreement with technology driven hospitality service providers in the country;
- (b) if so, the details thereof;
- (c) the benefits likely to be earned by the Union Government and State Governments as a result thereof; and
- (d) the steps taken by the Government to deal with the Web/App based and digitalised service providers in order to boost tourism and earning of revenue therefrom?

**ANSWER**

**MINISTER OF STATE FOR TOURISM (INDEPENDENT CHARGE)  
(DR. MAHESH SHARMA)**

- (a) to (d): A Statement is laid on the Table of the House.

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STATEMENT IN REPLY TO LOK SABHA STARRED QUESTION  
NO. 203 ANSWERED ON 31.07.2017 REGARDING REVENUE-  
SHARING AGREEMENT.

(a) The Ministry of Tourism has no scheme to encourage States to enter into revenue-sharing agreement with Technology driven hospitality service providers in the country.

(b) to (d): Does not arise.

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## (Q. 203)

**श्री प्रहलाद सिंह पटेल :** अध्यक्ष महोदया, मैं मंत्री जी को इस बात के लिए बधाई दूंगा कि उन्होंने पर्यटन के क्षेत्र में सर्किटों को बढ़ाकर वास्तव में पर्यटन के बारे में एक बड़ा काम किया है। लेकिन मेरे प्रश्न का जो जवाब दिया गया है, उसमें उन्होंने सीधे तौर पर इनकार किया है कि प्रौद्योगिकी आधारित अतिथ्य सेवा प्रदान के साथ राजस्व साझेदारी समझौता करने के लिए राज्यों को प्रोत्साहित करने की कोई योजना नहीं है। महाराष्ट्र सहित अनेक राज्य ऐसे हैं, जो इस प्रौद्योगिकी का पर्यटन के मामले में उपयोग कर रहे हैं, वे उसके बारे में लगातार काम भी कर रहे हैं और उसके परिणाम भी देखने को मिलते हैं।

मैं आपके माध्यम से मंत्री जी से जानना चाहता हूँ कि चाहे आवास का मामला हो, टिकटिंग का मामला हो, भोजन का मामला हो, शुल्क का मामला हो या मौसम आदि की जानकारीयाँ, जो खासकर सूचना प्रौद्योगिकी के माध्यम से पर्यटकों को सुमाने का काम करती हैं, जो सस्ती भी हैं और ज्यादा तेज गति से काम करती हैं और उसी कारण से राज्य सरकारें उसका उपयोग कर रही हैं। फिर ऐसी क्या बजह है कि जिस कारण से अगर राज्य इस सूचना प्रौद्योगिकी के माध्यम से काम करने वाली संस्थाओं के साथ में काम कर सकता है तो केन्द्र उस बात को रोकने के पीछे क्या कारण मानता है, मैं यही जानना चाहता हूँ?

**श्री. महेश शर्मा :** महोदया, मैं माननीय सांसद की पर्यटन से संबंधित इस विषय की चिंता को धन्यवाद देता हूँ। पर्यटन के क्षेत्र में भारत ने जो ऊँची छलांग लगाई है कि हम 65वें स्थान से 40वें स्थान पर पहुंच गए हैं। पिछले वर्षों में भारतीय पर्यटन ने हमारे प्रधान मंत्री जी के नेतृत्व में इस गति को प्राप्त किया है। पर्यटन को नई ऊँचाइयों तक ले जाने का जो उनका सपना है कि पर्यटन देश का आधार बने, विदेशी मुद्रा बढ़ाने के लिए, रोजगार सृजन के लिए, महिला सशक्तिकरण के लिए और उसके लिए डिजिटल टेक्नोलॉजी का माननीय सांसद ने जो विषय उठाया है, यह बात सच है कि अभी तक हम जितने ये प्राइवेट स्टैक होल्डर्स हैं, चाहे वह एक्सपीडिया हो, चाहे नेक माइ ट्रिप हो, इनको किसी भी तरह से रेग्युलेशन की कोई प्रक्रिया, भारत सरकार का पर्यटन मंत्रालय नहीं करता है। राज्य सरकारें इसको करने के लिए, किसी भी तरह से उन पर कोई रेग्युलेशन नहीं है। लेकिन भारत सरकार ने अपनी नई पॉलिसी और इनवेस्टर इम्प्लिया नीट के अंदर यह फैसला किया है। मैं माननीय सांसद को सूचना दे दूँ कि भारत सरकार अब इनके साथ भी एक योजना बना रही है कि किस तरह से इन संस्थाओं के साथ टाइ-अप किया जाए और पर्यटन को नई ऊँचाइयों तक ले जाया जाए और इसमें भी कोई शक नहीं है कि लगभग 40 प्रतिशत पर्यटन के क्षेत्र के अंदर सुविधाएँ इन संस्थाओं के माध्यम से मिलती हैं। भारत सरकार ने अब यह फैसला इन प्राइवेट संस्थाओं के माध्यम से किया है। हालांकि, डिजिटल क्षेत्र में पर्यटन का उपयोग ई-वीजा के माध्यम से, मोबाइल एप के माध्यम से, हमारी टूरिस्ट इनफो लाइन-1363, जो विश्व के अंदर पहला ऐसा प्रयोग है, जो 12 विदेशी

भाषाओं के अंदर हमारे पर्यटकों को सूचना प्रोवाइड करता है। यह एक ऐसा प्रयोग है, जो कि बहुत सफल प्रयोग है। लेकिन मैं माननीय सांसद की इस चिंता को देखते हुए कहना चाहता हूँ कि भारत सरकार इसके लिए संकल्पबद्ध है। हमारी पॉलिसी, जल्द ही जारी होने जा रही है, जिसमें हम इन संस्थानों के साथ भी अपना टाइ-अप रखेंगे। रेवन्यू शेयरिंग अभी तक नहीं है, लेकिन आगे इस विषय पर कैसे बढ़ा जाएगा, उस बारे में विचार किया जाएगा। लेकिन यह तय किया गया है कि इन संस्थानों के साथ भारत सरकार कंधे से कंधा मिला कर पर्यटन क्षेत्र को नई ऊँचाई तक ले जाने का प्रयास करेगी।

**श्री प्रहलाद सिंह पटेल:** महोदया, अध्यक्ष जी, मैं सरकार और मंत्री जी को बधाई देता हूँ। इस बात को भी मैं स्वीकार करता हूँ कि सरकार ने जो कदम उठाए हैं, उनसे निश्चित रूप से हमारा स्थान दुनिया में बहुत ऊपर गया है। साथ में जो तकनीकी रास्ता मंत्री जी ने सदन को बताया है, वह निश्चित रूप से कारगर साबित हुआ है। लेकिन यह भी उतना ही सच है कि जो हमारी सरकारी तकनीक है, चाहे वह राज्य की हो, चाहे केंद्र की हो, उसकी तुलना में ये प्रीयोगिकी, जो निजी तौर पर नौजवान अपने बूते पर चला रहे हैं, उसने हमसे ज्यादा परिणाम दिया है। मैं दूसरी बात यह भी कहूँगा कि आपने सर्किट बनाए, आपने तकनीक को बढ़ाया, लेकिन उसके बाद भी देश में अभी ऐसे बहुत सारे क्षेत्र हैं, जो हमारे सरकारी तंत्र से अछूते हैं। जहाँ से मैं आता हूँ, 1842 की गदर का केंद्र वह मेरा संसदीय क्षेत्र दमोह था। आज भी वहाँ पर 9वीं और 10वीं शताब्दी के छोटे-छोटे स्थान हैं। वह गदर चूंकि 175 वर्ष पहले शुरू हुआ था, इसलिए उसको नेस्तनाबूत करने में उस समय के शासकों ने कोई कमी नहीं रखी है। लेकिन उनका मूल्य आज के बड़े स्ट्रक्चर से ज्यादा है। ऐसा मैं मानता हूँ। लेकिन वे अछूते हैं और इसलिए कोई नौजवान ऐसी तकनीक के आधार पर इन चीजों को रखता है, वहाँ तो होटलवा नहीं है, हमारे राज्य में तो राज्य सरकारों ने होटल बेच दिए, तो ऐसी स्थिति में कोई कहता है कि मेरे मकान में एक कमरा व्यवस्थित है, अगर वह उस साइट पर डाल कर, उसका उपयोग करना चाहे तो मैं वह मानता हूँ कि वास्तव में पर्यटन बढ़ सकता है। ऐसी स्थिति में इन सर्किटों से बाहर जो ऐसे क्षेत्र हैं, उसमें सरकार क्या इनिशिएट करेगी?

**डॉ. महेश शर्मा :** महोदया, माननीय सांसद जी का यह विषय भी बहुत प्रशंसात्मक है। वास्तव में भारत सरकार ने स्कीम्स शुरू की हैं जैसे - बेड एण्ड ब्रेकफास्ट, किसी तरह के टेंट की सुविधा, इस तरह की पर्यटन से जुड़ी हुई व्यवस्थाओं को भी रिकॉग्नाइज़ करने की सुविधा, जहाँ एक तरफ हम पांच सितारा और तीन सितारा होटलों को रिकॉग्नाइज़ करते हैं, हम टूरर ऑपरेटर्स को रिकॉग्नाइज़ करते हैं। उसके साथ-साथ इस स्कीम को भी हम लोगों ने रिकॉग्नाइज़ किया है। भारत सरकार इनको मान्यता प्रदान करती है। यह भी सच है कि भारत एक विशाल देश होने के नाते, अभी पर्यटन के जो सभी प्रकल्प हैं, उन तक हम नहीं पहुँचे हैं। अभी बहुत कुछ करना बाकी है और हम लोग इस दिशा के अन्दर माननीय सांसदों से भी आमंत्रण प्राप्त करते हैं। हम राज्य सरकारों से भी आमंत्रण प्राप्त करते हैं कि अगर कोई ऐसा नया सुझाव



हो तो वह हमें दें, बल्कि हम लोगों ने एक विशेष योजना शुरू की है, जो नये टूरिस्ट सर्किट्स हैं, जो नये टूरिस्ट डेस्टिनेशंस हैं, उनके लिए अगर कोई भी सुझाव किसी भी सांसद से या राज्य सरकार से आता है, तो हम उसे तुरन्त एग्जामिन करके नयी योजना के अन्दर लेने का प्रयास करते हैं। मैं माननीय सांसदों से भी प्रार्थना करूँगा अगर ऐसी कोई अछूती जगह आपके राज्य में है, तो उसे हमारे संज्ञान में लायें। मध्य प्रदेश पर्यटन की दृष्टि से एक प्रगतिशील राज्य है और उसकी ओवरऑल प्रगति के साथ-साथ पर्यटन की दृष्टि से भी मध्य प्रदेश में पिछले तीन वर्षों के अन्दर तीन पर्यटन सर्किट लगभग 287 करोड़ रुपये की लागत से जारी किये हैं। हेरिटेज सर्किट के माध्यम से, बुद्धिस्ट पर्यटन के क्षेत्र के माध्यम से और Wild Life सर्किट के माध्यम से भी हम लोगों ने मध्य प्रदेश के अन्दर कुछ नये प्रयास किये हैं, लगभग 267 करोड़ रुपये की राशि मध्य प्रदेश को दी है। होम रटे और बेड एंड ब्रेकफास्ट स्कीम को भारत सरकार पहले ही मान्यता दे चुकी है। इन इसके लिए प्रयास करके और भी आगे बढ़ा रहे हैं। अभी हमारे पास लगभग 1,015 होटल्स हैं, जो रिकग्नाइज्ड कैटेगरी में हैं और एक लाख बास्ठ हजार होटल्स रूम्स की हमारे पास उपलब्धता है। इस संख्या को आने वाले समय के अनुसार बढ़ाने की जरूरत है और भारत सरकार इस दिशा में इन योजनाओं के माध्यम से, जो माननीय सांसद ने सुझायी हैं, इन योजनाओं के माध्यम से आने वाले पर्यटकों को भी ये सुविधाएँ उपलब्ध हों, इस विषय में हम प्रयासरत हैं।

**SHRI K.C. VENUGOPAL:** The tourism sector is the largest employment generating sector in the country. I do not know whether the hon. Minister is aware of the fact that the implementation of GST has created a negative impact on the tourism sector.

As far as the State of Kerala is concerned, it is the gateway to backwaters. Under the new GST regime, the houseboats are now taxed and the hotel food also has become very expensive. I would like to know whether the Ministry of Tourism has approached the Ministry of Finance or the GST Council for waiving off the GST rates. The Government has to save the tourism sector because it is the largest employment generating sector in the country. I would like to know if the Tourism Ministry has approached the Finance Ministry for waiving off the GST rate for houseboats and hotels. Hotel food has become expensive and India has greater number of poor tourists than rich tourists.

**DR. MAHESH SHARMA:** Madam Speaker, in response to the question raised by the hon. Member I would like to mention that I think it is a very short time to

understand the impact of GST on the tourism sector. It has been introduced very recently. Primarily, while preparing the GST list we discussed it threadbare. Earlier, this 18 per cent tax was for hotel rooms with a tariff rate of Rs. 5000 and less. But on our suggestion and on the suggestion of the hon. Members, the GST Council had been kind enough to raise this limit to Rs. 7500 for which 95 per cent of room capacities of the hotels... *(Interruptions)*

**SHRI K.C. VENUGOPAL:** What about the houseboats?

**DR. MAHESH SHARMA:** I am coming to the question of houseboats also. Like in restaurants and in all other services, the taxation structure has come down. What we have assessed at our level along with the financial experts, overall taxation structure on tourism has not gone up, rather has come down and at some places it has stabilized. On the question of the houseboats which the hon. Member has brought to my knowledge, I will discuss the matter with the GST Council and definitely we will ensure that it does not affect the tourism potential of this country. No doubt, tourism of Kerala matters a lot, especially the houseboat tourism in taking care of the issue of employment and also revenue generation.

**श्रीमती अर्पिता घोष:** महोदय, आपने मुझे प्रश्न पूछने का अवसर दिया, इसके लिए आपका धन्यवाद। मंत्री जी का जो उत्तर आया है, उसे हमने अभी देखा है, वे माननीय सांसद के प्रश्न का जवाब दे रहे थे, उनके उत्तर में कुछ नहीं है। मुझे दो छोटी-छोटी चीजें पूछनी हैं। एक तो यह है कि क्या गवर्नमेंट डोमेस्टिक ट्रेवलर्स के बारे में भी कुछ सोच रही है या नहीं, क्योंकि इंटरनेशनल ट्रेवलर्स के लिए तो काफी बात की है? जीएसटी जो 28 परसेंट लग रहा है, उसके बारे में भी कहा गया, वह तो ठीक है, लेकिन डोमेस्टिक ट्रेवलर्स के बारे में सरकार क्या सोच रही है? जैसे बंगाली और गुजराती बहुत घूमते हैं, वे घूमने के लिए काफी मशहूर हैं। इनके बारे में आप लोग क्या सोच रहे हैं? क्या आप ऐसे एक एप के बारे में सोच रहे हैं ताकि उससे लिंक करके सुविधानुसार, जो कहीं भी होटल आदि आप प्रोवाइड कर रहे हैं, होम स्टे हो या कैंसो वहाँ जाना है, की बुकिंग कर सकें, जैसे हम लोग मेक माई ट्रिप या ट्रीवेगो आदि से कर लेते हैं। क्या गवर्नमेंट ऑफ इन्डिया की तत्क से ऐसा कोई एप लाने की आपकी सोच है? ऐसा एप होने से लोगों के लिए बहुत बेहतर होगा और घूमने जाने पर उन्हें आसानी होगी। धन्यवाद।



DR. MAHESH SHARMA: Madam, we are equally concerned about domestic tourism also and the initiative that has been taken in all the States as regards GST is for One Nation – One Market – One Tax. Definitely it is towards the direction of seeing that the country is one. There is no doubt about not taking care of domestic tourism of our country. Rather, domestic tourism has increased. The taxation structures and other benefits that have been laid down are equally good for domestic tourists. There are facilities existing for them and within two months, we are coming up with a website which will be of international status providing information about all domestic and international tourist destinations. It will provide information equally to all people.

So, we are equally concerned about the people of Gujarat and Bengal. I have visited Bengal about seven days back to see the situation there. I also visit all parts of the country to ensure that domestic tourism is not hampered in any way.

श्रीमती दर्शना विक्रम जरदोश: अध्यक्ष महोदया, वैसे तो मंत्री जी ने टूरिस्ट डिपार्टमेंट जो काम करता है, उसकी एक पुस्तिका भी बहुत अच्छी तरीके से दी है। जब हम आउट ऑफ कंट्री कहीं भी जाते हैं तो वहाँ शहरों में हॉप ऑन हॉप ऑफ बस होती है जो पूरा शहर घूमने के लिए होती है। उसमें टूरिस्ट कहीं से भी एक ही टिकट से चढ़ सकते हैं और उतर सकते हैं। भारत में भी कई बड़े शहर हैं। क्या दिल्ली से शुरुआत करके गवर्नमेंट ने ऐसे बड़े शहरों के लिए 'हॉप ऑन हॉप ऑफ' वाला आइडिया सोचा है?

DR. MAHESH SHARMA : This facility has been initiated by some of the states. छत्तीसगढ़ और दिल्ली में भी इसकी शुरुआत हुई है, कुछ अन्य राज्यों में भी इस 'हॉप ऑन हॉप ऑफ' बस सर्विस की शुरुआत हुई है। भारत सरकार इस सर्विस के लिए समर्थन भी देती है। छत्तीसगढ़ में जो एक योजना शुरू हुई है, हम इसको भी समर्थन देते हैं। इस तरह की सुविधा के लिए राज्य सरकार या प्राइवेट पार्टनर इस विषय में आगे बढ़ते हैं तो हम इस विषय में उनका समर्थन करेंगे। यह एक अच्छा सुझाव है और अच्छी व्यवस्था है जो आगे और बढ़नी चाहिए।



COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 70

Subject: Request for dropping of Assurance given in reply to Supplementary to Starred Question No. 203 dated 31 July, 2017 by Smt Darshana Jardosh MP, regarding "Revenue Sharing Agreement"

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On 31 July, 2017, Shri Prahlad Singh Patel, M.P., addressed a Starred Question No. 203 to the Minister of Tourism. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During discussion, Smt. Darshana Jardosh, M.P., raised the following Supplementary Question:-

**"Whenever we go abroad we see hop on hop off buses in the cities there, which serve to visit the entire city. In such arrangement, a tourist may purchase a single ticket and use it to board any such buses at any bus stop and may change the bus. There are many big cities in India also. Whether the Government has considered to introduce 'hop on hop off' bus service in such big cities starting from the metro city Delhi."**

3. In reply, the Minister of Tourism (Shri Mahesh Sharma) stated as follows:-

**"Hop on hop off bus service has been introduced in some of the States including Chhattisgarh and Delhi. Government of India also give support to this service. We also support the scheme introduced in Chhattisgarh. If any State Government or private partner moves on in this direction, we would support them."**

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Tourism within three months from the date of the reply but the Assurance is yet to be implemented.

5. The Ministry of Tourism *vide* O.M. No. 1-M&C(29)2017 dated 16 November, 2017 have stated as under:-

**"Ministry of Tourism does not have any scheme to provide financial assistance for Hop-on Hop off bus services."**

6. In view of the above, the Ministry, with the approval of the Hon'ble Minister of State for Tourism (Independent Charge), have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI

DATED: 01/01/2020

**GOVERNMENT OF INDIA  
MINISTRY OF TOURISM**

**LOK SABHA  
STARRED QUESTION NO.\*203  
ANSWERED ON 31.07.2017**

**REVENUE-SHARING AGREEMENT**

**\*203. SHRI PRAHLAD SINGH PATEL:**

**Will the Minister of TOURISM be pleased to state:**

- (a) whether the Union Government encourages States to enter into revenue-sharing agreement with technology driven hospitality service providers in the country;**
- (b) if so, the details thereof;**
- (c) the benefits likely to be earned by the Union Government and State Governments as a result thereof; and**
- (d) the steps taken by the Government to deal with the Web/App based and digitalised service providers in order to boost tourism and earning of revenue therefrom?**

**ANSWER**

**MINISTER OF STATE FOR TOURISM (INDEPENDENT CHARGE)  
(DR. MAHESH SHARMA)**

**(a) to (d): A Statement is laid on the Table of the House.**

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**STATEMENT IN REPLY TO LOK SABHA STARRED QUESTION  
NO.\*203 ANSWERED ON 31.07.2017 REGARDING REVENUE-  
SHARING AGREEMENT.**

**(a): The Ministry of Tourism has no scheme to encourage States to enter into revenue-sharing agreement with Technology driven hospitality service providers in the country.**

**(b) to (d): Does not arise.**

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## (Q. 203)

**श्री प्रहलाद सिंह पटेल :** अध्यक्ष महोदया, मैं मंत्री जी को इस बात के लिए बधाई दूंगा कि उन्होंने पर्यटन के क्षेत्र में सर्किटों को बढ़ाकर वास्तव में पर्यटन के बारे में एक बड़ा काम किया है। लेकिन मेरे प्रश्न का जो जवाब दिया गया है, उसमें उन्होंने सीधे तौर पर इनकार किया है कि प्रौद्योगिकी आधारित आतिथ्य सेवा प्रदान के साथ राजस्व साझेदारी समझौता करने के लिए राज्यों को प्रोत्साहित करने की कोई योजना नहीं है। महाराष्ट्र सहित अनेक राज्य ऐसे हैं, जो इस प्रौद्योगिकी का पर्यटन के मामले में उपयोग कर रहे हैं, वे उसके बारे में लगातार काम भी कर रहे हैं और उसके परिणाम भी देखने को मिलते हैं।

मैं आपके माध्यम से मंत्री जी से जानना चाहता हूँ कि चाहे आवास का मामला हो, टिकटिंग का मामला हो, भोजन का मामला हो, शुल्क का मामला हो या मौसम आदि की जानकारीयाँ, जो खासकर सूचना प्रौद्योगिकी के माध्यम से पर्यटकों को लुभाने का काम करती है, जो सस्ती भी है और ज्यादा तेज गति से काम करती है और उसी कारण से राज्य सरकारें उसका उपयोग कर रही हैं। फिर ऐसी क्या वजह है कि जिस कारण से अगर राज्य इस सूचना प्रौद्योगिकी के माध्यम से काम करने वाली संस्थाओं के साथ में काम कर सकता है तो केन्द्र उस बात को रोकने के पीछे क्या कारण मानता है, मैं यही जानना चाहता हूँ?

**डॉ. महेश शर्मा :** महोदया, मैं माननीय सांसद की पर्यटन से संबंधित इस विषय की चिंता को धन्यवाद देता हूँ। पर्यटन के क्षेत्र में भारत ने जो ऊँची छलांग लगाई है कि हम 65वें स्थान से 40वें स्थान पर पहुंच गए हैं। पिछले वर्षों में भारतीय पर्यटन ने हमारे प्रधान मंत्री जी के नेतृत्व में इस गति को प्राप्त किया है। पर्यटन को नई ऊँचाइयों तक ले जाने का जो उनका सपना है कि पर्यटन देश का आधार बने, विदेशी मुद्रा बढ़ाने के लिए, रोजगार सृजन के लिए, महिला सशक्तिकरण के लिए और उसके लिए डिजिटल टेक्नोलॉजी का माननीय सांसद ने जो विषय उठाया है, यह बात सच है कि अभी तक हम जितने ये प्राइवेट स्टैक होल्डर्स हैं, चाहे वह एक्सपीडिया हो, चाहे मेक माइ ट्रिप हो, इनको किसी भी तरह से रेग्युलेशन की कोई प्रक्रिया, भारत सरकार का पर्यटन मंत्रालय नहीं करता है। राज्य सरकारें इसको करने के लिए, किसी भी तरह से उन पर कोई रेग्युलेशन नहीं है। लेकिन भारत सरकार ने अपनी नई पॉलिसी और इनवेस्टर इण्डिया मीट के अंदर यह फैसला किया है। मैं माननीय सांसद को सूचना दे दूँ कि भारत सरकार अब इनके साथ भी एक योजना बना रही है कि किस तरह से इन संस्थाओं के साथ टाइ-अप किया जाए और पर्यटन को नई ऊँचाइयों तक ले जाया जाए और इसमें भी कोई शक नहीं है कि लगभग 40 प्रतिशत पर्यटन के क्षेत्र के अंदर सुविधाएं इन संस्थाओं के माध्यम से मिलती हैं। भारत सरकार ने अब यह फैसला इन प्राइवेट संस्थाओं के माध्यम से किया है। हालांकि, डिजिटल क्षेत्र में पर्यटन का उपयोग ई-वीजा के माध्यम से, मोबाइल एप के माध्यम से, हमारी टूरिस्ट इनफो लाइन-1363, जो विश्व के अंदर पहला ऐसा प्रयोग है, जो 12 विदेशी

भाषाओं के अंदर हमारे पर्यटकों को सूचना प्रोवाइड करता है। यह एक ऐसा प्रयोग है, जो कि बहुत सफल प्रयोग है। लेकिन मैं माननीय सांसद की इस चिंता को देखते हुए कहना चाहता हूँ कि भारत सरकार इसके लिए संकल्पबद्ध है। हमारी पॉलिसी, जल्द ही जारी होने जा रही है, जिसमें हम इन संस्थानों के साथ भी अपना टाइ-अप रखेंगे। रेवन्यु शेयरिंग अभी तक नहीं है, लेकिन आगे इस विषय पर कैसे बढ़ा जाएगा, उस बारे में विचार किया जाएगा। लेकिन यह तय किया गया है कि इन संस्थानों के साथ भारत सरकार कंसे-से कांधा मिला कर पर्यटन क्षेत्र को नई ऊँचाइयों तक ले जाने का प्रयास करेगी।

**श्री प्रहलाद सिंह पटेल:** महोदया, अध्यक्ष जी, मैं सरकार और मंत्री जी को बधाई देता हूँ। इस बात को भी मैं स्वीकार करता हूँ कि सरकार ने जो कदम उठाए हैं, उनसे निश्चित रूप से हमारा स्थान दुनिया में बहुत ऊपर गया है। साथ में जो तकनीकी सहायता मंत्री जी ने सदन को बताया है, वह निश्चित रूप से कारगर साबित हुआ है। लेकिन वह भी उतना ही सच है कि जो हमारी सरकारी तकनीक है, चाहे वह राज्य की हो, चाहे केंद्र की हो, उसकी तुलना में ये प्रौद्योगिकी, जो निजी तौर पर नीजवान अपने बूते पर चला रहे हैं, उसने हमसे ज्यादा परिणाम दिया है। मैं दूसरी बात यह भी कहूँगा कि आपने सर्किट बनाए, आपने तकनीक को बढ़ाया, लेकिन उसके बाद भी देश में अभी ऐसे बहुत सारे क्षेत्र हैं, जो हमारे सरकारी तंत्र से अछूते हैं। जहाँ से मैं आता हूँ, 1842 की गदर का केंद्र वह मेरा संसदीय क्षेत्र दमोह था। आज भी वहाँ पर 9वीं और 10वीं शताब्दी के छोटे-छोटे स्थान हैं। वह गदर चूंकि 175 वर्ष पहले शुरू हुआ था, इसलिए उसको नेस्तनाबूत करने में उस समय के शासकों ने कोई कमी नहीं रखी है। लेकिन उनका मूल्य आज के बड़े स्ट्रक्चर से ज्यादा है। ऐसा मैं मानता हूँ। लेकिन वे अछूते हैं और इसलिए कोई नीजवान ऐसी तकनीक के आधार पर इन चीजों को रखता है, वहाँ तो होटल नहीं है, हमारे राज्य में तो राज्य सरकारों ने होटल बेच दिए, तो ऐसी स्थिति में कोई कहता है कि मेरे मकान में एक कमरा व्यवस्थित है, अगर वह उस साइट पर डाल कर, उसका उपयोग करना चाहे तो मैं यह मानता हूँ कि वास्तव में पर्यटन बढ़ सकता है। ऐसी स्थिति में इन सर्किटों से बाहर जो ऐसे क्षेत्र हैं, उसमें सरकार क्या इनिशिएट करेगी?

**डॉ. महेश शर्मा :** महोदया, माननीय सांसद जी का यह विषय भी बहुत प्रशंसात्मक है। वास्तव में भारत सरकार ने स्कीम्स शुरू की हैं जैसे - बेड एण्ड ब्रेकफास्ट, किसी तरह के टेंट की सुविधा, इस तरह की पर्यटन से जुड़ी हुई व्यवस्थाओं को भी रिकॉग्नाइज़ करने की सुविधा, जहाँ एक तरफ हम पांच सितारा और तीन सितारा होटलों को रिकॉग्नाइज़ करते हैं, हम टूरर ऑपरेटर्स को रिकॉग्नाइज़ करते हैं। उसके साथ-साथ इस स्कीम को भी हम लोगों ने रिकॉग्नाइज़ किया है। भारत सरकार इनको मान्यता प्रदान करती है। यह भी सच है कि भारत एक विशाल देश होने के नाते, अभी पर्यटन के जो सभी प्रकार हैं, उन तक हम नहीं पहुँचे हैं। अभी बहुत कुछ करना बाकी है और हम लोग इस दिशा के अन्दर माननीय सांसदों से भी आमंत्रण प्राप्त करते हैं। हम राज्य सरकारों से भी आमंत्रण प्राप्त करते हैं कि अगर कोई ऐसा नया सुझाव



हो तो वह हमें दें, बल्कि हम लोगों ने एक विशेष योजना शुरू की है, जो नये टूरिस्ट सर्किट्स हैं, जो नये टूरिस्ट डेस्टिनेशंस हैं, उनके लिए अगर कोई भी सुझाव किसी भी सांसद से या राज्य सरकार से आता है, तो हम उसे तुरन्त एग्जामिन करके नयी योजना के अन्दर लेने का प्रयास करते हैं। मैं माननीय सांसदों से भी प्रार्थना करूँगा अगर ऐसी कोई अछूती जगह आपके राज्य में है, तो उसे हमारे संज्ञान में लायें। मध्य प्रदेश पर्यटन की दृष्टि से एक प्रगतिशील राज्य है और उसकी ओवरऑल प्रगति के साथ-साथ पर्यटन की दृष्टि से भी मध्य प्रदेश में पिछले तीन वर्षों के अन्दर तीन पर्यटन सर्किट लगभग 267 करोड़ रुपये की लागत से जारी किये हैं। हेरिटेज सर्किट के माध्यम से, बुद्धिस्ट पर्यटन के क्षेत्र के माध्यम से और Wild Life सर्किट के माध्यम से भी हम लोगों ने मध्य प्रदेश के अन्दर कुछ नये प्रयास किये हैं, लगभग 267 करोड़ रुपये की राशि मध्य प्रदेश को दी है। होम स्टे और ब्रेड एंड ब्रेकफास्ट स्कीम को भारत सरकार पहले ही मान्यता दे चुकी है। हम इसके लिए प्रयास करते और भी आगे बढ़ा रहे हैं। अभी हमारे पास लगभग 1,915 होटल्स हैं, जो रिकग्नाइज्ड कैटेगरी में हैं और एक लाख बारह हजार होटल्स रुम्स की हमारे पास उपलब्धता है। इस संख्या को आने वाले समय के अनुसार बढ़ाने की जरूरत है और भारत सरकार इस दिशा में इन योजनाओं के माध्यम से, जो माननीय सांसद ने सुझायी हैं, इन योजनाओं के माध्यम से आने वाले पर्यटकों को भी ये सुविधाएँ उपलब्ध हों, इस विषय में हम प्रयासरत हैं।

**SHRI K.C. VENUGOPAL:** The tourism sector is the largest employment generating sector in the country. I do not know whether the hon. Minister is aware of the fact that the implementation of GST has created a negative impact on the tourism sector.

As far as the State of Kerala is concerned, it is the gateway to backwaters. Under the new GST regime, the houseboats are now taxed and the hotel food also has become very expensive. I would like to know whether the Ministry of Tourism has approached the Ministry of Finance or the GST Council for waiving off the GST rates. The Government has to save the tourism sector because it is the largest employment generating sector in the country. I would like to know if the Tourism Ministry has approached the Finance Ministry for waiving off the GST rate for houseboats and hotels. Hotel food has become expensive and India has greater number of poor tourists than rich tourists.

**DR. MAHESH SHARMA:** Madam Speaker, in response to the question raised by the hon. Member I would like to mention that I think it is a very short time to



understand the impact of GST on the tourism sector. It has been introduced very recently. Primarily, while preparing the GST list we discussed it threadbare. Earlier, this 18 per cent tax was for hotel rooms with a tariff rate of Rs. 5000 and less. But on our suggestion and on the suggestion of the hon. Members, the GST Council had been kind enough to raise this limit to Rs. 7500 for which 95 per cent of room capacities of the hotels... *(Interruptions)*

SHRI K.C. VENUGOPAL: What about the houseboats?

DR. MAHESH SHARMA: I am coming to the question of houseboats also. Like in restaurants and in all other services, the taxation structure has come down. What we have assessed at our level along with the financial experts, overall taxation structure on tourism has not gone up, rather has come down and at some places it has stabilized. On the question of the houseboats which the hon. Member has brought to my knowledge, I will discuss the matter with the GST Council and definitely we will ensure that it does not affect the tourism potential of this country. No doubt, tourism of Kerala matters a lot, especially the houseboat tourism in taking care of the issue of employment and also revenue generation.

श्रीमती अर्पिता घोष: महोदया, आपने मुझे प्रश्न पूछने का अवसर दिया, इसके लिए आपका धन्यवाद। मंत्री जी का जो उत्तर आया है, उसे हमने अभी देखा है, वे माननीय सांसद के प्रश्न का जवाब दे रहे थे, उनके उत्तर में कुछ नहीं है। मुझे दो छोटी-छोटी चीजें पूछनी हैं। एक तो यह है कि क्या गवर्नमेंट डोमेस्टिक ट्रेवलर्स के बारे में भी कुछ सोच रही है या नहीं, क्योंकि इंटरनेशनल ट्रेवलर्स के लिए तो काफी बात की है? जीएसटी जो 28 परसेंट लग रहा है, उसके बारे में भी कहा गया, वह तो ठीक है, लेकिन डोमेस्टिक ट्रेवलर्स के बारे में सरकार क्या सोच रही है। जैसे बंगाली और गुजराती बहुत घूमते हैं, वे घूमने के लिए काफी मशहूर हैं। इनके बारे में आप लोग क्या सोच रहे हैं? क्या आप ऐसे एक एप के बारे में सोच रहे हैं ताकि उससे लिंक करके सुविधानुसार, जो कहीं भी होटल आदि आप प्रोवाइड कर रहे हैं, होम स्टे हो या कैसे वहाँ जाना है, की बुकिंग कर सकें, जैसे हम लोग मेक माई ट्रिप या ट्रीपेगो आदि से कर लेते हैं। क्या गवर्नमेंट ऑफ इन्डिया की तरफ से ऐसा कोई एप लाने की आपकी सोच है? ऐसा एप होने से लोगों के लिए बहुत बेहतर होगा और घूमने जाने पर उन्हें आसानी होगी। धन्यवाद।

DR. MAHESH SHARMA: Madam, we are equally concerned about domestic tourism also and the initiative that has been taken in all the States as regards GST is for One Nation – One Market – One Tax. Definitely it is towards the direction of seeing that the country is one. There is no doubt about not taking care of domestic tourism of our country. Rather, domestic tourism has increased. The taxation structures and other benefits that have been laid down are equally good for domestic tourists. There are facilities existing for them and within two months, we are coming up with a website which will be of international status providing information about all domestic and international tourist destinations. It will provide information equally to all people.

So, we are equally concerned about the people of Gujarat and Bengal. I have visited Bengal about seven days back to see the situation there. I also visit all parts of the country to ensure that domestic tourism is not hampered in any way.

श्रीमती दर्शना विक्रम जयदोश: अध्यक्ष महोदया, वैसे तो मंत्री जी ने टूरिस्ट डिपार्टमेंट जो काम करता है, उसकी एक पुस्तिका भी बहुत अच्छी तरीके से थी है। जब हम आउट ऑफ कंट्री कहीं भी जाते हैं तो वहाँ शहरों में हॉप ऑन हॉप ऑफ बस होती है जो पूरा शहर घूमने के लिए होती है। उसमें टूरिस्ट कहीं से भी एक ही टिकट से चढ़ सकते हैं और उतर सकते हैं। भारत में भी कई बड़े शहर हैं। क्या दिल्ली से शुरुआत करके गवर्नमेंट ने ऐसे बड़े शहरों के लिए 'हॉप ऑन हॉप ऑफ' वाला आइडिया सोचा है?

DR. MAHESH SHARMA : This facility has been initiated by some of the states. छत्तीसगढ़ और दिल्ली में भी इसकी शुरुआत हुई है, कुछ अन्य राज्यों में भी इस 'हॉप ऑन हॉप ऑफ' बस सर्विस की शुरुआत हुई है। भारत सरकार इस सर्विस के लिए समर्थन भी देती है। छत्तीसगढ़ में जो एक योजना शुरू हुई है, हम इसको भी समर्थन देते हैं। इस तरह की सुविधा के लिए राज्य सरकार या प्राइवेट पार्टनर इस विषय में आगे बढ़ते हैं तो हम इस विषय में उनका समर्थन करेंगे। यह एक अच्छा सुझाव है और अच्छी व्यवस्था है जो आगे और बढ़नी चाहिए।

*Appendix -XV*

**LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES**

MEMORANDUM.No. 71

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 5123 dated 05.04.2017 regarding "Aerospace in Andhra Pradesh"

On 05 April, 2017, Shri M.Murali Mohan, M.P. addressed an Unstarred Question No. 5123 to the Minister of Skill Development and Entrepreneurship. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Skill Development and Entrepreneurship within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Skill Development and Entrepreneurship *vide* O.M.F. No. H-11016/169/2016-SDE dated 06.09.2018, have stated as under:-

"The Boeing Company's proposal was to partner with this Ministry for the Aerospace Manufacturing skill development project under Defence Offset. However, M/o Defence has clarified that skill development is not an eligible avenue under Defence Offset guidelines".

4. In view of the above, the Ministry, with the approval of Minister of State for Ministry of Skill Development and Entrepreneurship, have requested to drop the above Assurance.

The Committee may consider.

DATED :- 01/01/2020

NEW DELHI



Annexure

GOVERNMENT OF INDIA  
MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP

LOK SABHA

UNSTARRED QUESTION NO. 5123  
TO BE ANSWERED ON 05.04.2017

AEROSPACE IN ANDHRA PRADESH

5123. SHRI M. MURALI MOHAN:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:

(a) whether the Union Government is considering the request made by Government of Andhra Pradesh regarding Establishment of Centre of Excellence for Aerospace Manufacturing Skill Development to enable "Make in India" for Aerospace in Andhra Pradesh; and

(b) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF  
SKILL DEVELOPMENT AND ENTREPRENEURSHIP  
(SHRI RAJIV PRATAP RUDY)

(a) & (b) The Ministry of Skill Development and Entrepreneurship is in receipt of a proposal from Government of Andhra Pradesh for setting up of centre of excellence for Aerospace Manufacturing Skill Development under Boeing Company's skill development project. The Boeing Company proposes to engage in skill development under its Defence Offset obligation. The Boeing company's proposal is still under examination and valuation.

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*Appendix - XVI*

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES**  
**MEMORANDUM NO. 75**

**Subject:** Request for dropping of Assurance given in reply to Unstarred Question No. 294 dated 19.07.2016 regarding "Complaints against Consumer Courts".

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On 19 July 2016, Shri Sushil Kumar Singh and Shri Chandra Prakash Joshi, M.Ps., addressed an Unstarred Question No. 294 to the Minister of Consumer Affairs, Food & Public Distribution. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Consumer Affairs, Food & Public Distribution within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Consumer Affairs, Food & Public Distribution *vide* O.M. F.No. J-7/14/2016-CPU dated 22 June 2018 have stated as under:-

*"That as per provision of the section 21 of the Consumer Protection Act 1986, the National Commission has the jurisdiction to entertain complaints where the value of goods or services and compensation, if any, claimed exceed (Rs. 1 crore); and under the provision of section 24(B) the administrative control of State Commission and District Fora is vested with National Consumer Disputes Redressal Commission (NCDRC) and State Commission respectively.*

*Ministry, therefore, has very limited role except forwarding the complaints to consumer court concerned. More emphasis on any other remedial measures may amount to compromising the judicial independence of the quasi-judicial body set up under the Consumer Protection Act, 1986."*

4. In view of the above, the Ministry, with the approval of Hon'ble Minister of Consumer Affairs, Food & Public Distribution have requested to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 01/01/2020



Government of India  
Ministry of Consumer Affairs, Food and Public Distribution  
Department of Consumer Affairs

LOK SABHA  
UNSTARRED QUESTION NO. 294  
TO BE ANSWERED ON 19.07.2016

COMPLAINTS AGAINST CONSUMER COURTS

294. SHRI SUSHIL KUMAR SINGH:  
SHRI CHANDRA PRAKASH JOSHI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- whether the Government has received complaints against the consumer courts for improper functioning and delay in disposal of cases;
- if so, the details thereof indicating the number of cases registered, disposed and pending during the last three years along with the action taken to improve the system;
- whether the Government is working with various trade bodies to minimize the cases of duping of consumers by the companies and if so, the details thereof and response of the industry thereto; and
- whether the Government has a proposal to establish a study group to suggest some more measures to protect the rights of consumers apart from the court route and if so, the details thereof?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री  
(श्री राम विलास पासवान)

THE MINISTER OF  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
(SHRI RAM VILAS PASWAN)

- : Yes, Madam.
- : The details of such complaints received during the last three years is as under:-

Year	Number
2013	47
2014	28
2015	70

These complaints were forwarded to the National Commission, State Commissions and the State Governments concerned for taking necessary action.



3

The steps taken to improve the functioning of the Consumer Disputes Redressal Commissions/Fora and to ensure disposal of pending cases are as under:

- (i) The State Governments have been requested from time to time to take action well in advance for filling up of vacancies of President and Members and to maintain a panel of candidates for filling up of future vacancies also to avoid delay in appointments.
  - (ii) Circuit Benches from National Commission have been frequently holding camp courts in States.
  - (iii) Some State Commissions have constituted Additional Benches mainly to dispose of backlog of pending cases.
  - (iv) The National Commission and some of the State Commissions as well as District Fora are adopting the process of holding Lok Adalats for speedy disposal of the cases.
  - (v) The central Government has been providing financial assistance to the State Governments for strengthening the infrastructure of the consumer disputes redressal Commissions/Fora.
- (c) : The Government has signed Memorandum of Understanding (MoU) with Industry associations and chamber of commerce, to work towards, inter alia, addressing consumer related issues and advocacy action against unfair trade practices and preventing fake, counterfeit and sub-standard products and services to enhance consumer protection.
- (d) : There is no such proposal at present.

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MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES  
 (2019-2020)  
 (SEVENTEENTH LOK SABHA)  
 FOURTH SITTING  
 (03.01.2020)

The Committee sat from 1500 hours to 1630 hours in Committee Room "B", Parliament House Annex, New Delhi.

## PRESENT

Shri Rajendra Agrawal - Chairperson

## MEMBERS

2. Shri Nihal Chand Chauhan
3. Shri Gaurav Gogoi
4. Shri Ramesh Chander Kaushik
5. Shri Pashupati Kumar Paras

## SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri H. Ram Prakash - Director
3. Shri S.L. Singh - Deputy Secretary

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee took up 25 Memoranda (Memorandum Nos. 52 to 76) containing requests received from various Ministries/Departments for dropping of pending Assurances. After considering a

few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the remaining Memoranda. The Chairperson subsequently decided to drop 32 Assurances as per details given in Annexure-I and to pursue the remaining 12 Assurances as per details given in Annexure-II\*, for implementation by the Ministries/Departments concerned.

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**The Committee then adjourned.**

\* Not enclosed



**Annexure-I**

**Statement showing Assurances dropped by the Committee on Government Assurances (2019-2020) at their sitting held on 03.01.2020.**

Sl. No.	Memo No.	Question No. /Discussion & Date	Ministry/ Department	Brief Subject
1.	53	SQ No. 207 dated 04.08.2015 (Supplementary by Smt. Bijoya Chakravarty, M.P.)	Home Affairs	Grant of Indian Citizenship
2.	55	SQ No. 202 dated 16.03.2017 (Supplementary by Shri Rama Kishore Singh, M.P.)	Power	Electrification of Villages
3.	56	USQ No. 1588 dated 24.11.2016	Road Transport and Highways	Issuance of Licence for Drivers and Prevention of Traffic Violation
4.	57	SQ No. 366 dated 11.08.2016	Road Transport and Highways	Development of Expressway
5.	59	USQ No. 1893 dated 10.12.2015	Road Transport and Highways	Traffic Management System
6.	60	USQ No. 5200 dated 14.08.2014	Road Transport and Highways	Decade of Action for Road Safety
7.	61	USQ No. 2424 dated 27.08.2012	Road Transport and Highways	Delhi-Jaipur Expressway

8.	62	Special Mention dated 19.02.2014 by Shri M.B. Rajesh, M.P.	Home Affairs	Alleged incident of Assault by CRPF and Delhi Police on Members of Parliament
9.	63	<p>(i) USQ No. 2081 dated 16.12.2003</p> <p>(ii) USQ No. 1121 dated 07.12.2004</p> <p>(iii) USQ No. 3892 dated 20.12.2005</p> <p>(iv) USQ No. 3715 dated 16.05.2006</p> <p>(v) USQ No. 942 dated 28.11.2006</p> <p>(vi) Calling Attention dated 18.12.2006 by Shri Prabhunath Singh, M.P.</p> <p>(vii) USQ No. 220 dated 27.02.2007</p> <p>(viii) USQ No. 4107 dated 22.04.2008</p> <p>(ix) USQ No. 5130 dated 27.04.2010</p>	Home Affairs	<p>(i) Khasi Language in 8<sup>th</sup> Schedule</p> <p>(ii) Inclusion of Regional Language in Eighth Schedule</p> <p>(iii) Promotion of Rajasthani Language</p> <p>(iv) Inclusion of Gondi Language in 8<sup>th</sup> Schedule of Constitution</p> <p>(v) Languages in Eighth Schedule</p> <p>(vi) Need to Include Bhojpuri Language in the Eighth Schedule to the Constitution</p> <p>(vii) Inclusion of Languages in 8<sup>th</sup> Schedule</p> <p>(viii) Inclusion of Languages in Eighth Schedule</p> <p>(ix) Criteria for Inclusion of Languages in Eighth Schedule</p>

		(x) USQ No. 4386 dated 07.12.2010		(x) Inclusion of Languages in Eighth Schedule
		(xi) USQ No. 5474 dated 06.09.2011		(xi) Inclusion of Languages in Eighth Schedule
		(xii) USQ No. 4268 dated 20.12.2011		(xii) Development of Tribal Languages
		(xiii) Calling Attention dated 17.05.2012		(xiii) Need to include Bhojpuri Language in the Eighth Schedule
		(xiv) USQ No. 743 dated 27.11.2012		(xiv) Inclusion of Languages
		(xv) SQ No. 356 dated 18.02.2014		(xv) Inclusion of Languages
		(xvi) USQ No. 3640 dated 05.08.2014		(xvi) Inclusion of Languages in Eighth Schedule
		(xvii) USQ No. 2184 dated 10.03.2015		(xvii) Inclusion of Languages
		(xviii) USQ No. 1407 dated 26.07.2016		(xviii) Inclusion of Languages in Eighth Schedule
10.	64	USQ No. 3892 dated 09.08.2017	Railways	New Rail Line Between Armoor and Adilabad



11.	67	USQ No. 2386 dated 31.07.2017	Labour and Employment	Small Factories Bill, 2015
12.	69	SQ No. 203 dated 31.07.2017 (Supplementary by Shri K.C. Venugopal, M.P.)	Tourism	Revenue-Sharing Agreement
13.	70	SQ No. 203 dated 31.07.2017 (Supplementary by Smt. Darshana Vikram Jardosh, M.P.)	Tourism	Revenue-Sharing Agreement
14.	71	USQ No. 5123 dated 05.04.2017	Skill Development and Entrepreneurship	Aerospace in Andhra Pradesh
15.	75	USQ No. 294 dated 19.07.2016	Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs)	Complaints Against Consumer Courts

MINUTES  
COMMITTEE ON GOVERNMENT ASSURANCES  
(2019-2020)  
(SEVENTEENTH LOK SABHA)  
FIFTEENTH SITTING  
(25.08.2020)

The Committee sat from 1100 hours to 1215 hours in Committee Room 'C' Parliament House Annexe, New Delhi.

**PRESENT**

**Shri Rajendra Agrawal - Chairperson**

**Members**

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Santosh Pandey
6. Shri Pashupati Kumar Paras

**Secretariat**

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following seven (07) draft Reports without any amendments:-

- (i) Draft Third Report (17<sup>th</sup> Lok Sabha) regarding 'Review of Pending Assurances pertaining to the Ministry of Law and Justice (Legislative Department)';

- (ii) Draft Fourth Report (17<sup>th</sup> Lok Sabha) regarding 'Review of Pending Assurances pertaining to the Ministry of Culture';
- (iii) Draft Fifth Report (17<sup>th</sup> Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (iv) Draft Sixth Report (17<sup>th</sup> Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (v) Draft Seventh Report (17<sup>th</sup> Lok Sabha) regarding 'Review of Pending Assurances pertaining to the Ministry of Road Transport and Highways';
- (vi) Draft Eighth Report (17<sup>th</sup> Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
- (vii) Draft Ninth Report (17<sup>th</sup> Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';

2. The Committee also authorized the Chairperson to present the Reports.

XXX	XXX	XXX	XXX	XXX	XXX
XXX	XXX	XXX	XXX	XXX	XXX

*The Committee then adjourned.*